

DIRECTORATE GENERAL OF FOREIGN TRADE
(DES-II SECTION)
RATIFIED MINUTES OF THE NORMS COMMITTEE-II MEETING
NO.02/81 DATED 18.04.2017 ACTUALLY HELD ON 02.05.2017

Please Note

- (i) For information of exporters, Norms Committee-II handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC(HS) Chapter 72 to 76, 78 to 80, 85. Communications in respect of cases/pertaining to NC-II may be sent to email address: nc2.dgft@nic.in
- (ii) In certain cases the decision of the Norms Committee refers to the Recommendations/ Observations/ Deficiencies received from the concerned Technical Authority. Wherever applicable, a scanned copy of such document has been placed at the end of the Minutes, in running serial orders. The concerned firm/company may go through the same and respond accordingly.
- (iii) Similarly, a scanned copy of the blank Standard Deficiency Format, which may find a reference in NC decisions, has also been attached in the end. This may also be referred to by the concerned firm/company and may be responded accordingly.
- (iv) The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars No. 50/2009-2014 (RE 2010) dated 28th December, 2011, Policy Circular No.14(RE-2012/2009-14, dated 4th February, 2013 and O.M. No. 01/92/180/Misc./AM.13/PC-VI/10 dated 15.04.2014 or any other provisions under FTP/HBP for EODC.

The Meeting No. 02/81 dated 18.04.2017 of Norms Committee-II for the year 2017-18 actually held on 02.05.2017 under the Chairmanship of Shri Jaikant Singh, Additional Director General of Foreign Trade to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2015-20. The following members were present in the meeting:-

Sl. No.	Name & Designation	Department
1.	Shri K.K. Tiwari, IA	DHI
2.	Shri S.K. Jain, DO	DIPP
3.	Shri S.K. Bhatnagar, Dy. I.A.	MOS
4.	Shri K.S. Sodhi, AD(ME)	MSME
5.	Baljit Singh, DDG	DGFT
6.	Shri Vinod Kumar Kashyap, FTDO	DGFT

Minutes of the Meeting No. 02/81 dated 18.04.2017 actually held on 02.05.2017 are confirmed by the members.


बलजीत सिंह /BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य एवं उद्योग मंत्रालय
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Udyog Bhawan, New Delhi-110011

1


विनाद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
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वाणिज्य विभाग/Dept of Commerce
उद्योग भवन, नई दिल्ली
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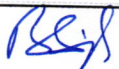
1	Case No.:1/25/81-ALC2/2016	Party Name:DIGI DRIVES P.LTD	Meet No/Date:2/81-ALC2/2017 18.04.2017	Status: Deferred
	HQ File :01/81/050/00596/AM17/	RLA File :05/23/040/00383/AM12/	Lic.No/Date:0510313434 04.01.2012	Defer Date: 30.05.2017
	Decision :NC observed that firm has submitted reply to DeitY w.r.t. to their deficiency letter. NC decided to await comments of the DeitY and defer the case. The case stands deferred to 30.05.2017.			

2	Case No.:22/22/81-ALC2/2016	Party Name:DELTON CABLES LTD.	Meet No/Date:2/81-ALC2/2017 18.04.2017	Rejected
	HQ File :01/81/050/00527/AM17/	RLA File :05/23/040/00451/AM12/	Lic.No/Date:0510328727 03.07.2012	
	Decision :NC observed that DIPP deficiency letter sent to firm on 14.02.2017 followed with reminder dated 21.03.2017. Since, no reply was received from the company despite reminder, the committee decided to reject the case with direction to company to pay customs duty & applicable interest for EODC. RA may take suitable consequential action accordingly.			

3	Case No.:2/8/81-ALC2/2013	Party Name:EPSILON BATTERIES PVT. LTD.	Meet No/Date:2/81-ALC2/2017 18.04.2017	Status: Deferred
	HQ File :01/81/050/00118/AM14/	RLA File :08/24/040/00032/AM14/	Lic.No/Date:0810120617 30.04.2013	Defer Date: 30.05.2017
	Decision : NC observed that application for the above AA has been referred to MOEF for comments. NC decided to await their comments and defer the case. The case stands deferred to 30.05.2017.			

4	Case No.:1/23/81-ALC2/2013	Party Name:MAK CONTROLS AND SYSTEMS PVT LTD.	Meet No/Date:2/81-ALC2/2017 18.04.2017	Status: Deferred
	HQ File :01/81/050/00387/AM14/	RLA File :32/21/040/00032/AM14/	Lic.No/Date:3210063581 29.05.2013	Defer Date: 30.05.2017
	Decision : NC observed that application for the above AA was referred to MoD for comments. NC decided to await their comments and defer the case. The case stands deferred to 30.05.2017.			

5	Case No.:9/23/81-ALC2/2015	Party Name:JMW INDIA (P) LTD.	Meet No/Date:2/81-ALC2/2017 18.04.2017	Status: Deferred
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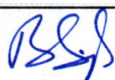
HQ File :01/81/050/00484/AM16/	RLA File :05/23/040/00060/AM14/	Lic.No/Date:0510355879 31.05.2013	Defer Date: 30.05.2017
Decision : NC observed that hard copy of the application not received from CLA Delhi. NC decided to send a final reminder to the concerned Regional Authority to forward two set of application alongwith necessary documents for examination of the case otherwise it will be presumed that no ratification required in this case. The case stands deferred to 30.05.2017			

Case No.: 66/2/81-ALC2/2014	Party Name: CROMPTON GREAVES LIMITED,	Meet No/Date: 2/81-ALC2/2017 18.04.2017	Status: Deferred
HQ File :01/81/050/00067/AM15/	RLA File :03/94/040/00498/AM14/	Lic.No/Date:0310767749 24.01.2014	Defer Date: 30.05.2017
6	Decision : NC observed that firm was asked to submit volumetric calculation for core and coil dimensions starting from the export product rating and placement of components on the engineering drawing of transformer with usage /functions. No reply received from the firm. NC decided to send a reminder to firm and defer the case The case stands deferred to 30.05.2017.		

Case No.: 17/2/81-ALC2/2014	Party Name: VSM VENTURE CONTROL SYSTEMS P.LTD	Meet No/Date: 2/81-ALC2/2017 18.04.2017	Status: Deferred
HQ File :01/81/050/00018/AM15/	RLA File :05/24/040/00410/AM14/	Lic.No/Date:0510378008 03.02.2014	Defer Date: 30.05.2017
7	Decision : NC observed that application for the above AA was referred to DeitY for comments. NC decided to await their comments and defer the case. The case stands deferred to 30.05.2017.		

Case No.: 48/2/81-ALC2/2014	Party Name: VINDHYA TELELINKS LTD.,	Meet No/Date: 2/81-ALC2/2017 18.04.2017	Approved
HQ File :01/81/050/00049/AM15/	RLA File :11/24/040/00008/AM14/	Lic.No/Date:1110027893 12.02.2014	
8	Decision : NC decided to ratify the norms the above AA as per DOT comments vide their ID No.15-01/2017-IP dated 17.04.2017 (copy enclosed). RA may take suitable consequential action accordingly.		

Case No.: 12/2/81-ALC2/2014	Party Name: BHANSALI CABLES & CONDUCTORS (P) LTD.,	Meet No/Date: 2/81-ALC2/2017 18.04.2017	Status: Deferred
HQ File	RLA File	Lic.No/Date:0510379333	Defer Date:
9			


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:01/81/050/00013/AM15/	:05/23/040/00075/AM14/	13.02.2014	30.05.2017
Decision : NC observed that application for the above AA was referred to DOT for comments. NC decided to await their comments and defer the case.			
The case stands deferred to 30.05.2017.			

Case No.:4/25/81-ALC2/2016	Party Name:M/S PARAMOUNT EXPORTS	Meet No/Date:2/81-ALC2/2017 18.04.2017	Status: Deferred
HQ File :01/81/050/00599/AM17/	RLA File :29/24/040/00010/AM14/	Lic.No/Date:2910024177 19.02.2014	Defer Date: 30.05.2017
Decision : NC observed that application for the above AA was referred to MSME for comments. NC decided to await their comments and defer the case.			
The case stands deferred to 30.05.2017.			

Case No.:24/2/81-ALC2/2014	Party Name:BHANSALI CABLES & CONDUCTORS (P) LTD.,	Meet No/Date:2/81-ALC2/2017 18.04.2017	Status: Deferred
HQ File :01/81/050/00025/AM15/	RLA File :05/23/040/00537/AM13/	Lic.No/Date:0510380166 24.02.2014	Defer Date: 30.05.2017
Decision : NC observed that application for the above AA was referred to DOT for comments. NC decided to await their comments and defer the case.			
The case stands deferred to 30.05.2017.			

Case No.:86/2/81-ALC2/2014	Party Name:BHANSALI CABLES & CONDUCTORS (P) LTD.,	Meet No/Date:2/81-ALC2/2017 18.04.2017	Status: Deferred
HQ File :01/81/050/00087/AM15/	RLA File :05/23/040/00265/AM13/	Lic.No/Date:0510380165 24.02.2014	Defer Date: 30.05.2017
Decision : NC observed that application for the above AA was referred to DOT for comments. NC decided to await their comments and defer the case.			
The case stands deferred to 30.05.2017.			

Case No.:4/23/81-ALC2/2015	Party Name:AMC COOKWARE (INDIA) PVT.LTD.	Meet No/Date:2/81-ALC2/2017 18.04.2017	Rejected
HQ File :01/81/050/00479/AM16/	RLA File :07/24/040/00046/AM15/	Lic.No/Date:0710104232 20.05.2014	
Decision : NC observed that DIPP deficiency letter sent to firm on 14.02.2017 followed with reminder dated 21.03.2017. Since, no reply was received from the company despite reminder, the committee decided to reject the case with direction to company to pay customs duty &			


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applicable interest for EODC.

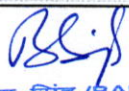
RA may take suitable consequential action accordingly.

14	Case No.: 29/11/81-ALC2/2014	Party Name: ALSTOM INDIA LIMITED,	Meet No/Date: 2/81-ALC2/2017 18.04.2017	Status: Deferred
	HQ File :01/81/050/00343/AM15/	RLA File :34/24/040/00013/AM15/	Lic.No/Date: 3410040368 16.07.2014	Defer Date: 30.05.2017
	Decision : NC decided to ask the firm information on S.No.5, 8 and 11 of the Standard Deficiency Format as advised by the representative DHI for examination of the case. The case stands deferred to 30.05.2017.			

15	Case No.: 3/23/81-ALC2/2015	Party Name: ANAND TEKNOVA AIDS ENGINEERING INDIA LTD.	Meet No/Date: 2/81-ALC2/2017 18.04.2017	Status: Deferred
	HQ File :01/81/050/00478/AM16/	RLA File :31/83/040/00093/AM15/	Lic.No/Date: 3110064619 25.07.2014	Defer Date: 30.05.2017
	Decision : NC observed that reply of the firm was referred to MSME for comments. NC decided to await their comments and defer the case. The case stands deferred to 30.05.2017.			

16	Case No.: 6/11/81-ALC2/2014	Party Name: SIECHEM TECHNOLOGIES PRIVATE LIMITED	Meet No/Date: 2/81-ALC2/2017 18.04.2017	Status: Deferred
	HQ File :01/81/050/00320/AM15/	RLA File :04/24/040/00091/AM15/	Lic.No/Date: 0410159116 28.07.2014	Defer Date: 30.05.2017
	Decision : NC observed that application for the above AA was referred to DOT for comments. NC decided to await their comments and defer the case. The case stands deferred to 30.05.2017.			

17	Case No.: 10/23/81-ALC2/2015	Party Name: URETHANE ELASTOMERS	Meet No/Date: 2/81-ALC2/2017 18.04.2017	Status: Deferred
	HQ File :01/81/050/00485/AM16/	RLA File :04/24/040/00199/AM15/	Lic.No/Date: 0410159708 11.11.2014	Defer Date: 30.05.2017
	Decision : NC observed that reply of the firm has been referred to MSME for comments. NC decided to await their comments and defer the case. The case stands deferred to 30.05.2015			


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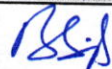
18	Case No.:13/23/81-ALC2/2015	Party Name:METENERE LTD.	Meet No/Date:2/81-ALC2/2017 18.04.2017	Status: Deferred
	HQ File :01/81/050/00488/AM16/	RLA File :05/24/040/00423/AM15/	Lic.No/Date:0510392478 18.12.2014	Defer Date: 30.05.2017
	Decision : NC observed that application for the above AA was referred to MSME for comments. NC decided to await their comments and defer the case. The case stands deferred to 30.05.2017.			

19	Case No.:3/25/81-ALC2/2016	Party Name:AMC COOKWARE (INDIA) PVT.LTD.	Meet No/Date:2/81-ALC2/2017 18.04.2017	Status: Deferred
	HQ File :01/81/050/00598/AM17/	RLA File :07/24/040/00370/AM15/	Lic.No/Date:0710107425 14.01.2015	Defer Date: 30.05.2017
	Decision : NC observed that DIPP deficiency letter sent to firm on 20.03.2017 seeking certain information, however, no reply received. NC decided to send a reminder and defer the case. The case stands deferred to 30.05.2017.			

20	Case No.:26/17/81-ALC2/2014	Party Name:MAK CONTROLS AND SYSTEMS PVT LTD.	Meet No/Date:2/81-ALC2/2017 18.04.2017	Status: Deferred
	HQ File :01/81/050/00561/AM15/	RLA File :32/21/040/00162/AM15/	Lic.No/Date:3210077400 21.01.2015	Defer Date: 30.05.2017
	Decision : NC observed that application for the above AA was referred to DOT for comments. NC decided to await their comments and defer the case. The case stands deferred to 30.05.2017.			

21	Case No.:7/5/81-ALC2/2015	Party Name:TATA POWER SOLAR SYSTEMS LTD.	Meet No/Date:2/81-ALC2/2017 18.04.2017	Status: Deferred
	HQ File :01/81/050/00107/AM16/	RLA File :07/24/040/00470/AM15/	Lic.No/Date:0710108018 15.04.2015	Defer Date: 30.05.2017
	Decision : NC observed that application for the above AA was referred to MNRE for comments. No reply received from MNRE inspite of reminder. NC decided to await their comments and defer the case. The case stands deferred to 30.05.2017.			

22	Case No.:20/7/81-ALC2/2016	Party Name:LAXMI ELECTRONICS MOULDS & PRECISION ENGG P.LTD.	Meet No/Date:2/81-ALC2/2017 18.04.2017	Status: Deferred
	HQ File	RLA File	Lic.No/Date:0710108043	Defer Date:


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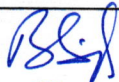
:01/81/050/00122/AM17/	:07/24/040/00489/AM15/	16.04.2015	30.05.2017
Decision : NC observed that reply of the firm for the above AA has been referred to DeitY for comments. NC decided to wait for their comments and defer the case. The case stands deferred to 30.05.2017.			

23	Case No.: 37/8/81-ALC2/2015 HQ File :01/81/050/00181/AM16/	Party Name: L & T HYDROCARBON ENGINEERING LIMITED RLA File :03/95/040/01064/AM15/	Meet No/Date: 2/81- ALC2/2017 18.04.2017 Lic.No/Date: 0310795786 08.05.2015	Status: Deferred Defer Date: 30.05.2017
Decision : NC observed that company has sought extension of time for filing of reply. NC decided to grant extension of time for filing of reply by the firm and defer the case. The case stands deferred to 30.05.2017.				

24	Case No.: 44/8/81-ALC2/2015 HQ File :01/81/050/00188/AM16/	Party Name: MOTHERSON SUMI SYSTEMS LTD., RLA File :05/24/040/00094/AM16/	Meet No/Date: 2/81- ALC2/2017 18.04.2017 Lic.No/Date: 0510394455 04.06.2015	Status: Deferred Defer Date: 30.05.2017
Decision : NC observed that application for the above AA was referred to MSME for comments. NC decided to await their comments and defer the case. The case stands deferred to 30.05.2017.				

25	Case No.: 45/8/81-ALC2/2015 HQ File :01/81/050/00189/AM16/	Party Name: MOTHERSON SUMI SYSTEMS LTD., RLA File :05/24/040/00097/AM16/	Meet No/Date: 2/81- ALC2/2017 18.04.2017 Lic.No/Date: 0510394456 04.06.2015	Status: Deferred Defer Date: 30.05.2017
Decision : NC observed that application for the above AA was referred to MSME for comments. NC decided to await their comments and defer the case. The case stands deferred to 30.05.2017.				

26	Case No.: 26/8/81-ALC2/2015 HQ File :01/81/050/00170/AM16/	Party Name: ZENITH PRECISION PVT LTD ., RLA File :07/24/040/00080/AM16/	Meet No/Date: 2/81- ALC2/2017 18.04.2017 Lic.No/Date: 0710108374 16.06.2015	Status: Deferred Defer Date: 30.05.2017
Decision : NC observed that application for the above AA was referred to MSME for comments. NC decided to await their comments and defer the case. The case stands deferred to 30.05.2017.				


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विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Case No.:28/25/81-ALC2/2016	Party Name:TEMPEL PRECISION METAL PRODUCTS INDIA PVT. LTD.,	Meet No/Date:2/81- ALC2/2017 18.04.2017	Approved
HQ File :01/81/050/00623/AM17/	RLA File :04/24/040/00042/AM16/	Lic.No/Date:0410160686 17.06.2015	

Decision : NC decided to **ratify** the norms for the above AA as per DIPP comments vide UO No.12/30/2017-TSW/27 dated 18.4.2017 as under :

1. Word "Relevant" may be prefixed with the description of import items at Sl. No. 1 to 37 and their quantities may be allowed as under:

Sl. No.	Quantity (Kgs.)	Norms after 1/3 rd recovery from Scrap	Sl. No.	Quantity (Kgs.)	Norms after 1/3 rd recovery from Scrap
1	16200	1.08 Kgs./kg.	20	8568	1.071 Kgs./kg.
2	16025	1.068 Kgs./kg.	21	8600	1.075 Kgs./kg.
3	49950	1.11 Kgs./kg.	22	8496	1.062 Kgs./kg.
4	49950	1.11 Kgs./kg.	23	8528	1.066 Kgs./kg.
5	16650	1.11 Kgs./kg.	24	10620	1.12 Kgs./kg.
6	1561	1.04 Kgs./kg.	25	18911	1.112 Kgs./kg.
7	8546	1.068 Kgs./kg.	26	55750	1.115 Kgs./kg.
8	8480	1.06 Kgs./kg.	27	33780	1.126 Kgs./kg.
9	66600	1.11 Kgs./kg.	28	15990	1.066 Kgs./kg.
10	66744	1.11 Kgs./kg.	29	10580	1.058 Kgs./kg.
11	66744	1.11 Kgs./kg.	30	15855	1.057 Kgs./kg.
12	5650	1.13 Kgs./kg.	31	16005	1.067 Kgs./kg.
13	10800	1.08 Kgs./kg.	32	5315	1.063 Kgs./kg.
14	10683	1.068 Kgs./kg.	33	111391	1.54 Kgs./kg.
15	16065	1.071 Kgs./kg.	34	26650	1.54 Kgs./kg.
16	10700	1.07 Kgs./kg.	35	37648	1.81 Kgs./kg.
17	10640	1.064 Kgs./kg.	36	10140	1.91 Kgs./kg.
18	5300	1.06 Kgs./kg.	37	9520	2.80 Kgs./kg.
19	5315	1.063 Kgs./kg.			

RA may take suitable consequential action accordingly.

Case No.:6/14/81-ALC2/2015	Party Name:GLAZIUM FACADES PRIVATE LIMITED	Meet No/Date:2/81- ALC2/2017 18.04.2017	Status: Deferred
HQ File :01/81/050/00271/AM16/	RLA File :31/83/040/00067/AM16/	Lic.No/Date:3110065618 03.09.2015	Defer Date: 30.05.2017
Decision : NC observed that application for the above AA was referred to MSME for comments. NC decided to await their comments and defer the case.			
The case stands deferred to 30.05.2017.			

बलजीत सिंह /BALJIT SINGH
उप महानिदेशक विदेश व्यापार
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विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य एवं उद्योग मंत्रालय
Ministry of Commerce & Industry
उद्योग भवन, नई दिल्ली-110011
Udyog Bhawan, New Delhi-110011

विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग, नई दिल्ली
Udyog Bhawan, New Delhi

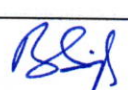
29	Case No.:14/17/81-ALC2/2015	Party Name: COSMO FERRITES LTD.,	Meet No/Date: 2/81-ALC2/2017 18.04.2017	Status: Deferred
	HQ File :01/81/050/00337/AM16/	RLA File :22/24/040/00039/AM16/	Lic.No/Date: 2210015312 17.09.2015	Defer Date: 30.05.2017
	Decision : NC observed that reply of the firm has been referred to MSME for comments. NC decided to await their comments and defer the case. The case stands deferred to 30.05.2017.			

30	Case No.:2/23/81-ALC2/2015	Party Name: COSMO FERRITES LTD.,	Meet No/Date: 2/81-ALC2/2017 18.04.2017	Status: Deferred
	HQ File :01/81/050/00477/AM16/	RLA File :22/24/040/00084/AM16/	Lic.No/Date: 2210015383 18.12.2015	Defer Date: 30.05.2017
	Decision : NC observed that reply of the firm has been referred to MSME for comments. NC decided to await their comments and defer the case. The case stands deferred to 30.05.2017.			

31	Case No.:10/7/81-ALC2/2016	Party Name: BAOSTEEL INDIA COMPANY PRIVATE LIMITED,	Meet No/Date: 2/81-ALC2/2017 18.04.2017	Status: Deferred
	HQ File :01/81/050/00112/AM17/	RLA File :03/94/040/00798/AM16/	Lic.No/Date: 0310801730 12.01.2016	Defer Date: 30.05.2017
	Decision : NC observed that DIPP deficiency letter sent to firm on 20.03.2017. NC decided to send a reminder and defer the case. The case stands deferred to 30.05.2017.			

32	Case No.:18/7/81-ALC2/2016	Party Name: L & T HYDROCARBON ENGINEERING LIMITED	Meet No/Date: 2/81-ALC2/2017 18.04.2017	Closed
	HQ File :01/81/050/00120/AM17/	RLA File :52/24/040/00077/AM16/	Lic.No/Date: 5210041765 11.02.2016	
	Decision : NC observed that firm has informed that they had surrendered the license and has requested to close the case. Accordingly, NC decided to close the case. RA may take suitable consequential action accordingly.			

33	Case No.:3/7/81-ALC2/2016	Party Name: STERA ENGINEERING INDIA PRIVATE LIMITED	Meet No/Date: 2/81-ALC2/2017 18.04.2017	Status: Deferred
	HQ File	RLA File	Lic.No/Date: 0410161615	Defer Date:


 बलजीत सिंह /BALJIT SINGH
 उप महानिदेशक विदेश व्यापार
 Deputy Director General of Foreign Trade
 विदेश व्यापार महानिदेशालय
 Directorate General of Foreign Trade
 वाणिज्य एवं उद्योग मंत्रालय
 Ministry of Commerce & Industry
 उद्योग भवन, नई दिल्ली-110011
 Udyog Bhawan, New Delhi-110011


 विनोद कुमार कश्यप
 VINOD KUMAR KASHYAP
 विदेश व्यापार विकास अधिकारी
 Foreign Trade Development Officer
 विदेश व्यापार महानिदेशालय
 Directorate General of Foreign Trade
 वाणिज्य विभाग/Deptt. of Commerce
 उद्योग भवन, नई दिल्ली
 Udyog Bhawan, New Delhi

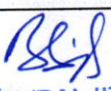
:01/81/050/00105/AM17/	:04/24/040/00231/AM16/	17.02.2016	30.05.2017
Decision : NC observed that application for the above AA was referred to MSME for comments. NC decided to await their comments and defer the case.			
The case stands deferred to 30.05.2017.			

34	Case No.: 5/7/81-ALC2/2016	Party Name:STERA ENGINEERING INDIA PRIVATE LIMITED	Meet No/Date:2/81- ALC2/2017 18.04.2017	Status: Deferred
	HQ File :01/81/050/00107/AM17/	RLA File :04/24/040/00232/AM16/	Lic.No/Date:0410161616 17.02.2016	Defer Date: 30.05.2017
Decision : NC observed that application for the above AA was referred to MSME for comments. NC decided to await their comments and defer the case.				
The case stands deferred to 30.05.2017.				

35	Case No.: 25/7/81-ALC2/2016	Party Name:PHOENIX FOILS PVT. LTD.	Meet No/Date:2/81- ALC2/2017 18.04.2017	Status: Deferred
	HQ File :01/81/050/00127/AM17/	RLA File :03/95/040/00829/AM16/	Lic.No/Date:0310802700 18.02.2016	Defer Date: 30.05.2017
Decision : NC observed that reply of the firm has been referred to MOS for comments. NC decided to await their comments and defer the case.				
The case stands deferred to 30.05.2017.				

36	Case No.: 1/1/81-ALC2/2016	Party Name:ARFIN INDIA LIMITED	Meet No/Date:2/81- ALC2/2017 18.04.2017	Status: Deferred
	HQ File :01/81/050/00545/AM16/	RLA File :08/24/040/00446/AM16/	Lic.No/Date:0810137489 22.03.2016	Defer Date: 30.05.2017
Decision : NC observed that hard copy of the application not received from RA, Ahmedabad. NC decided to send a final reminder to the concerned Regional Authority to forward two set of application alongwith necessary documents for examination of the case otherwise it will be presumed that no ratification required in this case.				
The case stands deferred to 30.05.2017				

37	Case No.: 4/10/81-ALC2/2016	Party Name:FCI OEN CONNECTORS LIMITED	Meet No/Date:2/81- ALC2/2017 18.04.2017	Status: Deferred
	HQ File :01/81/050/00189/AM17/	RLA File :10/24/040/00125/AM16/	Lic.No/Date:1010059443 30.03.2016	Defer Date: 30.05.2017
Decision : NC observed that application for the above AA was referred to DeitY for				


बलजीत सिंह /BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य एवं उद्योग मंत्रालय
Ministry of Commerce & Industry
उद्योग भवन, नई दिल्ली-110011
Udyog Bhawan, New Delhi-110011


विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Dept. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

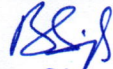
comments. NC decided to await their comments and defer the case.

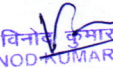
The case stands deferred to 30.05.2017.

38	Case No.:24/7/81-ALC2/2016	Party Name:PHOENIX FOILS PVT. LTD.	Meet No/Date:2/81-ALC2/2017 18.04.2017	Status: Deferred
	HQ File :01/81/050/00126/AM17/	RLA File :03/95/040/00074/AM17/	Lic.No/Date:0310804637 12.05.2016	Defer Date: 30.05.2017
	Decision :NC observed that MOS deficiency letter sent to firm on 20. 09.2016 followed with reminder dated 20.10.2016, however firm has sought extension of time for filing of the reply. NC decided to grant extension of time and defer the case. The case stands deferred to 30.05.2017.			

39	Case No.:12/10/81-ALC2/2016	Party Name:SHIVALIK BIMETAL CONTROLS LTD.	Meet No/Date:2/81-ALC2/2017 18.04.2017	Status: Deferred
	HQ File :01/81/050/00197/AM17/	RLA File :05/24/040/00045/AM17/	Lic.No/Date:0510398533 17.05.2016	Defer Date: 30.05.2017
	Decision : NC observed that application for the above AA was referred to MSME for comments. NC decided to await their comments and defer the case. The case stands deferred to 30.05.2017.			

40	Case No.:7/10/81-ALC2/2016	Party Name:CORDS CABLE INDUSTRIES LTD	Meet No/Date:2/81-ALC2/2017 18.04.2017	Approved
	HQ File :01/81/050/00192/AM17/	RLA File :05/23/040/00572/AM16/	Lic.No/Date:0510398605 24.05.2016	
	Decision : NC decided to ratify the norms for the above AA as per DIPP comments vide UO No.12/30/2017-TSW/40 dated 18.4/2017 as under : 1. Word "Un-armd" may be deleted from the description of export items from Sl.No.1 to 24. 2. Quantity of export item at Sl. No.1 may be corrected from 1.32 Kilometers to 10.315 Kilometers. 3. Quantity of import item at Sl .No.1 i.e. Copper Wire Rod(continuous cast 8 mm) may be allowed as 1.01 Kgs/Kg. content in the export products from Sl. No. 1 to 24. 4. Quantity of import item at Sl. No.2 i.e. Nickel Alloy Wire may be allowed as 1.01 Kgs./Kg. content in the export products from Sl. No. 19 to 24. 5. Quantity of import item at Sl. No. 3 i.e. PVC Resin may be allowed as 1.05 Kgs./Kg. content in the export products from Sl. No. 1 to 24. 6. Quantity of import item at Sl. No. 4 i.e. Plasticiser may be allowed as 1.05 Kgs./Kg. content in the export products from Sl. No. 1 to 24. 7. Quantity of import item at Sl. No. 5 i.e. Galvanised Steel Wire may be allowed as 1.02 Kgs./Kg. content in the export products from Sl. No. 1 to 24.			


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उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य एवं उद्योग मंत्रालय
Ministry of Commerce & Industry
उद्योग भवन, नई दिल्ली-110011
Udyog Bhawan, New Delhi-110011


विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/उपमंत्रालय
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

RA may take suitable consequential action accordingly.

41	Case No.: 16/10/81-ALC2/2016	Party Name: VOITH HYDRO PRIVATE LIMITED	Meet No/Date: 2/81-ALC2/2017 18.04.2017	Status: Deferred
	HQ File :01/81/050/00201/AM17/	RLA File :05/24/040/00078/AM17/	Lic.No/Date: 0510398617 25.05.2016	Defer Date: 30.05.2017
	Decision :NC observed that reply of the firm was referred to DHI on 03.03.2017 for examination of the case/comments. NC decided to await their comments and defer the case The case stands deferred to 30.05.2017.			

42	Case No.: 49/7/81-ALC2/2016	Party Name: SHRENIK INDUSTRIES PVT. LTD.	Meet No/Date: 2/81-ALC2/2017 18.04.2017	Status: Deferred
	HQ File :01/81/050/00151/AM17/	RLA File :31/82/040/00037/AM17/	Lic.No/Date: 3110066160 26.05.2016	Defer Date: 30.05.2017
	Decision : NC observed that application for the above AA was referred to MSME for comments. NC decided to await their comments and defer the case. The case stands deferred to 30.05.2017.			

43	Case No.: 51/7/81-ALC2/2016	Party Name: FCI OEN CONNECTORS LIMITED	Meet No/Date: 2/81-ALC2/2017 18.04.2017	Status: Deferred
	HQ File :01/81/050/00153/AM17/	RLA File :10/24/040/00014/AM17/	Lic.No/Date: 1010059496 31.05.2016	Defer Date: 30.05.2017
	Decision : NC observed that application for the above AA has been referred to DeitY for comments. NC decided to wait for their comments and defer the case. The case stands deferred to 30.05.2017.			

44	Case No.: 6/13/81-ALC2/2016	Party Name: AMOD STAMPINGS P LTD	Meet No/Date: 2/81-ALC2/2017 18.04.2017	Status: Deferred
	HQ File :01/81/050/00241/AM17/	RLA File :34/24/040/00015/AM17/	Lic.No/Date: 3410042235 01.06.2016	Defer Date: 30.05.2017
	Decision :NC observed that DHI deficiency letter sent to firm 30.03.2017 seeking certain information. The reply of the firm is awaited. NC decided to send a reminder and defer the case. The case stands deferred to 30.05.2017.			

BJS
बलजीत सिंह /BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य एवं उद्योग मंत्रालय
Ministry of Commerce & Industry
उद्योग भवन, नई दिल्ली-110011
Udyog Bhawan, New Delhi-110011

VH
विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

45	Case No.:3/10/81-ALC2/2016	Party Name:PHOENIX FOILS PVT. LTD.	Meet No/Date:2/81-ALC2/2017 18.04.2017	Status: Deferred
	HQ File :01/81/050/00188/AM17/	RLA File :03/95/040/00194/AM17/	Lic.No/Date:0310805411 13.06.2016	Defer Date: 30.05.2017
	Decision : NC observed that application for the above AA was referred to MOS for comments. NC decided to await their comments and defer the case. The case stands deferred to 30.05.2017.			

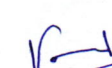
46	Case No.:24/10/81-ALC2/2016	Party Name:PHOENIX FOILS PVT. LTD.	Meet No/Date:2/81-ALC2/2017 18.04.2017	Status: Deferred
	HQ File :01/81/050/00209/AM17/	RLA File :03/95/040/00192/AM17/	Lic.No/Date:0310805410 13.06.2016	Defer Date: 30.05.2017
	Decision : NC observed that application for the above AA was referred to MOS for comments. NC decided to await their comments and defer the case. The case stands deferred to 30.05.2017.			

47	Case No.:29/10/81-ALC2/2016	Party Name:NSIL EXPORTS LIMITED	Meet No/Date:2/81-ALC2/2017 18.04.2017	Status: Deferred
	HQ File :01/81/050/00214/AM17/	RLA File :56/24/040/00011/AM17/	Lic.No/Date:5610004933 23.06.2016	Defer Date: 30.05.2017
	Decision : NC observed that application for the above AA was referred to MOS for comments. NC decided to await their comments and defer the case. The case stands deferred to 30.05.2017.			

48	Case No.:30/10/81-ALC2/2016	Party Name:NSIL EXPORTS LIMITED	Meet No/Date:2/81-ALC2/2017 18.04.2017	Rejected
	HQ File :01/81/050/00215/AM17/	RLA File :56/24/040/00012/AM17/	Lic.No/Date:5610004934 23.06.2016	
	Decision : NC observed that MOS deficiency letter sent to firm on 20.10.2016 followed with reminder dated 30.11.2016 and 21.03.2017. Since, no reply was received from the company despite reminder, the committee decided to reject the case with direction to company to pay customs duty & applicable interest for EODC. RA may take suitable consequential action accordingly.			

49	Case No.:27/22/81-ALC2/2016	Party Name:ELECTRO COPPER & ALLOYS MFG. CO.	Meet No/Date:2/81-ALC2/2017 18.04.2017	Status: Deferred
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उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
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वाणिज्य एवं उद्योग मंत्रालय
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उद्योग भवन, नई दिल्ली-110011
Udyog Bhawan, New Delhi-110011


विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

HQ File :01/81/050/00532/AM17/	RLA File :02/24/040/00061/AM17/	Lic.No/Date:0210206784 24.06.2016	Defer Date: 30.05.2017
Decision : NC observed that DIPP deficiency letters sent to firm on 20.03.2017 for comments. NC decided to send a reminder and defer the case.			
The case stands deferred to 30.05.2017.			

50

Case No.: 21/22/81-ALC2/2016	Party Name: ANVIL CABLES PVT. LTD.,	Meet No/Date: 2/81-ALC2/2017 18.04.2017	Approved
HQ File :01/81/050/00526/AM17/	RLA File :02/24/040/00054/AM17/	Lic.No/Date: 0210206800 30.06.2016	

Decision : NC decided to **ratify** the norms for the above AA as per DIPP comments vide UO No.12/30/2017-TSW/50 dated 18.4.2017 as under :

1. Net weight of export products may be specified as under:

Sl. No.	Net Export Weight (Kgs./Km)	Sl. No.	Net Export Weight (Kgs./Km)	Sl. No.	Net Export Weight (Kgs./Km)	Sl. No.	Net Export Weight (Kgs./Km)
1	48.684	6	410.128	11	492.165	16	741.476
2	69.003	7	564.216	12	658.639	17	370.738
3	138.006	8	185.369	13	924.744	18	423.352
4	276.012	9	741.476	14	741.476		
5	102.532	10	261.23	15	370.738		

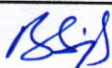
2. Words “1.1 KV” may be specified with the description of export items at Sl. No. 1 to 18.

3. Quantity of import item at Sl. No 1 viz. Aluminium Wire Rod may be allowed as 250.06 MT taking clue from Engineering Table-5.

4. Quantity of import item at Sl. No 2 viz. XLPE Compound may be allowed as 1.04 Kgs./Kg. content in export items at Sl. No. 1 to 18 as claimed by the firm.

RA may take suitable consequential action accordingly.

Case No.: 51/18/81-ALC2/2016	Party Name: STERLITE TECHNOLOGIES LTD.	Meet No/Date: 2/81-ALC2/2017 18.04.2017	Approved
HQ File :01/81/050/00402/AM17/	RLA File :03/95/040/00240/AM17/	Lic.No/Date:0310806508 22.07.2016	
Decision : NC decided to ratify the norms for the above AA as per DIPP comments vide UO No.12/30/2017-TSW/51 dated 18.4.2017 as under :			
1. Net weight of export items at Sl. No. 1 to 4 may be specified as 277.86 MT, 67.54 MT, 26.81 MT & 234.3 MT respectively.			


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उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य एवं उद्योग मंत्रालय
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उद्योग भवन, नई दिल्ली-110011
Udyog Bhawan, New Delhi-110011


विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग, नई दिल्ली
Udyog Bhawan, New Delhi

2. Word "Greased" may be suffixed with the description of export items at Sl. No. 1, 2 & 4.
3. Quantity of import item at Sl. No. 1 (Aluminium Ingot) may be allowed as applied for i.e. 541.766 MT as 1.02 Kgs./Kg. content in the export items at Sl. No. 1 to 3 & 1.04 Kg/Kg content in export item at Sl. No. 4.
4. Quantity of import item (Magnesium) at Sl. No. 2 may be allowed as 1.282 MT as 1.10 Kgs./Kg. content in the export items at Sl. No.1, 2 & 3, taking clue form SION C-1394.
5. Quantity of import item (Silicon Master Alloy) at Sl. No. 3 may be allowed as applied for i.e. 3.172 MT as 1.075 Kgs./Kg. content in the export items at Sl. No. 1, 2 & 3, taking clue form SION C-1394.
6. Quantity of import item(Overhead Conductor Grease) at Sl. No. 4 may be allowed upto 2 % of FOB value of export items at Sl. No. 1, 2 & 4.
7. Quantity of import item at Sl. No. 5 may be allowed as 1.02 Kgs./Kg. content in the export item at Sl. No. 4 taking clue from SION C-7.
8. Quantity of import item at Sl. No. 6 may be allowed as 4 % weight of steel in export item at Sl. No. 4 , taking clue from SION C-7.

RA may take suitable consequential action accordingly.

52	Case No.:3/13/81-ALC2/2016	Party Name:AMOD STAMPINGS P LTD	Meet No/Date:2/81-ALC2/2017 18.04.2017	Status: Deferred
	HQ File :01/81/050/00238/AM17/	RLA File :34/24/040/00077/AM17/	Lic.No/Date:3410042405 04.08.2016	Defer Date: 30.05.2017
	Decision : NC observed that DHI deficiency letter sent to firm 30.03.2017 seeking certain information. The reply of the firm is awaited. NC decided to send a reminder and defer the case. The case stands deferred to 30.05.2017.			

53	Case No.:5/13/81-ALC2/2016	Party Name:AMOD STAMPINGS P LTD	Meet No/Date:2/81-ALC2/2017 18.04.2017	Status: Deferred
	HQ File :01/81/050/00240/AM17/	RLA File :34/24/040/00087/AM17/	Lic.No/Date:3410042404 04.08.2016	Defer Date: 30.05.2017
	Decision : NC observed that DHI deficiency letter sent to firm 30.03.2017 seeking certain information. The reply of the firm is awaited. NC decided to send a reminder and defer the case. The case stands deferred to 30.05.2017.			

54	Case No.:4/13/81-ALC2/2016	Party Name:AMOD STAMPINGS P LTD	Meet No/Date:2/81-ALC2/2017 18.04.2017	Status: Deferred
	HQ File :01/81/050/00239/AM17/	RLA File :34/24/040/00086/AM17/	Lic.No/Date:3410042414 05.08.2016	Defer Date: 30.05.2017


 बलजीत सिंह /BALJIT SINGH
 उप महानिदेशक विदेश व्यापार
 Deputy Director General of Foreign Trade
 विदेश व्यापार महानिदेशालय
 Directorate General of Foreign Trade
 वाणिज्य एवं उद्योग मंत्रालय
 Ministry of Commerce & Industry
 उद्योग भवन, नई दिल्ली-110011
 Udyog Bhawan, New Delhi-110011


 विनोद कुमार कश्यप
 VINOD KUMAR KASHYAP
 विदेश व्यापार विकास अधिकारी
 Foreign Trade Development Officer
 विदेश व्यापार महानिदेशालय
 Directorate General of Foreign Trade
 वाणिज्य विभाग/Deptt. of Commerce
 उद्योग भवन, नई दिल्ली
 Udyog Bhawan, New Delhi

Decision : NC observed that DHI deficiency letter sent to firm 30.03.2017 seeking certain information. The reply of the firm is awaited. NC decided to send a reminder and defer the case.

The case stands deferred to 30.05.2017.

55	Case No.:16/13/81-ALC2/2016	Party Name:NATIONAL STEEL AND AGRO INDUSTRIES LTD.,	Meet No/Date:2/81-ALC2/2017 18.04.2017	Rejected
	HQ File :01/81/050/00251/AM17/	RLA File :56/24/040/00027/AM17/	Lic.No/Date:5610004971 08.08.2016	
Decision : NC observed that MOS deficiency letter sent to firm on 20.10.2016 followed with reminder dated 30.11.2016 and 21.03.2017. Since, no reply was received from the company despite reminder, the committee decided to reject the case with direction to company to pay customs duty & applicable interest for EODC. RA may take suitable consequential action accordingly.				

56	Case No.:11/13/81-ALC2/2016	Party Name:JAYBEE LAMINATIONS PVT LTD	Meet No/Date:2/81-ALC2/2017 18.04.2017	Status: Deferred
	HQ File :01/81/050/00246/AM17/	RLA File :05/23/040/00231/AM17/	Lic.No/Date:0510399391 09.08.2016	Defer Date: 30.05.2017
Decision : NC observed that hard copy of the application not received from CLA Delhi. NC decided to send a final reminder to the concerned Regional Authority to forward two set of application alongwith necessary documents for examination of the case otherwise it will be presumed that no ratification required in this case. The case stands deferred to 30.05.2017				

57	Case No.:31/22/81-ALC2/2016	Party Name:INDIAN CHAIN PVT LTD	Meet No/Date:2/81-ALC2/2017 18.04.2017	Status: Deferred
	HQ File :01/81/050/00536/AM17/	RLA File :02/24/040/00089/AM17/	Lic.No/Date:0210206910 19.08.2016	Defer Date: 30.05.2017
Decision : NC observed that application for the above AA was referred to MSME for comments. NC decided to await their comments and defer the case. The case stands deferred to 30.05.2017.				

58	Case No.:8/13/81-ALC2/2016	Party Name:CMR CONTROL SYSTEMS INDIA PRIVATE LIMITED	Meet No/Date:2/81-ALC2/2017 18.04.2017	Status: Deferred
	HQ File :01/81/050/00243/AM17/	RLA File :31/83/040/00062/AM17/	Lic.No/Date:3110066308 29.08.2016	Defer Date: 30.05.2017

B.S.
बलजीत सिंह /BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य एवं उद्योग मंत्रालय
Ministry of Commerce & Industry
उद्योग भवन, नई दिल्ली-110011
Udyog Bhawan, New Delhi-110011

V.K.
विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग, नई दिल्ली
Udyog Bhawan, New Delhi

Decision : NC observed that application for the above AA was referred to DeitY for comments. NC decided to await their comments and defer the case.

The case stands deferred to 30.05.2017.

Case No.:20/22/81-ALC2/2016	Party Name:ANVIL CABLES PVT. LTD.,	Meet No/Date:2/81-ALC2/2017 18.04.2017	Approved
HQ File :01/81/050/00525/AM17/	RLA File :02/24/040/00115/AM17/	Lic.No/Date:0210207024 23.09.2016	
59			
Decision : NC decided to ratify the norms for the above AA as per DIPP comments vide UO No.12/30/2017-TSW/59 dated 18.4.2017 as under :			
1. Words "1.1 KV" may be specified with the description of export items at Sl. No.1,2 & 3. 2. Net weight of export items at Sl. No. 1, 2 & 3 may be specified as 821.047 MT, 207.86 MT & 734.84 MT respectively. 3. Quantity of import item at Sl. No 1 viz. Aluminium Wire Rod may be allowed as 1230.296 MT taking clue from Engineering Table-5. 4. Quantity of import item at Sl. No 2 viz. XLPE Compound may be allowed as applied for i.e. 572.975 MT as 1.04 Kgs./Kg. content in export items at Sl. No. 1 , 2 & 3 as claimed by the firm.			
RA may take suitable consequential action accordingly.			

Case No.:15/22/81-ALC2/2016	Party Name:STERLITE POWER TRANSMISSION LIMITED	Meet No/Date:2/81-ALC2/2017 18.04.2017	Approved
HQ File :01/81/050/00520/AM17/	RLA File :03/95/040/00506/AM17/	Lic.No/Date:0310808386 14.10.2016	
60			
Decision : NC decided to ratify the norms for the above AA as per DIPP comments vide UO No.12/30/2017-TSW/60 dated 18.4.2017 as under :			
1. Quantity of export item may also be specified as 40 Kms in addition to its weight of 50208 Kgs. 2. Quantity of import item at Sl. No. 1 (Primary Unalloyed Aluminium) may be allowed as applied for i.e. 50.607 MT as 1.02 Kgs./Kg. content in the export item, taking clue from SION C-1394. 3. Quantity of import item (Magnesium) at Sl. No. 2 may be allowed as applied for i.e. 0.199 MT as 1.10 Kgs./Kg. content in the export item, taking clue form SION C-1394. 4. Quantity of import item (Silicon Master Alloy) at Sl. No. 3 may be allowed as 0.43 MT as 1.075 Kgs./Kg. content in the export item, taking clue form SION C-1394.			
RA may take suitable consequential action accordingly.			

61	Case No.:12/22/81-ALC2/2016	Party Name:PREMIER	Meet No/Date:2/81-	Status:
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बलजीत सिंह /BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य एवं उद्योग मंत्रालय
Ministry of Commerce & Industry
उद्योग भवन, नई दिल्ली-110011
H-100 Bhawan, New Delhi-110011


विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

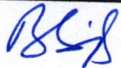
	INDUSTRIAL CORPORATION LIMITED	ALC2/2017 18.04.2017	Deferred
HQ File :01/81/050/00517/AM17/	RLA File :03/95/040/00538/AM17/	Lic.No/Date:0310808424 17.10.2016	Defer Date: 30.05.2017
Decision : NC observed that application for the above AA was referred to MSME for comments. NC decided to await their comments and defer the case.			
The case stands deferred to 30.05.2017.			

Case No.:14/22/81-ALC2/2016	Party Name:STERLITE POWER TRANSMISSION LIMITED	Meet No/Date:2/81-ALC2/2017 18.04.2017	Approved
HQ File :01/81/050/00519/AM17/	RLA File :03/95/040/00537/AM17/	Lic.No/Date:0310808426 17.10.2016	
Decision : NC decided to ratify the norms for the above AA as per DIPP comments vide UO No.12/30/2017-TSW/62 dated 18.4.2017 as under :			
62	1. Net weight of export item may be specified as 59.67 MT. 2. Quantity of import item at Sl. No. 1 (Aluminium Ingots) may be allowed as applied for i.e. 54.226 MT as 1.04 Kgs./Kg. content in the export item, taking clue from SION C-7. 3. Quantity of import item at Sl. No. 2 may be allowed as applied for i.e. 7.681 MT as 1.02 Kgs./Kg. content in the export item, taking clue form SION C-7.		
RA may take suitable consequential action accordingly.			

63

Case No.:11/22/81-ALC2/2016	Party Name:PREMIER INDUSTRIAL CORPORATION LIMITED	Meet No/Date:2/81-ALC2/2017 18.04.2017	Status: Deferred
HQ File :01/81/050/00516/AM17/	RLA File :03/95/040/00530/AM17/	Lic.No/Date:0310808554 19.10.2016	Defer Date: 30.05.2017
Decision : NC observed that application for the above AA was referred to MSME for comments. NC decided to await their comments and defer the case.			
The case stands deferred to 30.05.2017.			

64	Case No.:2/16/81-ALC2/2016	Party Name:PILOT INDUSTRIES LTD.	Meet No/Date:2/81-ALC2/2017 18.04.2017	Status: Deferred
	HQ File :01/81/050/00335/AM17/	RLA File :05/24/040/00286/AM17/	Lic.No/Date:0510400190 20.10.2016	Defer Date: 30.05.2017
	Decision : NC observed that application for the above AA was referred to MSME for comments. NC decided to await their comments and defer the case. The case stands deferred to 30.05.2017.			


 बलजीत सिंह /BALJIT SINGH
 उप महानिदेशक विदेश व्यापार
 Deputy Director General of Foreign Trade
 विदेश व्यापार महानिदेशालय
 Directorate General of Foreign Trade
 वाणिज्य एवं उद्योग मंत्रालय
 Ministry of Commerce & Industry
 उद्योग भवन, नई दिल्ली-110011
 Udyog Bhawan, New Delhi-110011


 विनोद कुमार कश्यप
 VINOD KUMAR KASHYAP
 विदेश व्यापार विकास अधिकारी
 Foreign Trade Development Officer
 विदेश व्यापार महानिदेशालय
 Directorate General of Foreign Trade
 वाणिज्य विभाग Deptt. of Commerce
 उद्योग भवन, नई दिल्ली
 Udyog Bhawan, New Delhi

65	Case No.:29/22/81-ALC2/2016	Party Name:HINDUSTHAN ENGINEERING AND INDUSTRIES LTD.	Meet No/Date:2/81-ALC2/2017 18.04.2017	Status: Deferred
	HQ File :01/81/050/00534/AM17/	RLA File :02/24/040/00126/AM17/	Lic.No/Date:0210207097 21.10.2016	Defer Date: 30.05.2017
	Decision :U NC observed that application for the above AA has been referred to DeitY for comments. NC decided to wait for their comments and defer the case. The case stands deferred to 30.05.2017.			

66	Case No.:4/22/81-ALC2/2016	Party Name:ANGLO STEEL PVT LTD,	Meet No/Date:2/81-ALC2/2017 18.04.2017	Status: Deferred
	HQ File :01/81/050/00509/AM17/	RLA File :03/94/040/00612/AM17/	Lic.No/Date:0310808875 28.10.2016	Defer Date: 30.05.2017
	Decision :NC observed that copy of the application has been received back from the MSME as the firm is not an MSME Unit. NC decided to forward the application to DIPP for comments and defer the case. The case stands deferred to 30.05.2017.			

67	Case No.:5/22/81-ALC2/2016	Party Name:ANGLO STEEL PVT LTD,	Meet No/Date:2/81-ALC2/2017 18.04.2017	Status: Deferred
	HQ File :01/81/050/00510/AM17/	RLA File :03/94/040/00611/AM17/	Lic.No/Date:0310808874 28.10.2016	Defer Date: 30.05.2017
	Decision : NC observed that copy of the application has been received back from the MSME as the firm is not an MSME Unit. NC decided to forward the application to DIPP for comments and defer the case. The case stands deferred to 30.05.2017.			

68	Case No.:8/22/81-ALC2/2016	Party Name:FLASH FORGE PVT LTD	Meet No/Date:2/81-ALC2/2017 18.04.2017	Approved
	HQ File :01/81/050/00513/AM17/	RLA File :03/94/040/00650/AM17/	Lic.No/Date:0310809027 08.11.2016	
	Decision : NC decided to ratify the norms for the above AA on repeat basis with AANo.0310796351dated 01.06.2015 as per MSME comments vide 15.03.2017 (copy enclosed). RA may take suitable consequential action accordingly.			

69	Case No.:3/22/81-ALC2/2016	Party Name:AHURA MAZDA	Meet No/Date:2/81-	Status:
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बलजीत सिंह /BALJIT SINGH
 उप महानिदेशक विदेश व्यापार
 Deputy Director General of Foreign Trade
 विदेश व्यापार महानिदेशालय
 Directorate General of Foreign Trade
 वाणिज्य एवं उद्योग मंत्रालय
 Ministry of Commerce & Industry
 उद्योग भवन, नई दिल्ली-110011
 Udyog Bhawan, New Delhi-110011


विनोद कुमार कश्यप
 VINOD KUMAR KASHYAP
 विदेश व्यापार विकास अधिकारी
 Foreign Trade Development Officer
 विदेश व्यापार महानिदेशालय
 Directorate General of Foreign Trade
 वाणिज्य विभाग/Dept. of Commerce
 उद्योग भवन, नई दिल्ली
 Udyog Bhawan, New Delhi

	MFG. CO. PVT. LTD.	ALC2/2017 18.04.2017	Deferred
HQ File :01/81/050/00508/AM17/	RLA File :03/94/040/00716/AM17/	Lic.No/Date:0310809080 09.11.2016	Defer Date: 30.05.2017
Decision : NC observed that application for the above AA was referred to MSME for comments. NC decided to await their comments and defer the case.			
The case stands deferred to 30.05.2017.			

70	Case No.: 30/22/81-ALC2/2016	Party Name:HINDUSTHAN ENGINEERING AND INDUSTRIES LTD.	Meet No/Date:2/81-ALC2/2017 18.04.2017	Status: Deferred
	HQ File :01/81/050/00535/AM17/	RLA File :02/24/040/00155/AM17/	Lic.No/Date:0210207133 15.11.2016	Defer Date: 30.05.2017
Decision : NC observed that application for the above AA has been referred to DeitY for comments. NC decided to wait for their comments and defer the case.				
The case stands deferred to 30.05.2017.				

71	Case No.: 2/22/81-ALC2/2016	Party Name:A-1 FENCE PRODUCTS CO.PVT.LTD.	Meet No/Date:2/81-ALC2/2017 18.04.2017	Status: Deferred
	HQ File :01/81/050/00507/AM17/	RLA File :03/94/040/00713/AM17/	Lic.No/Date:0310809184 22.11.2016	Defer Date: 30.05.2017
Decision : NC observed that reply of the firm received and same is being sent to DIPP for comments. NC decided to defer the case.				
The case stands deferred to 30.05.2017.				

72	Case No.: 10/22/81-ALC2/2016	Party Name:PHOENIX FOILS PVT. LTD.	Meet No/Date:2/81-ALC2/2017 18.04.2017	Status: Deferred
	HQ File :01/81/050/00515/AM17/	RLA File :03/95/040/00598/AM17/	Lic.No/Date:0310809224 22.11.2016	Defer Date: 30.05.2017
Decision : NC observed that MOS deficiency letter sent to firm on 20.03.2017. NC decided to send a reminder and defer the case.				
The case stands deferred to 30.05.2017.				

73	Case No.: 7/22/81-ALC2/2016	Party Name:CHANDAN STEEL LIMITED	Meet No/Date:2/81-ALC2/2017 18.04.2017	Status: Deferred
	HQ File :01/81/050/00512/AM17/	RLA File :03/94/040/00742/AM17/	Lic.No/Date:0310809287 24.11.2016	Defer Date: 30.05.2017
Decision : NC observed that application for the above AA was referred to MOS for				

B.S.S.
बलजीत सिंह /BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य एवं उद्योग मंत्रालय
Ministry of Commerce & Industry
उद्योग भवन, नई दिल्ली-110011
Udyog Bhawan, New Delhi

V.K.
विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Dept. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

comments. NC decided to await their comments and defer the case.

The case stands deferred to 30.05.2017.

Case No.:29/25/81- ALC2/2016	Party Name:THERMO CABLES LIMITED	Meet No/Date:2/81-ALC2/2017 18.04.2017	Approved
HQ File :01/81/050/00624/AM17/	RLA File :09/24/040/00379/AM17/	Lic.No/Date:0910064434 02.12.2016	

Decision : NC decided to **ratify** the norms for the above AA as per DIPP comments vide UO No.12/30/2017-TSW/74 dated 18.4.2017 as under :

1. Net weight of export products may be specified as under:

Sl. No.	Net Export Weight (Kgs./Km)	Sl. No.	Net Export Weight (Kgs./Km)	Sl. No.	Net Export Weight (Kgs./Km.)
1	162	8	275	15	358
2	195	9	325	16	990
3	265	10	398	17	418
4	388	11	138	18	600
5	479	12	138	19	705
6	158	13	170	20	260
7	169	14	267	21	405

2. Words "Copper Conductor, PVC insulated & Sheathed, voltage rating 225 V" may be suffixed with the description of export products at Sl. No. 1 to 12.
3. Words "Copper Conductor, PVC insulated & Sheathed, voltage rating 1100 V" may be suffixed with the description of export products at Sl. No. 13 to 20.
4. Words "Aluminium Conductor, PVC insulated & Sheathed, voltage rating 1100 V" may be suffixed with the description of export product at Sl. No. 21.
1. Quantities of import items at Sl. No 1, 3, 5, 7, 9, 11, 13, 15, 17, 19, 21 & 23 viz. Continuous Cast Copper Rod 8mm (Electrolytic Grade) may be allowed as 1.01 Kgs./Kg. content in export items at Sl. No. 1 to 12 respectively.
2. Quantities of import items at Sl. No 25, 27, 29, 31, 33, 35, 37 & 39 viz. Continuous Cast Copper Rod 8mm (Electrolytic Grade) may be allowed as applied for taking clue from Engineering Table-5 for export items at Sl. No. 13 to 20 respectively.
3. Quantities of import items at Sl. No 2, 4, 6, 8, 10, 12, 14, 16, 18, 20, 22, 24, 26, 28, 30, 32, 34, 36, 38, 40 & 42, viz. PVC Compound may be allowed on net to net basis as claimed by the firm, for export items at Sl. No. 1 to 21 respectively.
4. Quantity of import item at Sl. No. 41 viz. Aluminium 9.5 mm Rod(EC Grade) may be allowed as 489.7 Kgs. as per Engineering Table-5, for export item at Sl. No. 21.

RA may take suitable consequential action accordingly.


बलजीत सिंह /BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य एवं उद्योग मंत्रालय
Ministry of Commerce & Industry
उद्योग भवन, नई दिल्ली-110011
Udyog Bhawan, New Delhi-110011


विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Dept. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

75	Case No.:38/22/81-ALC2/2016	Party Name:SVAM PACKAGING INDUSTRIES PRIVATE LIMITED	Meet No/Date:2/81-ALC2/2017 18.04.2017	Status: Deferred
	HQ File :01/81/050/00543/AM17/	RLA File :05/24/040/00446/AM17/	Lic.No/Date:0510400673 08.12.2016	Defer Date: 30.05.2017
Decision : NC observed that application for the above AA was referred to MSME for comments. NC decided to await their comments and defer the case. The case stands deferred to 30.05.2017.				

76	Case No.:20/25/81-ALC2/2016	Party Name:MICRON CALCITE PVT LTD	Meet No/Date:2/81-ALC2/2017 18.04.2017	Status: Deferred
	HQ File :01/81/050/00615/AM17/	RLA File :34/24/040/00240/AM17/	Lic.No/Date:3410042735 08.12.2016	Defer Date: 30.05.2017
Decision : NC observed that application for the above AA was referred to MOS for comments. NC decided to await their comments and defer the case. The case stands deferred to 30.05.2017.				

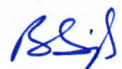
77	Case No.:11/25/81-ALC2/2016	Party Name:COSMOS ENGITECH PVT LTD	Meet No/Date:2/81-ALC2/2017 18.04.2017	Status: Deferred
	HQ File :01/81/050/00606/AM17/	RLA File :34/24/040/00244/AM17/	Lic.No/Date:3410042745 09.12.2016	Defer Date: 30.05.2017
Decision : NC observed that DIPP deficiency letter sent to firm on 20.03.2017. NC decided to send a reminder and defer the case. The case stands deferred to 30.05.2017.				

78

Case No.:33/22/81-ALC2/2016	Party Name:KEI INDUSTRIES LIMITED	Meet No/Date:2/81-ALC2/2017 18.04.2017	Approved				
HQ File :01/81/050/00538/AM17/	RLA File :05/23/040/00408/AM17/	Lic.No/Date:0510400797 14.12.2016					
Decision : NC decided to ratify the norms for the above AA as per DIPP comments vide UO No.12/30/2017-TSW/78 dated 18.4.2017 as under :							
1. Net weight of export products may be specified as under:							
Sl. No.	Net Export Weight (Kgs./Km)	Sl. No.	Net Export Weight (Kgs./Km)	Sl. No.	Net Export Weight (Kgs./Km)	Sl. No.	Net Export Weight (Kgs./Km)
1	23545.5	19	1089.7	37	220.6	55	879.5
2	3464.6	20	1664.4	38	272.9	56	879.5

3	257.6	21	1664.4	39	451.7	57	1437.1
4	257.6	22	386.3	40	778.8	58	1325.1
5	312.3	23	1089.9	41	1204.3	59	1325.1
6	300.1	24	1684.2	42	200.1	60	2502.2
7	560.1	25	2945.8	43	200.1	61	393.1
8	974.3	26	697.1	44	59.5	62	393.1
9	1523.4	27	697.1	45	170.7	63	577.9
10	72	28	1199.1	46	308.6	64	577.9
11	218.2	29	1191.1	47	581.9	65	986.1
12	396.7	30	1825.9	48	284.7	66	1498.2
13	750.3	31	1825.9	49	284.7	67	1498.2
14	326.6	32	364.9	50	342	68	366
15	326.6	33	1099	51	415.8	69	3333.4
16	649.2	34	1754.4	52	530.1	70	5487.7
17	649.2	35	3041.1	53	530.1		
18	1089.7	36	220.6	54	936.2		

2. Words "and Nylon Sheathed " may be suffixed with the description of export items at Sl. No. 14 to 35 & 48 to 68.
3. Quantities of import item at Sl. No 1 viz. Copper Wire Rod/CC Rod(EC Grade)/Copper Cathode (99.99% purity) (Electrolytic grade)may be allowed as under:
 - a) For Export product mentioned at Sl. No. 1 as 7645.3 Kgs./Km, taking clue from Engineering Table 5.
 - b) For Export products mentioned at Sl. No. 2 to 68, as 1.01 Kgs./kg content in the export products.
 - c) For Export products mentioned at Sl. No. 69 & 70, as per Engineering Table 5.
4. Quantities of import item at Sl. No 2 viz. XLPE Compound of relevant grade may be allowed as 1.05 Kgs./kg content in the export products at Sl. No. 1 to 70.
5. Quantities of import item at Sl. No 3 viz. PVC Resin may be allowed as 1.05 Kgs./kg content in the export products at Sl. No. 1 & 2.
6. Quantities of import item at Sl. No 4 viz. Antimony Trioxide may be allowed as 1.05 Kgs./kg content in the export products at Sl. No. 1 & 2.
7. Quantities of import item at Sl. No. 5 i.e. Galvanised Steel Wire/G.I Wire may be allowed as 1.02 kgs/kg content in the Export products at Sl. No. 1, 3 to 9, 14 to 43 & 48 to 68.
8. Quantities of import item at Sl. No. 6 viz. Aluminium Wire Rod (Electrolytic grade) may be allowed as 1.01 Kgs./kg content in the export product at Sl. No. 2.
9. Quantities of import item at Sl. No. 7 viz. Glass Mica Tape may be allowed as 1.01 Kgs./kg content in the export products at Sl. No. 3 to 35.
10. Quantities of import item at Sl. No. 8 viz. HDPE may be allowed as 1.05 Kgs./kg content in the export products at Sl. No. 3 to 70.
11. Quantities of import item at Sl. No. 9 viz. Nylon Compound of relevant grade may be allowed as 1.05 Kgs./Kg. content in export products at Sl. No. 14 to 35 & 48 to 68.
12. Quantity of import item at Sl. No. 10 i.e. Semi Conducting Water Blocking


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 उप महानिदेशक विदेश व्यापार
 Deputy Director General of Foreign Trade
 विदेश व्यापार महानिदेशालय
 Directorate General of Foreign Trade
 वाणिज्य एवं उद्योग मंत्रालय
 Ministry of Commerce & Industry
 उद्योग भवन, नई दिल्ली-110011
 Udyog Bhawan, New Delhi-110011

23


विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
 विदेश व्यापार विकास अधिकारी
 Foreign Trade Development Officer
 विदेश व्यापार महानिदेशालय
 Directorate General of Foreign Trade
 वाणिज्य विभाग, उद्योग मंत्रालय
 उद्योग भवन, नई दिल्ली
 Udyog Bhawan, New Delhi

Tape/Water Blocking Tape(Cable grade) may be allowed as 1.02 Sq.Mtrs./Sq.Mtr. content in the Export product at Sl. No. 2.

RA may take suitable consequential action accordingly.

79	Case No.:40/22/81-ALC2/2016	Party Name:ULTRA FOIL	Meet No/Date:2/81-ALC2/2017 18.04.2017	Approved
	HQ File :01/81/050/00545/AM17/	RLA File :05/24/040/00453/AM17/	Lic.No/Date:0510400783 14.12.2016	
	Decision : NC decided to ratify the norms for the above AA as per DIPP comments vide UO No.12/30/2017-TSW/78 dated 02.05.2017 as under : 1. Quantities of import items at Sl. No. 1, 2 & 3 may be allowed as 1.05 Kgs./Kg. content in export item as a claimed by the firm RA may take suitable consequential action accordingly.			

80	Case No.:19/22/81-ALC2/2016	Party Name:VEEKAY SMELTERS PVT. LTD.	Meet No/Date:2/81-ALC2/2017 18.04.2017	Status: Deferred
	HQ File :01/81/050/00524/AM17/	RLA File :26/24/040/00019/AM17/	Lic.No/Date:2610012779 15.12.2016	Defer Date: 30.05.2017
	Decision : NC observed that application for the above AA was referred to MSME for comments. NC decided to await their comments and defer the case. The case stands deferred to 30.05.2017.			

81	Case No.:39/22/81-ALC2/2016	Party Name:TUBEX INDIA	Meet No/Date:2/81-ALC2/2017 18.04.2017	Status: Deferred
	HQ File :01/81/050/00544/AM17/	RLA File :05/24/040/00459/AM17/	Lic.No/Date:0510400849 19.12.2016	Defer Date: 30.05.2017
	Decision : NC observed that DIPP deficiency letter sent to firm on 14.02.2017. NC decided to send a reminder and defer the case. The case stands deferred to 30.05.2017.			

82	Case No.:36/22/81-ALC2/2016	Party Name:MANAKSIA COATED METALS AND INDUSTRIES LIMITED	Meet No/Date:2/81-ALC2/2017 18.04.2017	Status: Deferred
	HQ File :01/81/050/00541/AM17/	RLA File :02/24/040/00161/AM17/	Lic.No/Date:0210207218 21.12.2016	Defer Date: 30.05.2017
	Decision : NC observed that application for the above AA was referred to MoS for comments. NC decided to await their comments and defer the case.			

The case stands deferred to 30.05.2017.

83	Case No.:18/25/81-ALC2/2016	Party Name:JST STESALIT TRANSFORMERS PVT.LTD.,	Meet No/Date:2/81-ALC2/2017 18.04.2017	Status: Deferred
	HQ File :01/81/050/00613/AM17/	RLA File :22/21/040/00069/AM17/	Lic.No/Date:2210015617 23.12.2016	Defer Date: 30.05.2017
	Decision :NC observed that DHI deficiency letter sent to the firm seeking certain information, however, no reply received till date. NC decided to send a reminder to the firm and defer the case. The case stands deferred to 30.05.2017.			

84	Case No.:37/22/81-ALC2/2016	Party Name:P E S ENGINEERS PRIVATE LIMITED	Meet No/Date:2/81-ALC2/2017 18.04.2017	Status: Deferred
	HQ File :01/81/050/00542/AM17/	RLA File :05/24/040/00384/AM17/	Lic.No/Date:0510400975 28.12.2016	Defer Date: 30.05.2017
	Decision : NC observed that DIPP deficiency letter sent to firm on 20.03.2017. NC decided to send a reminder and defer the case. The case stands deferred to 30.05.2017.			

85	Case No.:23/22/81-ALC2/2016	Party Name:DIGI DRIVES P.LTD	Meet No/Date:2/81-ALC2/2017 18.04.2017	Status: Deferred
	HQ File :01/81/050/00528/AM17/	RLA File :05/23/040/00467/AM17/	Lic.No/Date:0510401152 05.01.2017	Defer Date: 07.03.2017
	Decision : NC observed that firm has submitted reply to DeitY deficiency letter. NC decided to await comments of the DeitY and defer the case. The case stands deferred to 30.05.2017.			

86	Case No.:24/22/81-ALC2/2016	Party Name:DIGI DRIVES P.LTD	Meet No/Date:2/81-ALC2/2017 18.04.2017	Status: Deferred
	HQ File :01/81/050/00529/AM17/	RLA File :05/23/040/00469/AM17/	Lic.No/Date:0510401153 05.01.2017	Defer Date: 30.05.2017
	Decision : NC observed that firm has submitted reply to DeitY w.r.t. to their deficiency letter. NC decided to await comments of the DeitY and defer the case. The case stands deferred to 30.05.2017.			

87	Case No.:25/22/81-ALC2/2016	Party Name:DIGI DRIVES	Meet No/Date:2/81-	Status:
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उप महानिदेशक विदेश व्यापार
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उद्योग भवन, नई दिल्ली-110011
Udyog Bhawan, New Delhi-110011


विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
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वाणिज्य मंत्रालय, नई दिल्ली
Udyog Bhawan, New Delhi

	P.LTD	ALC2/2017 18.04.2017	Deferred
HQ File :01/81/050/00530/AM17/	RLA File :05/23/040/00468/AM17/	Lic.No/Date:0510401156 05.01.2017	Defer Date: 30.05.2017
Decision : NC observed that firm has submitted reply to DeitY w.r.t. to their deficiency letter. NC decided to await comments of the DeitY and defer the case.			
The case stands deferred to 30.05.2017.			

88	Case No.: 26/22/81-ALC2/2016	Party Name:DIGI DRIVES P.LTD	Meet No/Date:2/81- ALC2/2017 18.04.2017	Status: Deferred
	HQ File :01/81/050/00531/AM17/	RLA File :05/23/040/00466/AM17/	Lic.No/Date:0510401154 05.01.2017	Defer Date: 30.05.2017
Decision : NC observed that firm has submitted reply to DeitY w.r.t. to their deficiency letter. NC decided to await comments of the DeitY and defer the case.				
The case stands deferred to 30.05.2017.				

89	Case No.: 28/22/81-ALC2/2016	Party Name:FCI OEN CONNECTORS LIMITED	Meet No/Date:2/81- ALC2/2017 18.04.2017	Status: Deferred
	HQ File :01/81/050/00533/AM17/	RLA File :10/24/040/00092/AM17/	Lic.No/Date:1010059679 05.01.2017	Defer Date: 30.05.2017
Decision : NC observed that application for the above AA was referred to DeitY for comments. NC decided to await their comments and defer the case.				
The case stands deferred to 30.05.2017.				

90

Case No.:34/22/81-ALC2/2016	Party Name:KEI INDUSTRIES LIMITED	Meet No/Date:2/81-ALC2/2017 18.04.2017	Approved
HQ File :01/81/050/00539/AM17/	RLA File :05/23/040/00450/AM17/	Lic.No/Date:0510401144 05.01.2017	

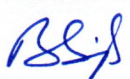
Decision : NC decided to **ratify** the norms for the above AA as per DIPP comments vide UO No.12/30/2017-TSW/90 dated 18.4.2017 as under :

1. Net weight of export products may be specified as under:

Sl. No.	Net Export Weight (Kgs./Km)	Sl. No.	Net Export Weight (Kgs./Km)	Sl. No.	Net Export Weight (Kgs./Km)	Sl. No.	Net Export Weight (Kgs./Km)
1	4266.6	20	1738.2	39	496.8	58	8.7
2	9451.3	21	1482.5	40	880	59	10.4
3	9286.2	22	1231.2	41	157.8	60	12.1

4	2857.8	23	883.7	42	157.8	61	14.1
5	653	24	1505.7	43	199.8	62	16.4
6	886.2	25	1053.2	44	240.6	63	18.6
7	1119.5	26	736.7	45	798.1	64	21
8	12874.8	27	71.7	46	258.3	65	23.6
9	22874.7	28	2048.9	47	334.1	66	26.3
10	5341.3	29	1632.9	48	504.8	67	29.1
11	6553.9	30	1201	49	975.2	68	32.9
12	9999.7	31	840.2	50	258.3	69	36
13	11514.1	32	221.1	51	504.8	70	39.3
14	9179.8	33	452.3	52	369.4	71	42.7
15	6143.2	34	779.3	53	2364.3	72	46.8
16	4384.4	35	221.3	54	277.2	73	50.5
17	3426.7	36	452.3	55	934.9	74	54.5
18	2884.6	37	779.3	56	1400.8	75	518.7
19	2400.7	38	1204.5	57	7.2	76	953.5

2. Words "and Nylon Sheathed " may be suffixed with the description of export items at Sl. No. 1 to 4
3. Quantities of import item at Sl. No 1 viz. Copper Wire Rod/CC Rod(EC Grade)/Copper Cathode (99.99% purity) (Electrolytic grade)may be allowed as under:
 - a) For Export product mentioned at Sl. No. 1, 2, 8 & 9 as 2480.4 Kgs./Km, 4112.4 Kgs./Km, 3563 Kgs./Km & 7584.8 Kgs./Km respectively, taking clue from Engineering Table 5.
 - b) For Export products mentioned at Sl. No. 3, 4, 10 to 13 , 32 to 53 & 57 to 74 as 1.01 Kgs./kg content in the export products.
 - c) For Export products mentioned at Sl. No. 5 to 7, 27 to 31, 54 , 75 & 76, as per Engineering Table 5.
 - d) For Export product mentioned at Sl. No. 24, 25 & 26 as 887.6 Kgs./Km, 554.7 Kgs./Km & 333.2 Kgs./Km respectively, taking clue from Engineering Table 5.
 - e) For Export products mentioned at Sl. No. 55 & 56, as per Engineering Table 4.
4. Quantities of import item at Sl. No 2 viz. XLPE Compound of relevant grade may be allowed as 1.05 Kgs./kg content in the export products at Sl. No. 1 to 4, 8 to 23, 32 to 56, 75 & 76.
5. Quantities of import item at Sl. No 3 viz. PVC Resin may be allowed as 1.05 Kgs./kg content in the export products at Sl. No. 1 to 4, 8 to 31, 75 & 76.
6. Quantities of import item at Sl. No 4 viz. Antimony Trioxide may be allowed as 1.05 Kgs./kg content in the export products at Sl. No. 1 to 4, 8 to 31, 75 & 76.
7. Quantities of import item at Sl. No. 5 i.e. Galvanised Steel Wire/G.I Wire may be allowed as 1.02 kgs/kg content in the Export products at Sl. No. 2, 3, 8, 9, 14 to 23, 28 to 40, 43 to 56, 75 & 76.
8. Quantities of import item at Sl. No. 6 viz. Aluminium Wire Rod (Electrolytic grade) may be allowed as per Engineering Table 5 for export products at Sl. No. 3, 4 & 10 to



बलजीत सिंह /BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य एवं उद्योग मंत्रालय
Ministry of Commerce & Industry
उद्योग भवन, नई दिल्ली-110011
Udyog Bhawan, New Delhi-110011

27



विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग, नई दिल्ली
Udyog Bhawan, New Delhi

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9. Quantities of import item at Sl. No. 7 viz. HDPE may be allowed as 1.05 Kgs./kg content in the export products at Sl. No. 1 to 4, 10 to 13 & 32 to 56.
10. Quantities of import item at Sl. No. 8 viz. Nylon Compound of relevant grade may be allowed as 1.05 Kgs./Kg. content in export products at Sl. No. 1 to 4.
11. Quantity of import item at Sl. No. 9 i.e. Semi Conducting Water Blocking Tape/Water Blocking Tape(Cable grade) may be allowed as 1.02 Sq.Mtrs./Sq.Mtr. content in the Export products at Sl. No. 1 to 4 & 8 to 13.
12. Quantities of import item at Sl. No. 10 viz. Glass Mica Tape may be allowed as 1.01 Kgs./kg content in the export products at Sl. No. 46 to 56.

RA may take suitable consequential action accordingly.

91	Case No.:41/22/81-ALC2/2016	Party Name:VEDANTA LIMITED	Meet No/Date:2/81-ALC2/2017 18.04.2017	Status: Deferred
	HQ File :01/81/050/00546/AM17/	RLA File :05/24/040/00477/AM17/	Lic.No/Date:0510401091 05.01.2017	Defer Date: 30.05.2017
	Decision : NC observed that application for the above AA was referred to Min. of Mines for comments. NC decided to await their comments and defer the case.			
	The case stands deferred to 30.05.2017.			

92	Case No.:15/2/81-ALC2/2017	Party Name:JINDAL SAW LTD	Meet No/Date:2/81-ALC2/2017 18.04.2017	Approved
	HQ File :01/81/050/00015/AM18/	RLA File :05/23/040/00488/AM17/	Lic.No/Date:0510401228 10.01.2017	
	Decision : NC decided to ratify the norms for the above AA as per DIPP comments vide UO No.12/30/2017-TSW/92 dated 18.4.2017 as under :			
	1. Import item at Sl. No. 1 shall be of thickness 22.23 mm & relevant grade as contained in the export item. 2. Word "Alloy" may be deleted from the description of import item at Sl. No.1. 3. Quantity of import item at Sl. No. 1 may be allowed as 194.953 MT as 1.05 Kgs./Kg. content in the export item as per SION C-593. 4. Word "Electrode" may be deleted from the description of import item at Sl. No. 2 and quantity of import item at Sl. No. 2 may be allowed as applied for i.e 0.767 MT as per SION C-593. 5. Quantity of import item at Sl. No 3 viz. Relevant Welding Flux may be allowed as applied for i.e. 0.928 MT as per SION C-593. 6. Quantity of import item at Sl. No 5 viz. X-Ray Film may be allowed as 186 Nos. as per SION C-593. 7. Quantity of import item at Sl. No 5 viz. Relevant CO2 Wire may be allowed as applied for i.e. 0.149 MT as per SION C-593.			

B.S.
बलजीत सिंह /BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
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वाणिज्य एवं उद्योग मंत्रालय
Ministry of Commerce & Industry
उद्योग भवन, नई दिल्ली-110011
Udyog Bhawan, New Delhi-110011

V.K.
विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग, उद्योग एवं वाणिज्य
Udyog Bhawan, New Delhi

RA may take suitable consequential action accordingly.

93	Case No.:13/25/81-ALC2/2016	Party Name:FCI OEN CONNECTORS LIMITED	Meet No/Date:2/81-ALC2/2017 18.04.2017	Status: Deferred
	HQ File :01/81/050/00608/AM17/	RLA File :10/24/040/00095/AM17/	Lic.No/Date:1010059691 13.01.2017	Defer Date: 30.05.2017
	Decision : NC observed that firm has submitted reply to DeitY w.r.t. their deficiency letter. NC decided to await their comments and defer the case. The case stands deferred to 30.05.2017.			

94	Case No.:23/2/81-ALC2/2017	Party Name:MONTEX GLASS FIBRE IND PVT LTD	Meet No/Date:2/81-ALC2/2017 18.04.2017	Status: Deferred
	HQ File :01/81/050/00023/AM18/	RLA File :03/95/040/00796/AM17/	Lic.No/Date:0310810507 13.01.2017	Defer Date: 30.05.2017
	Decision : NC observed that reply of the firm has been referred to DIPP for comments. NC decided to await their comments and defer the case. The case stands deferred to 30.05.2017.			

95	Case No.:10/25/81-ALC2/2016	Party Name:CHINA STEEL CORPORATION INDIA PRIVATE LIMITED	Meet No/Date:2/81-ALC2/2017 18.04.2017	Approved
	HQ File :01/81/050/00605/AM17/	RLA File :34/24/040/00274/AM17/	Lic.No/Date:3410042854 17.01.2017	
	Decision : NC decided to ratify the norms for the above AA as per MOS comments vide UO No.2(6)2016-TD dated 08.03.2017 (copy enclosed). RA may take suitable consequential action accordingly.			

96	Case No.:19/2/81-ALC2/2017	Party Name:MAHARASHTRA SEAMLESS LTD	Meet No/Date:2/81-ALC2/2017 18.04.2017	Status: Deferred
	HQ File :01/81/050/00019/AM18/	RLA File :05/24/040/00156/AM17/	Lic.No/Date:0510401318 17.01.2017	Defer Date: 30.05.2017
	Decision : NC observed that single copy of the application for the above AA received from the CLA, Delhi. NC decided forward a complete set of application to DIPP for their comments and defer the case. The case stands deferred to 30.05.2017.			


बलजीत सिंह /BALJIT SINGH
उप महानिदेशक विदेश व्यापार
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Ministry of Commerce & Industry
उद्योग भवन, नई दिल्ली-110011
Udyog Bhawan, New Delhi-110011

29

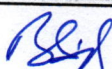

विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग, नई दिल्ली
Udyog Bhawan, New Delhi

97	Case No.:14/25/81-ALC2/2016	Party Name:G TECH SPLICING PRIVATE LIMITED	Meet No/Date:2/81-ALC2/2017 18.04.2017	Status: Deferred
	HQ File :01/81/050/00609/AM17/	RLA File :05/23/040/00505/AM17/	Lic.No/Date:0510401338 18.01.2017	Defer Date: 30.05.2017
	Decision : NC observed that DIPP deficiency letter sent to firm on 20.03.2017. NC decided to send a reminder and defer the case. The case stands deferred to 30.05.2017.			

98	Case No.:33/2/81-ALC2/2017	Party Name:VISHAL STEELS	Meet No/Date:2/81-ALC2/2017 18.04.2017	Status: Deferred
	HQ File :01/81/050/00033/AM18/	RLA File :03/95/040/00691/AM17/	Lic.No/Date:0310810594 18.01.2017	Defer Date: 30.05.2017
	Decision : NC decided to ask the firm to submit information as per DIPP UO No. 12/30/2017-TSW/98 dated 18/04/2017 as under : 1. Information in respect of Sl. No. 3, 4, 5 & 11 of Standard Deficiency Format, export item wise. 2. Detailed calculations/basis for the quantities of import items. The case stands deferred to 30.05.2017.			

99	Case No.:17/25/81-ALC2/2016	Party Name:JINDAL SAW LIMITED	Meet No/Date:2/81-ALC2/2017 18.04.2017	Status: Deferred
	HQ File :01/81/050/00612/AM17/	RLA File :05/23/040/00492/AM17/	Lic.No/Date:0510401352 19.01.2017	Defer Date: 30.05.2017
	Decision : NC observed that single copy of the application for the above AA received from the CLA, Delhi. NC decided forward a complete set of application to DIPP for their comments and defer the case. The case stands deferred to 30.05.2017.			

100	Case No.:21/25/81-ALC2/2016	Party Name:NATIONAL STEEL AND AGRO INDUSTRIES LTD.,	Meet No/Date:2/81-ALC2/2017 18.04.2017	Status: Deferred
	HQ File :01/81/050/00616/AM17/	RLA File :56/24/040/00042/AM17/	Lic.No/Date:5610005061 19.01.2017	Defer Date: 30.05.2017
	Decision : NC decided to send the MOS deficiency letter dated 07.03.2017 to firm. NC decided to await reply of the firm and defer the case. The case stands deferred to 30.05.2017.			


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उप महानिदेशक विदेश व्यापार
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विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य एवं उद्योग मंत्रालय
Ministry of Commerce & Industry
उद्योग भवन, नई दिल्ली-110011
Udyog Bhavan, New Delhi-110011


विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार निदेशक अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग, उद्योग एवं वाणिज्य
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उद्योग भवन, नई दिल्ली
Udyog Bhavan, New Delhi

101	Case No.:23/25/81-ALC2/2016	Party Name:PILOT INDUSTRIES LTD.	Meet No/Date:2/81-ALC2/2017 18.04.2017	Approved
	HQ File :01/81/050/00618/AM17/	RLA File :05/24/040/00497/AM17/	Lic.No/Date:0510401350 19.01.2017	
	Decision : NC decided to ratify the norms for the above AA on repeat basis as per AA No.0510351299 dated 11.04.2013. RA may take suitable consequential action accordingly.			

102	Case No.:26/2/81-ALC2/2017	Party Name:SHIVALIK BIMETAL CONTROLS LTD	Meet No/Date:2/81-ALC2/2017 18.04.2017	Status: Deferred
	HQ File :01/81/050/00026/AM18/	RLA File :05/24/040/00518/AM17/	Lic.No/Date:0510401343 19.01.2017	Defer Date: 30.05.2017
	Decision : NC observed that single copy of the application for the above AA received from the CLA, Delhi. NC decided forward a complete set of application to DIPP for their comments and defer the case. The case stands deferred to 30.05.2017.			

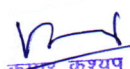
103	Case No.:27/2/81-ALC2/2017	Party Name:SHIVALIK BIMETAL CONTROLS LTD	Meet No/Date:2/81-ALC2/2017 18.04.2017	Status: Deferred
	HQ File :01/81/050/00027/AM18/	RLA File :05/24/040/00517/AM17/	Lic.No/Date:0510401367 20.01.2017	Defer Date: 30.05.2017
	Decision : NC observed that application for the above AA was referred to DIPP for comments. NC decided to await their comments and defer the case. The case stands deferred to 30.05.2017.			

104	Case No.:22/2/81-ALC2/2017	Party Name:METAL PORT.	Meet No/Date:2/81-ALC2/2017 18.04.2017	Closed
	HQ File :01/81/050/00022/AM18/	RLA File :03/95/040/00856/AM17/	Lic.No/Date:0310810743 24.01.2017	
	Decision : NC observed that above AA has been issued by the RA, Mumbai on Repeat Basis vide F.No.03/95/040/856/AM-17/348 DT 24.01.2017. Accordingly, NC decided to close the case. RA may take suitable consequential action accordingly.			

105	Case No.:24/2/81-ALC2/2017	Party Name:PREMIER INDUSTRIAL CORPORATION LIMITED	Meet No/Date:2/81-ALC2/2017 18.04.2017	Status: Deferred
	HQ File	RLA File	Lic.No/Date:0310810765	Defer Date:


बलजीत सिंह / BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य एवं उद्योग मंत्रालय
Ministry of Commerce & Industry
उद्योग भवन, नई दिल्ली-110011
Udyog Bhawan, New Delhi-110011

31


विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
निदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

:01/81/050/00024/AM18/	:03/95/040/00685/AM17/	25.01.2017	30.05.2017
Decision : NC observed that application for the above AA was referred to MSME for comments. NC decided to await their comments and defer the case.			
The case stands deferred to 30.05.2017.			

106	Case No.:24/25/81-ALC2/2016	Party Name:RSAL STEEL PRIVATE LIMITED	Meet No/Date:2/81-ALC2/2017 18.04.2017	Status: Deferred
	HQ File :01/81/050/00619/AM17/	RLA File :56/24/040/00041/AM17/	Lic.No/Date:5610005069 27.01.2017	Defer Date: 30.05.2017
	Decision :NC observed that MOS deficiency letter sent to firm, however, no reply received. NC decided to send a reminder and defer the case.			
	The cse stands deferred to 30.05.2017.			

107	Case No.: 28/2/81-ALC2/2017	Party Name:SVAM PACKAGING INDUSTRIES PRIVATE LIMITED	Meet No/Date:2/81- ALC2/2017 18.04.2017	Status: Deferred
	HQ File :01/81/050/00028/AM18/	RLA File :05/24/040/00537/AM17/	Lic.No/Date:0510401434 31.01.2017	Defer Date: 30.05.2017
	Decision : NC observed that application for the above AA was referred to MSME for comments. NC decided to await their comments and defer the case.			
	The case stands deferred to 30.05.2017.			

108	Case No.:29/2/81-ALC2/2017	Party Name:TUBEX INDIA	Meet No/Date:2/81-ALC2/2017 18.04.2017	Status: Deferred
	HQ File :01/81/050/00029/AM18/	RLA File :05/24/040/00553/AM17/	Lic.No/Date:0510401449 31.01.2017	Defer Date: 30.05.2017
	Decision : NC observed that application for the above AA was referred to DIPP for comments. NC decided to await their comments and defer the case.			
	The case stands deferred to 30.05.2017.			

109	Case No.: 31/2/81-ALC2/2017	Party Name:VEER-O- METALS PVT .LTD	Meet No/Date:2/81-ALC2/2017 18.04.2017	Approved
	HQ File :01/81/050/00031/AM18/	RLA File :07/24/040/00356/AM17/	Lic.No/Date:0710111041 31.01.2017	
	Decision : NC decided to ratify the norms for the above AA as per DIPP comments vide UO No.12/30/2017-TSW/109 dated 18.4.2017 as under :			

BJS

1. Specific list of export items (Sheet metal Components) may be specified as per enclosed Annexure.
2. Words "of relevant grade & thickness" may be suffixed with the description of import item at Sl. No. 1 and its quantity may be allowed as 239.37 MT as 1.247 Kg./Kg. content in the export products after taking 1/3rd recovery from scrap.
3. Quantity of import item at Sl. No. 2 may be allowed on net to net basis with accountability clause.

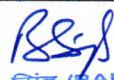
RA may take suitable consequential action accordingly.

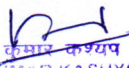
110	Case No.:32/2/81-ALC2/2017	Party Name:VINAYAK INTERNATIONAL HOUSEWARES PRIVATE LIMITED	Meet No/Date:2/81-ALC2/2017 18.04.2017	Status: Deferred
	HQ File :01/81/050/00032/AM18/	RLA File :05/24/040/00536/AM17/	Lic.No/Date:0510401437 31.01.2017	Defer Date: 30.05.2017
Decision : NC observed that application for the above AA was referred to DIPP for comments. NC decided to await their comments and defer the case. The case stands deferred to 30.05.2017.				

111	Case No.:9/25/81-ALC2/2016	Party Name:ASSOCIATED PIGMENTS LIMITED	Meet No/Date:2/81-ALC2/2017 18.04.2017	Status: Deferred
	HQ File :01/81/050/00604/AM17/	RLA File :02/24/040/00223/AM17/	Lic.No/Date:0210207301 02.02.2017	Defer Date: 30.05.2017
Decision : NC observed that application for the above AA was referred to MSME for comments. NC decided to await their comments and defer the case. The case stands deferred to 30.05.2017.				

112	Case No.:12/25/81-ALC2/2016	Party Name:COSMOS ENGITECH PVT LTD	Meet No/Date:2/81-ALC2/2017 18.04.2017	Status: Deferred
	HQ File :01/81/050/00607/AM17/	RLA File :34/24/040/00317/AM17/	Lic.No/Date:3410042906 02.02.2017	Defer Date: 30.05.2017
Decision : NC observed that no reply to DIPP deficiency letter received. NC decided to send a reminder and defer the case. The case stands deferred to 30.05.2017.				

113	Case No.:30/2/81-ALC2/2017	Party Name:UM CABLES LTD.,	Meet No/Date:2/81-ALC2/2017 18.04.2017	Status: Deferred
	HQ File	RLA File	Lic.No/Date:0310810907	Defer Date:


बलजीत सिंह / BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
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विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
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विदेश व्यापार महानिदेशालय
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वाणिज्य विभाग/Dept. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

:01/81/050/00030/AM18/	:03/95/040/00761/AM17/	02.02.2017	30.05.2017
Decision : NC observed that application for the above AA was referred to DeitY for comments. NC decided to await their comments and defer the case.			
The case stands deferred to 30.05.2017.			

114	Case No.:5/25/81-ALC2/2016	Party Name:ANJANI TECHNOPLAST LTD.	Meet No/Date:2/81- ALC2/2017 18.04.2017	Status: Deferred
	HQ File :01/81/050/00600/AM17/	RLA File :05/23/040/00512/AM17/	Lic.No/Date:0510401503 03.02.2017	Defer Date: 30.05.2017
	Decision : NC observed that application for the above AA was referred to MSME (Chemical Division) for comments. NC decided to await their comments and defer the case.			
	The case stands deferred to 30.05.2017.			

115

Case No.: 19/25/81-ALC2/2016	Party Name: KEI INDUSTRIES LIMITED	Meet No/Date: 2/81-ALC2/2017 18.04.2017	Approved
HQ File :01/81/050/00614/AM17/	RLA File :05/23/040/00498/AM17/	Lic.No/Date: 0510401498 03.02.2017	

Decision : NC decided to **ratify** the norms for the above AA as per DIPP comments vide UO No.12/30/2017-TSW/115 dated 18.4.2017 as under :

1. Net weight of export products may be specified as under:

Sl. No.	Net Export Weight (Kgs./Km)	Sl. No.	Net Export Weight (Kgs./Km)	Sl. No.	Net Export Weight (Kgs./Km)	Sl. No.	Net Export Weight (Kgs./Km)
1	564.2	9	7937.2	17	2009.9	25	2740.1
2	1277.3	10	7937.2	18	2818.5	26	846.8
3	1928.1	11	7521.3	19	3773.5	27	1134.5
4	1977.8	12	2049.7	20	5039.7	28	1941.2
5	10569.5	13	519	21	6227.1		
6	15587.5	14	731.3	22	1143.8		
7	7937.2	15	1037.3	23	1404.6		
8	7937.2	16	1527.5	24	2136.3		

2. Quantities of import item at Sl. No 1 viz. Copper Wire Rod/CC Rod(EC Grade)/Copper Cathode (99.99% purity) (Electrolytic grade)may be allowed as under:

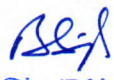
a) For Export products mentioned at Sl. No. 1, 2 4, 13 to 18, 22 to 25 & 27, as per Engineering Table 5.

b) For Export products mentioned at Sl. No. 3 & 6 as 739.65 Kgs./Km & 8568.84 Kgs./km respectively, taking clue from Engineering Table 5.

c) For Export products mentioned at Sl. No. 7 to 10 as 3576.2 Kgs./Km each

	taking clue from Engineering Table 5. d) For Export products mentioned at Sl. No. 5, 11, 12 & 26, as 1.01 Kgs./kg content in the export products. e) For Export products mentioned at Sl. No. 19, 20 & 21 as 2588.765 Kgs./Km, 3513.32 Kgs./Km & 4529.4 Kgs./km respectively, taking clue from Engineering Table 5. f) For Export product mentioned at Sl. No. 28, as per Engineering Table 4. 3. Quantities of import item at Sl. No 2 viz. XLPE Compound of relevant grade may be allowed as 1.05 Kgs./kg content in the export products at Sl. No. 1 to 12 & 26 to 28. 4. Quantities of import item at Sl. No 3 viz. PVC Resin may be allowed as 1.05 Kgs./kg content in the export products at Sl. No. 1 to 28. 5. Quantities of import item at Sl. No 4 viz. Antimony Trioxide may be allowed as 1.05 Kgs./kg content in the export products at Sl. No. 1 to 28. 6. Quantities of import item at Sl. No. 5 i.e. Galvanised Steel Wire/G.I Wire may be allowed as 1.02 kgs/kg content in the Export products at Sl. No. 1 to 11 & 26 to 28. 7. Quantities of import item at Sl. No. 6 viz. Aluminium Wire Rod (Electrolytic grade) may be allowed as under: a) For Export product mentioned at Sl. No. 5 & 11, as per Engineering Table 5. b) For Export product mentioned at Sl. No. 12, as 927 Kgs./Km, taking clue from Engineering Table 5. 8. Quantities of import item at Sl. No 7 viz. HDPE of relevant grade may be allowed as 1.05 Kgs./Kg. content in export products at Sl. No. 6 to 12. 9. Quantity of import item at Sl. No. 8 i.e. Semi Conducting Water Blocking Tape/Water Blocking Tape(Cable grade) may be allowed as 1.02 Sq.Mtrs./Sq.Mtr. content in the Export products at Sl. No. 6 to 12. RA may take suitable consequential action accordingly.
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	Case No.:2/2/81-ALC2/2017	Party Name:APAR INDUSTRIES LIMITED	Meet No/Date:2/81-ALC2/2017 18.04.2017	Status: Deferred
	HQ File :01/81/050/00002/AM18/	RLA File :03/94/040/00973/AM17/	Lic.No/Date:0310811005 07.02.2017	Defer Date: 30.05.2017
116	Decision : NC decided to ask the firm to submit information as per DIPP UO No.12/30/2016 TSW/116 dated 18.04.2017 as under: 1. Detailed calculations for the requirement of each raw material, export product wise supported by the cross sectional diagram of the cable/ Buyers data sheet. 2. Total Net weights of each cable including the net weights of all inputs (imported as well indigenous, except packing materials) 3. Material balancing viz. net content of each imported and indigenous input, export product wise.			


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 Ministry of Commerce & Industry
 उद्योग भवन, नई दिल्ली-110011
 Udyog Bhawan, New Delhi-110011

35


 विनोद कुमार कश्यप
 VINOD KUMAR KASHYAP
 विदेश व्यापार विकास अधिकारी
 Foreign Trade Development Officer
 विदेश व्यापार महानिदेशालय
 Directorate General of Foreign Trade
 वाणिज्य विभाग/Deptt. of Commerce
 उद्योग भवन, नई दिल्ली
 Udyog Bhawan, New Delhi

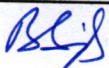
4. Total requirement of each raw material, export product wise, in a tabular form			
The case stands deferred to 30.05.2017.			

117	Case No.:15/25/81-ALC2/2016	Party Name:JINDAL SAW LTD	Meet No/Date:2/81-ALC2/2017 18.04.2017	Status: Deferred
	HQ File :01/81/050/00610/AM17/	RLA File :05/23/040/00516/AM17/	Lic.No/Date:0510401573 08.02.2017	Defer Date: 30.05.2017
	Decision : NC observed that DIPP deficiency letter sent to firm on 20.03.2017. NC decided to send a reminder and defer the case. The case stands deferred to 30.05.2017.			

118	Case No.:16/2/81-ALC2/2017	Party Name:JLC ELECTROMET PVT. LTD.,	Meet No/Date:2/81-ALC2/2017 18.04.2017	Status: Deferred
	HQ File :01/81/050/00016/AM18/	RLA File :13/24/040/00054/AM17/	Lic.No/Date:1310048551 08.02.2017	Defer Date: 30.05.2017
	Decision : NC observed that hard copy of the application not received from the RA, Jaipur, NC decided to request RA, Jaipur to send two set of application for examination of the case. The case stands deferred to 30.05.2017.			

119	Case No.:25/2/81-ALC2/2017	Party Name:SHIVA UTENSILS INDUSTRIES PVT. LTD.,	Meet No/Date:2/81-ALC2/2017 18.04.2017	Approved
	HQ File :01/81/050/00025/AM18/	RLA File :05/24/040/00570/AM17/	Lic.No/Date:0510401584 09.02.2017	
	Decision : NC decided to ratify the norms for the above AA as per DIPP comments vide UO No.12/30/2017-TSW/119 dated 18.4.2017 as under : 1. Words "containing 204546 Kgs. of Cold Rolled Stainless Steel Circles (410 Grade)" may be suffixed with the description of export product. 2. Words "of relevant grade & thickness may be suffixed with the description of import item and its quantity may be allowed as applied for i.e. 225 MT as 1.10 Kgs./Kg. content in the export product RA may take suitable consequential action accordingly.			

120	Case No.:12/2/81-ALC2/2017	Party Name:JAIN METAL ROLLING MILLS,	Meet No/Date:2/81-ALC2/2017 18.04.2017	Status: Deferred
	HQ File :01/81/050/00012/AM18/	RLA File :04/24/040/00194/AM17/	Lic.No/Date:0410162805 10.02.2017	Defer Date: 30.05.2017


बलजीत सिंह /BALJIT SINGH
उप महानिदेशक विदेश व्यापार
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विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य एवं उद्योग मंत्रालय
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उद्योग भवन, नई दिल्ली-110011
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विनोद कुमार काश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
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विदेश व्यापार महानिदेशालय
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वाणिज्य एवं उद्योग मंत्रालय
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Udyog Bhawan, New Delhi

Decision : NC observed that application for the above AA was referred to MSME for comments. NC decided to await their comments and defer the case.

The case stands deferred to 30.05.2017.

121	Case No.: 34/2/81-ALC2/2017	Party Name: VOESTALPINE VAE VKN INDIA P. LTD.(FORMERLY	Meet No/Date: 2/81- ALC2/2017 18.04.2017	Status: Deferred
	HQ File :01/81/050/00034/AM18/	RLA File :05/24/040/00556/AM17/	Lic.No/Date: 0510401633 14.02.2017	Defer Date: 30.05.2017
	Decision : NC observed that application for the above AA was referred to DHI for comments. NC decided to await their comments and defer the case. The case stands deferred to 30.05.2017.			

122	Case No.: 30/25/81-ALC2/2016	Party Name: ARJAN IMPEX PVT.LTD.	Meet No/Date: 2/81- ALC2/2017 18.04.2017	Status: Deferred
	HQ File :01/81/050/00625/AM17/	RLA File :05/23/040/00536/AM17/	Lic.No/Date: 0510401660 15.02.2017	Defer Date: 30.05.2017
	Decision : NC observed that hard copy of the application not received from CLA Delhi. NC decided to take the matter with CLA, Delhi to forward two set of application alongwith necessary documents for examination of the case. The case stands deferred to 30.05.2017			

123	Case No.: 1/2/81-ALC2/2017	Party Name: APAR INDUSTRIES LIMITED	Meet No/Date: 2/81- ALC2/2017 18.04.2017	Status: Deferred
	HQ File :01/81/050/00001/AM18/	RLA File :34/24/040/00323/AM17/	Lic.No/Date: 3410042939 16.02.2017	Defer Date: 30.05.2017
	Decision : NC observed that hard copy of the application not received from the RA, Vadodra, NC decided to request RA, Vadodra to send two set of application for examination of the case. The case stands deferred to 30.05.2017.			

124	Case No.: 20/2/81-ALC2/2017	Party Name: MANASH KUMAR PAUL	Meet No/Date: 2/81- ALC2/2017 18.04.2017	Status: Deferred
	HQ File :01/81/050/00020/AM18/	RLA File :02/24/040/00235/AM17/	Lic.No/Date: 0210207375 20.02.2017	Defer Date: 30.05.2017
	Decision : NC observed that application for the above AA was referred to MSME for comments. NC decided to await their comments and defer the case.			


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Directorate General of Foreign Trade
वाणिज्य एवं उद्योग मंत्रालय
Ministry of Commerce & Industry
उद्योग भवन, नई दिल्ली-110011
Udyog Bhawan, New Delhi-110011


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VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग, नई दिल्ली
Udyog Bhawan, New Delhi

The case stands deferred to 30.05.2017.

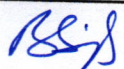
125	Case No.:25/25/81-ALC2/2016	Party Name:ESSAR FERRO ALLOYS COMPANY	Meet No/Date:2/81-ALC2/2017 18.04.2017	Status: Deferred
	HQ File :01/81/050/00620/AM17/	RLA File :05/23/040/00517/AM17/	Lic.No/Date:0510401774 23.02.2017	Defer Date: 30.05.2017
	Decision : NC observed that hard copy of the application not received from CLA Delhi. NC decided to take the matter with CLA, Delhi to forward two set of application alongwith necessary documents for examination of the case. The case stands deferred to 30.05.2017			

126	Case No.:8/2/81-ALC2/2017	Party Name:FCI OEN CONNECTORS LIMITED	Meet No/Date:2/81-ALC2/2017 18.04.2017	Status: Deferred
	HQ File :01/81/050/00008/AM18/	RLA File :10/24/040/00113/AM17/	Lic.No/Date:1010059731 23.02.2017	Defer Date: 30.05.2017
	Decision : NC observed that application for the above AA has been referred to DeitY for comments. NC decided to wait for their comments and defer the case. The case stands deferred to 30.05.2017.			

127	Case No.:9/2/81-ALC2/2017	Party Name:FCI OEN CONNECTORS LIMITED	Meet No/Date:2/81-ALC2/2017 18.04.2017	Status: Deferred
	HQ File :01/81/050/00009/AM18/	RLA File :10/24/040/00112/AM17/	Lic.No/Date:1010059732 23.02.2017	Defer Date: 30.05.2017
	Decision : NC observed that application for the above AA has been referred to DeitY for comments. NC decided to wait for their comments and defer the case. The case stands deferred to 30.05.2017.			

128	Case No.:4/2/81-ALC2/2017	Party Name:ATC PRECISION COMPONENTS P LTD	Meet No/Date:2/81-ALC2/2017 18.04.2017	Status: Deferred
	HQ File :01/81/050/00004/AM18/	RLA File :05/23/040/00496/AM17/	Lic.No/Date:0510401808 01.03.2017	Defer Date: 30.05.2017
	Decision : NC observed that application for the above AA was referred to DIPP for comments. NC decided to await their comments and defer the case. The case stands deferred to 30.05.2017.			

129	Case No.:11/2/81-ALC2/2017	Party Name:ITP ELECTRONICS PRIVATE	Meet No/Date:2/81-ALC2/2017	Approved
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Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य एवं उद्योग मंत्रालय
Ministry of Commerce & Industry
उद्योग भवन, नई दिल्ली-110011
Udyog Bhawan, New Delhi-110011


विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
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वाणिज्य विभाग, नई दिल्ली
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	LIMITED	18.04.2017	
HQ File :01/81/050/00011/AM18/	RLA File :05/23/040/00565/AM17/	Lic.No/Date:0510401838 02.03.2017	
Decision : NC decided to ratify the norms for the above AA on repeat basis as per DIPP comments vide UO No.12/30/2017-TSW/129 dated 18.4.2017 as under :			
1. Net weight of export product may be specified as 42937 Kgs. 2. Quantity of import item at Sl. No. 1 may be allowed as applied for i.e. 37875 Kgs. inclusive of 1% wastage. 3. Quantity of import item at S.No.2 may be allowed as applied for i.e. 365400 Meters inclusive of 1.5% wastage. 4. Quantities of import items at S.No.3 & 4 may be allowed as applied for i.e. 2,250,000 Nos. & 7,50,000 Nos. respectively on net to net basis. 5. Quantity of import item at S.No.5 may be allowed as 91350 Meters inclusive of 1.5% wastage. 6. Quantity of import item at S.No.6 may be allowed as applied for i.e. 159.86 Kgs. inclusive of 1.5% wastage.			
RA may take suitable consequential action accordingly.			

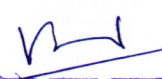
130	Case No.:21/2/81-ALC2/2017	Party Name:MANASH KUMAR PAUL	Meet No/Date:2/81-ALC2/2017 18.04.2017	Status: Deferred
	HQ File :01/81/050/00021/AM18/	RLA File :02/24/040/00222/AM17/	Lic.No/Date:0210207425 02.03.2017	Defer Date: 30.05.2017
	Decision : NC observed that application for the above AA was referred to MSME for comments. NC decided to await their comments and defer the case.			
	The case stands deferred to 30.05.2017.			

131	Case No.:18/2/81-ALC2/2017	Party Name:LEADSTONE ENERGY LTD.	Meet No/Date:2/81-ALC2/2017 18.04.2017	Status: Deferred
	HQ File :01/81/050/00018/AM18/	RLA File :02/24/040/00247/AM17/	Lic.No/Date:0210207442 06.03.2017	Defer Date: 30.05.2017
	Decision : NC observed that application for the above AA was referred to MSME for comments. NC decided to await their comments and defer the case.			
	The case stands deferred to 30.05.2017.			

132	Case No.:14/2/81-ALC2/2017	Party Name:JINDAL QUALITY TUBULAR LIMITED	Meet No/Date:2/81-ALC2/2017 18.04.2017	Status: Deferred
	HQ File :01/81/050/00014/AM18/	RLA File :05/23/040/00563/AM17/	Lic.No/Date:0510401893 08.03.2017	Defer Date: 30.05.2017


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 उप महानिदेशक विदेश व्यापार
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 विदेश व्यापार महानिदेशालय
 Directorate General of Foreign Trade
 वाणिज्य एवं उद्योग मंत्रालय
 Ministry of Commerce & Industry
 उद्योग भवन, नई दिल्ली-110011
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39

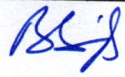

 विनोद कुमार कश्यप
 VINOD KUMAR KASHYAP
 निदेश व्यापार विकास अधिकारी
 Foreign Trade Development Officer
 विदेश व्यापार महानिदेशालय
 Directorate General of Foreign Trade
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 उद्योग भवन, नई दिल्ली
 Udyog Bhawan, New Delhi

Decision : NC decided to ask the firm to submit information as per DIPP UO No.12/30/2016 TSW/132 dated 18.04.2017 as under:			
1. Weight of export & import items. 2. OD and WT of import item and export item. 3. Manufacturing process with reduction in diameter and wall thickness at each stage of pilgering/drawing and wastage claimed at each stage with complete justification.			
The case stands deferred to 30.05.2017.			

133	Case No.:10/2/81-ALC2/2017	Party Name:FCI OEN CONNECTORS LIMITED	Meet No/Date:2/81-ALC2/2017 18.04.2017	Status: Deferred
	HQ File :01/81/050/00010/AM18/	RLA File :10/24/040/00117/AM17/	Lic.No/Date:1010059734 09.03.2017	Defer Date: 30.05.2017
	Decision : NC observed that application for the above AA has been referred to DeitY for comments. NC decided to wait for their comments and defer the case. The case stands deferred to 30.05.2017.			

134	Case No.:3/2/81-ALC2/2017	Party Name:ARJAN IMPEX PVT.LTD.	Meet No/Date:2/81-ALC2/2017 18.04.2017	Approved
	HQ File :01/81/050/00003/AM18/	RLA File :05/23/040/00590/AM17/	Lic.No/Date:0510401916 10.03.2017	
	Decision : NC decided to ratify the norms for the above AA as per DIPP comments vide UO No.12/30/2017-TSW/134 dated 18.4.2017 as under : 1. Words "containing 175000 Kgs. of relevant Magnetic/Non-Magnetic Stainless Steel Circles (201 Grade)" may be suffixed with the description of export product. 2. Words "of relevant grade & thickness" may be suffixed with the description of import item and its quantity may be allowed as applied for i.e. 192500 Kgs. as 1.10 Kgs./Kg. content in the export products. RA may take suitable consequential action accordingly.			

135	Case No.:7/2/81-ALC2/2017	Party Name:DIAMOND ENGINEERING (CHENNAI) PVT LTD	Meet No/Date:2/81-ALC2/2017 18.04.2017	Status: Deferred
	HQ File :01/81/050/00007/AM18/	RLA File :04/24/040/00214/AM17/	Lic.No/Date:0410162883 13.03.2017	Defer Date: 30.05.2017
	Decision NC decided to ask the firm to submit information as per DIPP UO No.12/30/2016 TSW/135 dated 18.04.2017 as under: 1. Information in respect of Sl. No. 1, 3, 4, 5 & 11 of Standard Deficiency Format,			


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 उप महानिदेशक विदेश व्यापार
 Deputy Director General of Foreign Trade
 विदेश व्यापार महानिदेशालय
 Directorate General of Foreign Trade
 वाणिज्य एवं उद्योग मंत्रालय
 Ministry of Commerce & Industry
 उद्योग भवन, नई दिल्ली-110011
 Udyog Bhawan, New Delhi-110011


 विनोद कुमार कश्यप
 VINOOD KUMAR KASHYAP
 विदेश व्यापार विकास अधिकारी
 Foreign Trade Development Officer
 विदेश व्यापार महानिदेशालय
 Directorate General of Foreign Trade
 वाणिज्य विभाग/Dept. of Commerce
 उद्योग भवन, नई दिल्ली
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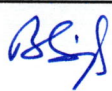
	export item wise.
	The case stands deferred to 30.05.2017.

136	Case No.:5/2/81-ALC2/2017	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:2/81-ALC2/2017 18.04.2017	Status: Deferred
	HQ File :01/81/050/00005/AM18/	RLA File :11/24/040/00007/AM17/	Lic.No/Date:1110028270 17.03.2017	Defer Date: 30.05.2017
	Decision : NC observed that application for the above AA was referred to DHI for comments. NC decided to await their comments and defer the case.			
	The case stands deferred to 30.05.2017.			

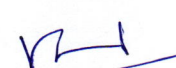
137	Case No.:6/2/81-ALC2/2017	Party Name:DIAMOND ENGINEERING (CHENNAI) PVT LTD	Meet No/Date:2/81-ALC2/2017 18.04.2017	Status: Deferred
	HQ File :01/81/050/00006/AM18/	RLA File :04/24/040/00206/AM17/	Lic.No/Date:0410162901 17.03.2017	Defer Date: 30.05.2017
	Decision : NC decided to ask the firm to submit information as per DIPP UO No.12/30/2016 TSW/137 dated 18.04.2017 as under:			
	1. Information in respect of Sl. No. 1, 3, 4, 5 & 11 of Standard Deficiency Format, export item wise.			
	The case stands deferred to 30.05.2017.			

138	Case No.:17/2/81-ALC2/2017	Party Name:KEI INDUSTRIES LIMITED	Meet No/Date:2/81-ALC2/2017 18.04.2017	Status: Deferred
	HQ File :01/81/050/00017/AM18/	RLA File :05/23/040/00595/AM17/	Lic.No/Date:0510402000 20.03.2017	Defer Date: 30.05.2017
	Decision : NC decided to ask the firm to submit information as per DIPP UO No.12/30/2016 TSW/138 dated 18.04.2017 as under:			
	1. Net weight of each Cable			
	2. Material balancing viz. net content of each imported and indigenous input, for each cable.			
	3. Tabular statement giving total requirement of each raw material, export product wise.			
	The case stands deferred to 30.05.2017.			

139	Case No.:13/2/81-ALC2/2017	Party Name:JAIN METAL ROLLING MILLS,	Meet No/Date:2/81-ALC2/2017 18.04.2017	Status: Deferred
	HQ File	RLA File	Lic.No/Date:0410162907	Defer Date:


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 उप महानिदेशक विदेश व्यापार
 Deputy Director General of Foreign Trade
 विदेश व्यापार महानिदेशालय
 Directorate General of Foreign Trade
 वाणिज्य एवं उद्योग मंत्रालय
 Ministry of Commerce & Industry
 उद्योग भवन, नई दिल्ली-110011
 Udyog Bhawan, New Delhi-110011

41


 विनोद कुमार कश्यप
 VINOD KUMAR KASHYAP
 विदेश व्यापार विकास अधिकारी
 Foreign Trade Development Officer
 विदेश व्यापार महानिदेशालय
 Directorate General of Foreign Trade
 वाणिज्य विभाग/Dept. of Commerce
 उद्योग भवन, नई दिल्ली
 Udyog Bhawan, New Delhi

:01/81/050/00013/AM18/	:04/24/040/00224/AM17/	23.03.2017	30.05.2017
Decision : NC observed that application for the above AA was referred to MSME for comments. NC decided to await their comments and defer the case.			
The case stands deferred to 30.05.2017.			

Offline Agenda of Meeting No. 2/81 dated 18.04.2017 held on 02.05.2017

Case No. AR- 23	M/S. CARCLO TECHNICAL PLASTICS (P) LTD.
Meeting No. 2/81	HQ File No.:01/81/162/0043/AM'14/DES-II
Dated:- 18.04.2017	RLA File No.: 1/02/2010:EOU:CSEZ/
Subject:	Fixation of scrap/wastage norms.
Decision : NC observed that application for the above AA was referred to C&PC for comments. NC decided to await their comments and defer the case.	
The case stands deferred to 30.05.2017.	

Case No. AR- 24	M/S. MC COM INDUSTRIES (INDIA) PRIVATE LIMITED
Meeting No. 2/81	HQ File No.: 01/81/50/00447/AM14/DES.II
Dated:- 18.04.2017	RLA File No.: 03/95/040/00616/AM14
Subject:	Ratification of norms in respect of Advance Authorization No. 0310756576 dated 01.11.2013.
Decision: NC observed that application for the above AA was referred to MSME for comments. NC decided to await their comments and defer the case.	
The case stands deferred to 30.05.2017.	

Case No. AR- 25	M/S. NARAYAN POWERTECH PRIVATE LIMITED
Meeting No. 2/81	HQ File No.: 01/81/050/971/AM07/DES.II
Dated:- 18.04.2017	RLA File No.: 34/24/040/00179/AM07
Subject:	Modification of fixed norms in respect of Advance Authorization No. 3410017503 dated 28.11.2006
Decision: NC observed that firm has requested for personal hearing for early finalization of the case. Chairman, Norms Committee have agreed and allowed hearing for 16.05.2017 and directed to inform the firm accordingly.	

Case No. AR- 26	M/S. ASIATIC ELECTRICAL & SWITCHGEAR PRIVATE LIMITED
Meeting No. 2/81	HQ File No.: 01/81/50/271/AM10/
Dated:- 18.04.2017	RLA File No.: 05/23/040/00058/AM10
Subject:	Modification/Amendment of ratified norms in respect of Advance Authorization No. 0510251101 dated 16.10.2009.
Decision: NC observed that application for the above AA was referred to MSME for comments. NC decided to await their comments and defer the case.	
The case stands deferred to 30.05.2017.	

Case No. AR- 27	M/S. SUMI MOTHERSON INNOVATIVE ENGINEERING LIMITED
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BJS

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उप महानिदेशक विदेश व्यापार
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विदेश व्यापार महानिदेशालय
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उद्योग भवन, नई दिल्ली-110011
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VK

विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
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Meeting No. 2/81	HQ File No.:01/81/050/00376/AM11/
Dated:- 18.04.2017	RLA File No.: 05/24/040/00460/AM10/
PC	Fixation of norms in respect of Advance Authorization No. 0510258719 dated 17.02.2010.
Decision: NC observed that application for the above AA was referred to C&PC for comments. NC decided to await their comments and defer the case.	
The case stands deferred to 30.05.2017.	

Case No. AR- 28	M/S. TRAFOMECH INDIA MAGNETICS PRIVATE LIMITED
Meeting No. 2/81	HQ File No.: 01/81/050/00270/AM13/
Dated:- 18.04.2017	RLA File No.: 07/24/040/00216/AM13/
Subject:	Fixation of norms in respect of Advance Authorization No. 0710090674 dated 11.09.2012.
Decision: NC observed DHI deficiency letter sent to firm on 11.04.2017 seeking certain information. NC decided to send a reminder to firm and defer the case.	
The case stands deferred to 30.05.2017.	

Case No. AR- 29	M/S. TRAFOMECH INDIA MAGNETICS PRIVATE LIMITED
Meeting No. 2/81	HQ File No.: 01/81/050/00325/AM12/
Dated:- 18.04.2017	RLA File No.: 07/24/040/00258/AM12/
Subject:	Fixation of norms in respect of Advance Authorization No. 0710083779 dated 08.11.2011.
Decision: NC observed DHI deficiency letter sent to firm on 11.04.2017 seeking certain information. NC decided to send a reminder to firm and defer the case.	
The case stands deferred to 30.05.2017.	

Case No. AR-30	M/S. LM WIND POWER BLADES (INDIA) PRIVATE LIMITED
Meeting No. 2/81	HQ File No.: 01/81/050/00473/AM15/
Dated:- 18.04.2017	RLA File No.: 07/24/040/00250/AM15/
Subject:	Modification/amendment of ratified norms in respect of advance authorization no. 0710106866 dated 20.10.2014.
Decision: NC observed that application for the above AA was referred to C&PC for comments. NC decided to await their comments and defer the case.	
The case stands deferred to 30.05.2017.	

Case No. AR- 31	M/S. CROMPTON GREAVES LIMITED
Meeting No. 2/81	HQ File No.: 01/81/050/00505/AM15/
Dated:- 18.04.2017	RLA File No.: 03/94/040/00268/AM15/
Subject:	Fixation of norms in respect of Advance Authorization No. Advance Authorisation No. 0310789692 dated 26.09.2014.
Decision: NC observed reply of the firm is not complete. NC decided ask the firm to provide calculations for core and coil dimensions starting from export product rating.	


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 वाणिज्य एवं उद्योग मंत्रालय
 Ministry of Commerce & Industry
 उद्योग भवन, नई दिल्ली-110011
 Udyog Bhawan, New Delhi-110011

43


 विनोद कुमार कश्यप
 VINOD KUMAR KASHYAP
 विदेश व्यापार विकास अधिकारी
 Foreign Trade Development Officer
 विदेश व्यापार महानिदेशालय
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 वाणिज्य विभाग, नई दिल्ली
 Ministry of Commerce, New Delhi
 Udyog Bhawan, New Delhi

The case stands deferred to 30.05.2017.

Case No. AR- 32	M/S. CROMPTON GREAVES LIMITED
Meeting No. 2/81	HQ File No. 01/81/050/00066/AM15/DES-II
Dated:- 18.04.2017	RLA File No.: 03/94/040/00391/AM14/
Subject:	Modification of fixed norms in respect of advance authorization no. 0310766731 dated 17.01.2014.
Decision: NC observed that comments offered by DHI were referred back. NC decided to discuss the case in next meeting on the request of DHI(TA).	
The case stands deferred to 30.05.2017.	

Case No. AR- 33	M/S. DELPHI CONNECTION SYSTEMS PRIVATE LIMITED
Meeting No. 2/81	HQ File No.:01/81/050/00103/AM16
Dated:- 18.04.2017	RLA File No.: 10/24/040/00135/AM15
Subject:	Fixation of norms in respect of advance authorization no. 1010059079 dated 25.03.2015.
Decision: NC observed that application for the above AA was referred to C&PC for comments. NC decided to await their comments and defer the case.	
The case stands deferred to 30.05.2017.	

Case No. AR- 34	M/S. FCI OEN CONNECTORS LIMITED
Meeting No. 2/81	HQ File No.:01/81/050/00421/AM15/
Dated:- 18.04.2017	RLA File No.: 10/24/040/00058/AM15/
Subject:	Fixation of norms in respect of advance authorization no. 1010058810 dated 26.09.2014.
Decision: NC observed that application for the above AA was referred to DeitY for comments. NC decided to await their comments and defer the case.	
The case stands deferred to 30.05.2017.	

Case No. AR- 35	M/S. FCI OEN CONNECTORS LIMITED
Meeting No. 2/81	HQ File No.:01/81/050/00154/AM16/
Dated:- 18.04.2017	RLA File No.: 10/24/040/00140/AM15/
Subject:	Fixation of norms in respect of advance authorization no. 1010059108 dated 13.04.2015.
Decision: NC observed that application for the above AA was referred to DeitY for comments. NC decided to await their comments and defer the case.	
The case stands deferred to 30.05.2017.	

Case No. AR- 36	M/S. VINEY CORPORATION PRIVATE LIMITED
Meeting No. 2/81	HQ File No.:01/81/050/00016/AM15
Dated:- 18.04.2017	RLA File No.: 05/24/040/00337/AM14
Subject:	Modification/amendment of norms in respect of advance authorization no. 0510378011 dated 03.02.2014

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Directorate General of Foreign Trade
वाणिज्य एवं उद्योग मंत्रालय
Ministry of Commerce & Industry
उद्योग भवन, नई दिल्ली-110011
Udyog Bhawan, New Delhi-110011

विनोद कुमार कश्यप
VINOOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
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वाणिज्य विभाग, उद्योग मंत्रालय
Ministry of Commerce & Industry
उद्योग भवन, नई दिल्ली-110011
Udyog Bhawan, New Delhi-110011

Decision: NC observed that application for the above AA was referred to DeitY for comments. NC decided to await their comments and defer the case.

The case stands deferred to 30.05.2017.

Case No. AR- 37	M/S. TEXMACO RAIL & ENGINEERING LIMITED
Meeting No. 2/81	HQ File No.:01/81/050/00125/AM15/DES.II/
Dated:- 18.04.2017	RLA File No.: 02/24/040/00138/AM14/
Subject:	Ratification of norms in respect advance authorization no. 0210196856 dated 26.11.2013.

Decision: NC observed DHI deficiency letter sent to firm on 11.04.2017 seeking certain information. NC decided to send a reminder to firm and defer the case.

The case stands deferred to 30.05.2017.

Case No. AR- 38	M/S. WILLIAMS CONTROLS INDIA PRIVATE LIMITED
Meeting No. 2/81	HQ File No.: 01/81/050/00420/AM14/DES.II/
Dated:- 18.04.2017	RLA File No.: 31/82/040/00186/AM14/
Subject:	Modification/amendment in fixed norms in respect of advance authorization no. 3110061138 dated 22.11.2013.

Decision: NC observed that application for the above AA was referred to DeitY for comments. NC decided to await their comments and defer the case.

The case stands deferred to 30.05.2017.

Case No. AR- 39	M/S. ALSTOM PROJECTS INDIA LIMITED
Meeting No. 2/81	HQ File No.: 01/81/050/00515/AM12/DES.II/
Dated:- 18.04.2017	RLA File No.: 03/94/040/01033/AM12/
Subject:	Ratification of Norms of Advance Authorization No. 0310683926 dated 29.02.2012.

Decision: NC observed that application for the above AA was referred to DHI for comments. NC decided to await their comments and defer the case.

The case stands deferred to 30.05.2017.

Case No. AR- 40	M/S. VINDHYA TEELINKS LIMITED
Meeting No. 2/81	HQ File No.: 01/81/050/00166/AM14/DES-II
Dated:- 18.04.2017	RLA File No.: 11/24/040/00021/AM13/
Subject:	Ratification of norms in respect of Advance Authorization No. 1110027518 dated 10.06.2013.

Decision: NC observed that application for the above AA was referred to DeitY for comments. NC decided to await their comments and defer the case.

The case stands deferred to 30.05.2017.

Case No. AR- 41	M/S. ATC PRECISION COMPONENTS PRIVATE LIMITED
Meeting No. 2/81	HQ File No: 01/81/050/00293/AM16/DES-II/


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वाणिज्य एवं उद्योग मंत्रालय
Ministry of Commerce & Industry
उद्योग भवन, नई दिल्ली-110011
Udyog Bhawan, New Delhi-110011


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VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
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वाणिज्य विभाग/Ministry of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Dated:- 18.04.2017	RLA File No: 05/23/040/00209/AM16/
Subject:	Ratification of norms in respect of Advance Authorization No. 0510395360 dated 19.08.2015.
Decision: NC decided to ratify the norms for the above AA as per DIPP (Chemical Division) comments vide their F. No. 7/34/2017-TSW/55 dated 13.04.2017 (copy enclosed).	
RA may take suitable consequential action accordingly.	

Case No. AR- 42	M/S. HINDALCO INDUSTRIES LIMITED
Meeting No. 2/81	HQ File No: 01/81/050/00440/AM16/DES-II/
Dated:- 18.04.2017	RLA File No: 34/24/040/00171/AM15/
Subject:	Modification of ratified norms in respect of Advance Authorization No. 3410040605 dated 08.10.2014.
Decision: NC decided to ratify the norms for the above AA as per DIPP comments vide UO No.12/30/2017-TSW/42-A/R dated 18.4.2017 as under :	

1. Firm has stated that they are manufacturing refined copper e.g. copper cathodes and copper wire rods in the copper smelter. In the smelter, copper concentrate is first treated in Flash Smelting Furnace to produce Copper Matte which is then treated in Converter Furnace along with Copper Scarp to produce Blister Copper. Blister Copper is then treated in Anode Furnace to produce Copper Anode which is further treated in electrolytic refinery to produce 99.99 % copper cathode.
2. Keeping above in view and SION C-1503, for the manufacture of "Continuous cast copper rod/copper wire rod/cathode" from Copper Concentrate, norms in this case for the manufacture of "Continuous cast copper rod/copper wire rod/cathode" from intermediate stage of Copper Scrap may be modified as under:

Export Item Name	Quantity	Import Item Name	Quantity
Continuous cast copper rod/copper wire rod/cathode	1 MT	Copper Scrap	1.04 MT Copper content in Copper Scrap/ MT of export product.

RA may take suitable consequential action accordingly.

Case No. AR- 43	M/S. IMAGE LABELS PRIVATE LIMITED
Meeting No. 2/81	HQ File :01/81/050/00272/AM15/DES-II/
Dated:- 18.04.2017	RLA File :07/24/040/00070/AM13/
Subject:	Ratification of norms in respect of Advance Authorization No. 0710088940 dated 15.06.2012.
Decision: NC observed that application for the above AA was referred to MSME for comments. NC decided to await their comments and defer the case.	
The case stands deferred to 30.05.2017.	

Case No. AR- 44	M/S. METAL PORT
Meeting No. 2/81	HQ File : 01/81/050/00123/AM17/DES-II/
Dated:- 18.04.2017	RLA File : 03/95/040/00079/AM17/

बलजीत सिंह /BALJIT SINGH
उप महानिदेशक विदेश व्यापार
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विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य एवं उद्योग मंत्रालय
Ministry of Commerce & Industry
उद्योग भवन, नई दिल्ली-110011
Udyog Bhawan, New Delhi-110011

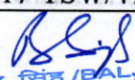
विनोद कुमार कश्यप
VINOOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
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उद्योग भवन, नई दिल्ली
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Subject:	Modification of fixed norms in respect of advance authorization no. 0310804562 dated 11.05.2016.
Decision: The Committee discussed the subject case and decided that this case needs further examination for taking decision in the matter and hence decided to defer the case.	
The case stands deferred to 30.05.2017.	

Case No. AR- 45	M/S. VEER-O-METALS PRIVATE LIMITED
Meeting No. 2/81	HQ File : 01/81/050/00447/AM16/DES.II/
Dated:- 18.04.2017	RLA File : 07/24/040/00343/AM16/
Subject:	Modification of fixed norms in respect of advance authorization no. 0710109242 dated 08.01.2016.
Decision: NC decided to modify the norms for the above AA as per DIPP comments vide UO No.12/30/2017-TSW/45-A/R dated 18.4.2017 as under :	
1. No change may be made in the list of export items (Sheet metal Components) as wastage shall vary from component to component. 2. Net weight of import item at Sl. No. 2 (Rivers & Fasteners) may be omitted and its quantity may be allowed on net to net basis with accountability clause.	
RA may take suitable consequential action accordingly.	

Case No. AR- 46	M/S. MAN INDUSTRIES (INDIA) LIMITED
Meeting No. 2/81	HQ File No: 01/81/050/00040/AM11/DES-II/
Dated:- 18.04.2017	RLA File No: 03/95/040/00103/AM11/
Subject:	Modification of ratified norms in respect of Advance Authorization No. 0310575295 dated 20.05.2010.
Decision: NC decided to modify the norms for the above AA as per DIPP comments vide UO No.12/30/2017-TSW/46-A/R dated 18.4.2017 as under :	
Keeping in view higher thickness of Epoxy layer in 3 Layer Polyethylene coating of 3.3 MM thickness, norms for coating materials namely, Epoxy Powder and Polyethylene may be modified on repeat basis as per their Advance Authorization No. 0310575282 dated 20.05.2010 as under: 1. Quantity of import item at Sl. No. 3 viz. Epoxy Powder may be increased from 21.473 MT to 110.615 MT. 2. Quantity of import item at Sl. No. 5 viz. Polyethylene may be reduced from 681.732 MT to 592.591 MT.	
RA may take suitable consequential action accordingly.	

Case No. AR- 47	M/S. MAN INDUSTRIES (INDIA) LIMITED
Meeting No. 2/81	HQ File No: 01/81/050/00017/AM11/DES-II/
Dated:- 18.04.2017	RLA File No: 03/95/040/00019/AM11/
Subject:	Modification of ratified norms in respect of Advance Authorization No. 0310571444 dated 27.04.2010.
Decision: NC decided to modify the norms for the above AA as per DIPP comments vide UO No.12/30/2017-TSW/47-A/R dated 18.4.2017 as under :	


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 उप महानिदेशक विदेश व्यापार
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 विदेश व्यापार महानिदेशालय
 Directorate General of Foreign Trade
 वाणिज्य एवं उद्योग मंत्रालय
 Ministry of Commerce & Industry
 उद्योग भवन, नई दिल्ली-110011
 Udyog Bhawan, New Delhi-110011

47


 विनोद कुमार कश्यप
 VINOD KUMAR KASHYAP
 निदेश व्यापार विकास अधिकारी
 Foreign Trade Development Officer
 विदेश व्यापार महानिदेशालय
 Directorate General of Foreign Trade
 वाणिज्य विभाग/Deptt. of Commerce
 उद्योग भवन, नई दिल्ली
 Udyog Bhawan, New Delhi

Keeping in view higher thickness of Epoxy layer in 3 Layer Polyethylene coating of 4.0 MM thickness, norms for coating materials namely, Epoxy Powder and Polyethylene may be modified on repeat basis as per their Advance Authorization No. 0310571777 dated 28.04.2010 as under:

1. Quantity of import item at Sl. No. 3 viz. Epoxy Powder may be increased from 23.423 MT to 55.666 MT.
2. Quantity of import item at Sl. No. 5 viz. Polyethylene may be reduced from 917.265 MT to 885.101 MT.

RA may take suitable consequential action accordingly.

Case No. AR- 48	M/S. PESHA ENGINEERING & WIRE COMPANY
Meeting No. 2/81	HQ File No: 01/81/050/00330/AM16/DES-II/
Dated:- 18.04.2017	RLA File No: 52/24/040/00043/AM16/
Subject:	Modification of ratified norms in respect of Advance Authorization No. 5210041627 dated 07.09.2015.

Decision: NC decided to **modify** the norms for the above AA as per DIPP comments vide UO No.12/30/2017-TSW/48-A/R dated 18.4.2017 as under :

1. Net weight of export item may be specified as 46816 Kgs.
2. Word "Relevant" may be prefixed with the description of import item at Sl. No. 1 and its quantity may be allowed as 47752 Kgs. as 1.02 Kgs./Kg. content in the export products as per SION C-2018.(There is no SION at C-838 allowing 1.12 Kg./Kg. content in the export product)
3. Import item at Sl. No. 2 may be allowed as per packing policy.

RA may take suitable consequential action accordingly.

Case No. AR- 49	M/S. PESHA ENGINEERING & WIRE COMPANY
Meeting No. 2/81	HQ File No: 01/81/050/00062/AM17/DES-II/
Dated:- 18.04.2017	RLA File No: 52/24/040/00002/AM17/
Subject:	Modification of ratified norms in respect of Advance Authorization No. 5210041864 dated 21.04.2016.

Decision: NC decided to **modify** the norms for the above AA as per DIPP comments vide UO No.12/30/2017-TSW/49-A/R dated 18.4.2017 as under :

1. Import items at Sl. No. 1, 3, 5 & 7 shall be of relevant grade & diameter as contained in export items at Sl. No. 1 to 4 respectively.
2. Diameters of import items at Sl. No. 1, 3, 5 & 7 may accordingly be modified as 0.66 mm, 0.55 mm, 0.55 mm & 0.65 mm respectively.
4. Quantities of import items at Sl. No. 1, 3, 5 & 7 may be allowed as 93636 Kgs., 76194 Kgs., 45900 Kgs. & 45900 Kgs. respectively as 1.02 Kgs./Kg. content in the export products at Sl. No. 1 to 4 respectively as per SIONs C-2016/ C-2018.(There is no SION at C-838 allowing 1.12 Kg./Kg. content in the export product)
3. Import items at Sl. No. 2, 4, 6 & 8 may be allowed as per packing policy.

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यांत्रिक एवं उद्योग मंत्रालय
Ministry of Commerce & Industry
उद्योग भवन, नई दिल्ली-110011
Udyog Bhawan, New Delhi-110011

विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
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RA may take suitable consequential action accordingly.

Case No. AR - 50	M/S. KEI INDUSTRIES LIMITED
Meeting No. 02/81	HQ File No: 01/81/050/00372/AM17/
Dated:- 18.04.2017	RLA File No: 05/23/040/00253/AM17/
Subject:	Modification of ratified norms in respect of Advance Authorization No. 0510399591 dated 31.08.2016.
Decision: NC observed that representation of the firm for the modification of the norms was referred to DIPP for comments. NC decided to await their comments and defer the case.	
The case stands deferred to 30.05.2017.	

Case No. AR - 51	M/S. KEI INDUSTRIES LIMITED
Meeting No. 02/81	HQ File No: 01/81/050/00373/AM17/
Dated:- 18.04.2017	RLA File No: 05/23/040/00278/AM17/
Subject:	Modification of ratified norms in respect of Advance Authorization No. 0510399923 dated 28.09.2016.
Decision: NC observed that representation of the firm for the modification of the norms was referred to DIPP for comments. NC decided to await their comments and defer the case.	
The case stands deferred to 30.05.2017.	

Case No. AR - 52	M/S. KEI INDUSTRIES LIMITED
Meeting No. 02/81	HQ File No: 01/81/050/00375/AM17/
Dated:- 18.04.2017	RLA File No: 05/23/040/00348/AM17/
Subject:	Modification of ratified norms in respect of Advance Authorization No. 0510400318 dated 28.10.2016.
Decision: NC observed that representation of the firm for the modification of the norms was referred to DIPP for comments. NC decided to await their comments and defer the case.	
The case stands deferred to 30.05.2017.	

Case No. AR- 53	M/S. TRIVENI AERONAUTICS PRIVATE LIMITED, TUMKUR
Meeting No. 2/81	HQ File No: 01/81/061/00002/AM18/
Dated:- 18.04.2017	CSEZ File No.1/43/2008:Eou:CSEZ/403/
Subject:	Fixation of scrap/wastage norms on regular basis under 100% EOU.
Decision : NC observed that representation of the firm for the for fixation of scrap norm for above EOU has been of the norms was referred to MSME for comments. NC decided to await their comments and defer the case.	
The case stands deferred to 30.05.2017.	

Date:16.05.2017
Place:New Delhi

(Baljit Singh)

Deputy Director General Foreign Trade

बलजीत सिंह /BALJIT SINGH
उप महानिदेशक विदेश व्यापार
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विदेश व्यापार महानिदेशालय
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Ministry of Commerce & Industry
उद्योग भवन, नई दिल्ली-110011
Udyog Bhawan, New Delhi-110011

(Vinod Kumar Kashyap)

Foreign Trade Development Officer

विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Government of India
Ministry of Communications
Department of Telecommunications
(Investment Promotion Cell)
Sanchar Bhawan,
20 Ashoka Road, New Delhi - 110001

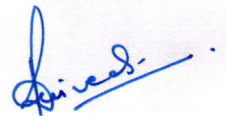
Subject: Ratification of norms in respect of Advance Authorization No. 1110027893 dated 12.02.2014 in respect of M/s Vindhya Telelinks Ltd., Rewa (MP).

Kindly refer to DGFT's email dated 12.04.2017 and UO No. 01/81/50/49/AM15/DES-2/8 dated 06.05.2014/13.04.2017 requesting for the comments of this Department on the application of M/s Vindhya Telelinks Ltd., Rewa (MP) for ratification of norms in respect of Advance Authorization No. 1110027893 dated 12.02.2014.

2. The application of the company has been examined in this Department. DGFT is requested to allow the %age wastage and quantity of the imported items as under:

Sl. No.	Items	%age wastage and Quantity to be allowed	
		%age wastage	Quantity
1	Continuous Cast Copper Wire Rod	1%	31733.51 Kg
2	Polyethylene	2%	23067.14 Kg

3. This has the approval of JS (T).



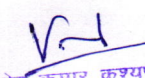
(Rahul Dwivedi)

Under Secretary to the Government of India

Shri Vinod Kumar Kashyap, FTDO, DGFT, Udyog Bhawan
DoT's I.D. No. 15-01/2017-IP dated 17.04.2017


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 उद्योग भवन, नई दिल्ली-110011
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- 50 -


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VINOD KUMAR KASHYAP
 विदेश व्यापार विकास अधिकारी
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 विदेश व्यापार महानिदेशालय
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 Udyog Bhawan, New Delhi

27
18/4/2017

Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 18/04/2017 - Case No. 28/25/81 (M/s Tempel Precision Metal Products India Pvt. Limited) (Advance Authorization No. 0410160686 dated 17.06.2015)

Advance Authorisation may be ratified as under:

- Word "Relevant" may be prefixed with the description of import items at Sl. No. 1 to 37 and their quantities may be allowed as under:

Sl. No.	Quantity (Kgs.)	Norms after 1/3 rd recovery from Scrap	Sl. No.	Quantity (Kgs.)	Norms after 1/3 rd recovery from Scrap
1	16200	1.08 Kgs./kg.	20	8568	1.071 Kgs./kg.
2	16025	1.068 Kgs./kg.	21	8600	1.075 Kgs./kg.
3	49950	1.11 Kgs./kg.	22	8496	1.062 Kgs./kg.
4	49950	1.11 Kgs./kg.	23	8528	1.066 Kgs./kg.
5	16650	1.11 Kgs./kg.	24	10620	1.12 Kgs./kg.
6	1561	1.04 Kgs./kg.	25	18911	1.112 Kgs./kg.
7	8546	1.068 Kgs./kg.	26	55750	1.115 Kgs./kg.
8	8480	1.06 Kgs./kg.	27	33780	1.126 Kgs./kg.
9	66600	1.11 Kgs./kg.	28	15990	1.066 Kgs./kg.
10	66744	1.11 Kgs./kg.	29	10580	1.058 Kgs./kg.
11	66744	1.11 Kgs./kg.	30	15855	1.057 Kgs./kg.
12	5650	1.13 Kgs./kg.	31	16005	1.067 Kgs./kg.
13	10800	1.08 Kgs./kg.	32	5315	1.063 Kgs./kg.
14	10683	1.068 Kgs./kg.	33	111391	1.54 Kgs./kg.
15	16065	1.071 Kgs./kg.	34	26650	1.54 Kgs./kg.
16	10700	1.07 Kgs./kg.	35	37648	1.81 Kgs./kg.
17	10640	1.064 Kgs./kg.	36	10140	1.91 Kgs./kg.
18	5300	1.06 Kgs./kg.	37	9520	2.80 Kgs./kg.
19	5315	1.063 Kgs./kg.			

Norms committee may take a view

18/4/2017

(S. K. Jain)

Development Officer

Norms Committee II

DIPP No. 12/30/2017-TSW/27 dated 18/04/2017

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उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
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उद्योग भवन, नई दिल्ली-110011
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विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Dept. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

40
18/4/2017

Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 18/04/2017- Case No. 7/10/81 (M/s Cords Cable Industries Limited)
(Advance Authorization No. 0510398605 dated 24.05.2016)

Advance Authorisation may be ratified as under:

1. Word "Un-armd" may be deleted from the description of export items from Sl. No.1 to 24.
2. Quantity of export item at Sl. No.1 may be corrected from 1.32 Kilometers to 10.315 Kilometers
3. Quantity of import item at Sl. No.1 i.e. Copper Wire Rod(continuous cast 8 mm) may be allowed as 1.01 Kgs/Kg. content in the export products from Sl. No. 1 to 24.
4. Quantity of import item at Sl. No.2 i.e. Nickel Alloy Wire may be allowed as 1.01 Kgs./Kg. content in the export products from Sl. No. 19 to 24.
5. Quantity of import item at Sl. No. 3 i.e. PVC Resin may be allowed as 1.05 Kgs./Kg. content in the export products from Sl. No. 1 to 24.
6. Quantity of import item at Sl. No. 4 i.e. Plasticiser may be allowed as 1.05 Kgs./Kg. content in the export products from Sl. No. 1 to 24.
7. Quantity of import item at Sl. No. 5 i.e. Galvanised Steel Wire may be allowed as 1.02 Kgs./Kg. content in the export products from Sl. No. 1 to 24.

Norms committee may take a view


18/04/2017

(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/30/2017-TSW/40 dated 18/04/2017


बलजीत सिंह /BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य एवं उद्योग मंत्रालय
Ministry of Commerce & Industry
उद्योग भवन, नई दिल्ली-110011
Udyog Bhawan, New Delhi-110011


विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग, नई दिल्ली
Udyog Bhawan, New Delhi

50
18/4/2017

Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 18/04/2017- Case No. 21/22/81 (M/s Anvil Cables Pvt. Limited) (Advance Authorization No. 0210206800 dated 30.06.2016)

Advance authorization may be ratified as under:

1. Net weight of export products may be specified as under:

Sl. No.	Net Export Weight (Kgs./Km)	Sl. No.	Net Export Weight (Kgs./Km)	Sl. No.	Net Export Weight (Kgs./Km)	Sl. No.	Net Export Weight (Kgs./Km)
1	48.684	6	410.128	11	492.165	16	741.476
2	69.003	7	564.216	12	658.639	17	370.738
3	138.006	8	185.369	13	924.744	18	423.352
4	276.012	9	741.476	14	741.476		
5	102.532	10	261.23	15	370.738		

2. Words "1.1 KV" may be specified with the description of export items at Sl. No. 1 to 18.
3. Quantity of import item at Sl. No 1 viz. Aluminium Wire Rod may be allowed as 250.06 MT taking clue from Engineering Table-5.
4. Quantity of import item at Sl. No 2 viz. XLPE Compound may be allowed as 1.04 Kgs./Kg. content in export items at Sl. No. 1 to 18 as claimed by the firm.

Norms committee may take a view

(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/30/2017-TSW/50 dated 18/04/2017

B.S.S.
बलजीत सिंह / BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य एवं उद्योग मंत्रालय
Ministry of Commerce & Industry
उद्योग भवन, नई दिल्ली-110011
Udyog Bhawan, New Delhi-110011

V.K.
विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग, नई दिल्ली
Udyog Bhawan, New Delhi

51
18/4/2017

**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 18/04/2016 - Case No. 51/18/81 (M/s Sterlite Technologies Limited)
(Advance Authorization No. 0310806508 dated 22.07.2016)**

Advance Authorisation may be ratified as under:

1. Net weight of export items at Sl. No. 1 to 4 may be specified as 277.86 MT, 67.54 MT, 26.81 MT & 234.3 MT respectively.
2. Word "Greased" may be suffixed with the description of export items at Sl. No. 1, 2 & 4.
3. Quantity of import item at Sl. No. 1 (Aluminium Ingot) may be allowed as applied for i.e. 541.766 MT as 1.02 Kgs./Kg. content in the export items at Sl. No. 1 to 3 & 1.04 Kg/Kg content in export item at Sl. No. 4.
4. Quantity of import item (Magnesium) at Sl. No. 2 may be allowed as 1.282 MT as 1.10 Kgs./Kg. content in the export items at Sl. No. 1, 2 & 3, taking clue form SION C-1394.
5. Quantity of import item (Silicon Master Alloy) at Sl. No. 3 may be allowed as applied for i.e. 3.172 MT as 1.075 Kgs./Kg. content in the export items at Sl. No. 1, 2 & 3, taking clue form SION C-1394.
6. Quantity of import item(Overhead Conductor Grease) at Sl. No. 4 may be allowed upto 2 % of FOB value of export items at Sl. No. 1, 2 & 4.
7. Quantity of import item at Sl. No. 5 may be allowed as 1.02 Kgs./Kg. content in the export item at Sl. No. 4 taking clue from SION C-7.
8. Quantity of import item at Sl. No. 6 may be allowed as 4 % weight of steel in export item at Sl. No. 4, taking clue from SION C-7.

Norms committee may take a view

18/4/2017
(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/30/2017-TSW/51 dated 18/04/2017

B.S.S.

बलजीत सिंह /BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
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वाणिज्य एवं उद्योग मंत्रालय
Ministry of Commerce & Industry
उद्योग भवन, नई दिल्ली-110011
Udyog Bhawan, New Delhi-110011

V.K.

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VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग, नई दिल्ली
Ministry of Commerce, New Delhi

59
18/4/2017

Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 18/04/2017- Case No. 20/22/81 (M/s Anvil Cables Pvt. Limited) (Advance Authorization No. 0210207024 dated 23.09.2016)

Advance authorization may be ratified as under:

1. Words "1.1 KV" may be specified with the description of export items at Sl. No. 1, 2 & 3.
2. Net weight of export items at Sl. No. 1, 2 & 3 may be specified as 821.047 MT, 207.86 MT & 734.84 MT respectively.
3. Quantity of import item at Sl. No 1 viz. Aluminium Wire Rod may be allowed as 1230.296 MT taking clue from Engineering Table-5.
4. Quantity of import item at Sl. No 2 viz. XLPE Compound may be allowed as applied for i.e. 572.975 MT as 1.04 Kgs./Kg. content in export items at Sl. No. 1, 2 & 3 as claimed by the firm.

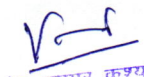
Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/30/2017-TSW/59 dated 18/04/2017


बलजीत सिंह /BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य एवं उद्योग मंत्रालय
Ministry of Commerce & Industry
उद्योग भवन, नई दिल्ली-110011
Udyog Bhawan, New Delhi-110011


विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग, नई दिल्ली
Udyog Bhawan, New Delhi

60
18/4/2017

**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 18/04/2017 - Case No. 15/22/81 (M/s Sterlite Power Transmission Limited) (Advance Authorization No. 0310808386 dated 14.10.2016)

Advance Authorisation may be ratified as under:

1. Quantity of export item may also be specified as 40 Kms in addition to its weight of 50208 Kgs.
2. Quantity of import item at Sl. No. 1 (Primary Unalloyed Aluminium) may be allowed as applied for i.e. 50.607 MT as 1.02 Kgs./Kg. content in the export item, taking clue from SION C-1394.
3. Quantity of import item (Magnesium) at Sl. No. 2 may be allowed as applied for i.e. 0.199 MT as 1.10 Kgs./Kg. content in the export item, taking clue form SION C-1394.
4. Quantity of import item (Silicon Master Alloy) at Sl. No. 3 may be allowed as 0.43 MT as 1.075 Kgs./Kg. content in the export item, taking clue form SION C-1394.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/30/2017-TSW/60 dated 18/04/2017


बलजीत सिंह /BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
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वाणिज्य एवं उद्योग मंत्रालय
Ministry of Commerce & Industry
उद्योग भवन, नई दिल्ली-110011
Udyog Bhawan, New Delhi-110011


विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग, नई दिल्ली
Udyog Bhawan, New Delhi

62
18-4-2017

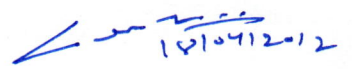
**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 18/04/2017 - Case No. 14/22/81 (M/s Sterlite Power Transmission Limited) (Advance Authorization No. 0310808426 dated 17.10.2016)

Advance Authorisation may be ratified as under:

1. Net weight of export item may be specified as 59.67 MT.
2. Quantity of import item at Sl. No. 1 (Aluminium Ingots) may be allowed as applied for i.e. 54.226 MT as 1.04 Kgs./Kg. content in the export item, taking clue from SION C-7.
3. Quantity of import item at Sl. No. 2 may be allowed as applied for i.e. 7.681 MT as 1.02 Kgs./Kg. content in the export item, taking clue form SION C-7.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/30/2017-TSW/62 dated 18/04/2017


बलजीत सिंह / BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य एवं उद्योग मंत्रालय
Ministry of Commerce & Industry
उद्योग भवन, नई दिल्ली-110011
Udyog Bhawan, New Delhi-110011


विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग, नई दिल्ली
Udyog Bhawan, New Delhi

Subject: AA No 0310809027 dtd 08.11.16 of M/s flash forge
To: Vinod Kashyap <nc2.dgft@nic.in>

Date: 03/15/17 04:28 PM

From: Kanwalinder singh sodhi <kanwalinder.sodhi@nic.in>

68
18.04.2017

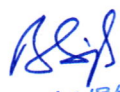
Sir

The norms for subject AA may be recommended for 221193 kg inclusive of 2.3% wastage on repeat basis as per AA no. 0310796351 dtd 01.06.15

Regards

K.S.Sodhi

AD-ME


बलजीत सिंह /BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य एवं उद्योग मंत्रालय
Ministry of Commerce & Industry
उद्योग भवन, नई दिल्ली-110011
Udyog Bhawan, New Delhi-110011


विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Dept. of Commerce
उद्योग भवन, नई दिल्ली
UDYOG BHAWAN, NEW DELHI

74
18-4-2017

**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 18/04/2017 - Case No. 29/25/81 (M/s Thermo Cables Limited) (Advance Authorization No. 0910064434 dated 02.12.2016)

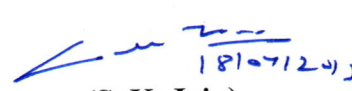
Advance Authorisation may be ratified as under:

1. Net weight of export products may be specified as under:

Sl. No.	Net Export Weight (Kgs./Km)	Sl. No.	Net Export Weight (Kgs./Km)	Sl. No.	Net Export Weight (Kgs./Km.)
1	162	8	275	15	358
2	195	9	325	16	990
3	265	10	398	17	418
4	388	11	138	18	600
5	479	12	138	19	705
6	158	13	170	20	260
7	169	14	267	21	405

2. Words "Copper Conductor, PVC insulated & Sheathed, voltage rating 225 V" may be suffixed with the description of export products at Sl. No. 1 to 12.
3. Words "Copper Conductor, PVC insulated & Sheathed, voltage rating 1100 V" may be suffixed with the description of export products at Sl. No. 13 to 20.
4. Words "Aluminium Conductor, PVC insulated & Sheathed, voltage rating 1100 V" may be suffixed with the description of export product at Sl. No. 21.
1. Quantities of import items at Sl. No 1, 3, 5, 7, 9, 11, 13, 15, 17, 19, 21 & 23 viz. Continuous Cast Copper Rod 8mm (Electrolytic Grade) may be allowed as 1.01 Kgs./Kg. content in export items at Sl. No. 1 to 12 respectively.
2. Quantities of import items at Sl. No 25, 27, 29, 31, 33, 35, 37 & 39 viz. Continuous Cast Copper Rod 8mm (Electrolytic Grade) may be allowed as applied for taking clue from Engineering Table-5 for export items at Sl. No. 13 to 20 respectively.
3. Quantities of import items at Sl. No 2, 4, 6, 8, 10, 12, 14, 16, 18, 20, 22, 24, 26, 28, 30, 32, 34, 36, 38, 40 & 42, viz. PVC Compound may be allowed on net to net basis as claimed by the firm, for export items at Sl. No. 1 to 21 respectively.
4. Quantity of import item at Sl. No. 41 viz. Aluminium 9.5 mm Rod(EC Grade) may be allowed as 489.7 Kgs. as per Engineering Table-5, for export item at Sl. No. 21.

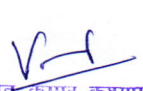
Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/30/2017-TSW/74 dated 18/04/2017


बलजीत सिंह / BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य एवं उद्योग मंत्रालय
Ministry of Commerce & Industry
उद्योग भवन, नई दिल्ली-110011
Udyog Bhawan, New Delhi-110011


विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

78
18-4-2017

**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 18/04/2017 - Case No. 33/22/81(M/s KEI Industries Limited) (Advance Authorization No. 0510400797 dated 14.12.2016)

Advance Authorisation may be ratified as under:

1. Net weight of export products may be specified as under:

Sl. No.	Net Export Weight (Kgs./Km)	Sl. No.	Net Export Weight (Kgs./Km)	Sl. No.	Net Export Weight (Kgs./Km)	Sl. No.	Net Export Weight (Kgs./Km)
1	23545.5	19	1089.7	37	220.6	55	879.5
2	3464.6	20	1664.4	38	272.9	56	879.5
3	257.6	21	1664.4	39	451.7	57	1437.1
4	257.6	22	386.3	40	778.8	58	1325.1
5	312.3	23	1089.9	41	1204.3	59	1325.1
6	300.1	24	1684.2	42	200.1	60	2502.2
7	560.1	25	2945.8	43	200.1	61	393.1
8	974.3	26	697.1	44	59.5	62	393.1
9	1523.4	27	697.1	45	170.7	63	577.9
10	72	28	1199.1	46	308.6	64	577.9
11	218.2	29	1191.1	47	581.9	65	986.1
12	396.7	30	1825.9	48	284.7	66	1498.2
13	750.3	31	1825.9	49	284.7	67	1498.2
14	326.6	32	364.9	50	342	68	366
15	326.6	33	1099	51	415.8	69	3333.4
16	649.2	34	1754.4	52	530.1	70	5487.7
17	649.2	35	3041.1	53	530.1		
18	1089.7	36	220.6	54	936.2		

2. Words "and Nylon Sheathed " may be suffixed with the description of export items at Sl. No. 14 to 35 & 48 to 68.
3. Quantities of import item at Sl. No 1 viz. Copper Wire Rod/CC Rod(EC Grade)/ Copper Cathode (99.99% purity) (Electrolytic grade)may be allowed as under:
- For Export product mentioned at Sl. No. 1 as 7645.3 Kgs./Km, taking clue from Engineering Table 5.
 - For Export products mentioned at Sl. No. 2 to 68, as 1.01 Kgs./kg content in the export products.
 - For Export products mentioned at Sl. No. 69 & 70, as per Engineering Table 5.
4. Quantities of import item at Sl. No 2 viz. XLPE Compound of relevant grade may be allowed as 1.05 Kgs./kg content in the export products at Sl. No. 1 to 70.
5. Quantities of import item at Sl. No 3 viz. PVC Resin may be allowed as 1.05 Kgs./kg content in the export products at Sl. No. 1 & 2.

RSJ

बलजीत सिंह /BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य एवं उद्योग मंत्रालय
Ministry of Commerce & Industry
उद्योग भवन, नई दिल्ली-110011
Udyog Bhawan, New Delhi-110011

VH

विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
वाणिज्य विभाग, नई दिल्ली
Udyog Bhawan, New Delhi

-60-

6. Quantities of import item at Sl. No 4 viz. Antimony Trioxide may be allowed as 1.05 Kgs./kg content in the export products at Sl. No. 1 & 2.
7. Quantities of import item at Sl. No. 5 i.e. Galvanised Steel Wire/G.I Wire may be allowed as 1.02 kgs/kg content in the Export products at Sl. No. 1, 3 to 9, 14 to 43 & 48 to 68.
8. Quantities of import item at Sl. No. 6 viz. Aluminium Wire Rod (Electrolytic grade) may be allowed as 1.01 Kgs./kg content in the export product at Sl. No. 2.
9. Quantities of import item at Sl. No. 7 viz. Glass Mica Tape may be allowed as 1.01 Kgs./kg content in the export products at Sl. No. 3 to 35.
10. Quantities of import item at Sl. No. 8 viz. HDPE may be allowed as 1.05 Kgs./kg content in the export products at Sl. No. 3 to 70.
11. Quantities of import item at Sl. No. 9 viz. Nylon Compound of relevant grade may be allowed as 1.05 Kgs./Kg. content in export products at Sl. No. 14 to 35 & 48 to 68.
12. Quantity of import item at Sl. No. 10 i.e. Semi Conducting Water Blocking Tape/Water Blocking Tape(Cable grade) may be allowed as 1.02 Sq.Mtrs./Sq.Mtr. content in the Export product at Sl. No. 2.

Norms committee may take a view

(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/30/2017-TSW/78 dated 18/04/2017


बलजीत सिंह /BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य एवं उद्योग मंत्रालय
Ministry of Commerce & Industry
उद्योग भवन, नई दिल्ली-110011
Udyog Bhawan, New Delhi-110011


विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग, नई दिल्ली
Udyog Bhawan, New Delhi

79
18-4-2017

Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 18/04/2017- Case No. 40/22/81 (M/s Ultra Foil) (Advance
Authorization No. 0510400783 dated 14.12.2016)

Advance Authorization may be ratified as under:

1. Quantities of import items at Sl. No. 1, 2 & 3 may be allowed as 1.05 Kgs./Kg.
content in export item as a claimed by the firm

Norms committee may take a view


02/05/2017

(S. K. Jain)

Development Officer

Norms Committee II

DIPP No. 12/30/2017-TSW/79 dated 02/05/2017


बलजीत सिंह /BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य एवं उद्योग मंत्रालय
Ministry of Commerce & Industry
उद्योग भवन, नई दिल्ली-110011
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Udyog Bhawan, New Delhi

90
18/4/2017

**Department of Industrial Policy & Promotion
(TSW)**

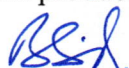
NC Meeting dated 18/04/2017 - Case No. 34/22/81(M/s KEI Industries Limited) (Advance Authorization No. 0510401144 dated 05.01.2017)

Advance Authorisation may be ratified as under:

1. Net weight of export products may be specified as under:

Sl. No.	Net Export Weight (Kgs./Km)	Sl. No.	Net Export Weight (Kgs./Km)	Sl. No.	Net Export Weight (Kgs./Km)	Sl. No.	Net Export Weight (Kgs./Km)
1	4266.6	20	1738.2	39	496.8	58	8.7
2	9451.3	21	1482.5	40	880	59	10.4
3	9286.2	22	1231.2	41	157.8	60	12.1
4	2857.8	23	883.7	42	157.8	61	14.1
5	653	24	1505.7	43	199.8	62	16.4
6	886.2	25	1053.2	44	240.6	63	18.6
7	1119.5	26	736.7	45	798.1	64	21
8	12874.8	27	71.7	46	258.3	65	23.6
9	22874.7	28	2048.9	47	334.1	66	26.3
10	5341.3	29	1632.9	48	504.8	67	29.1
11	6553.9	30	1201	49	975.2	68	32.9
12	9999.7	31	840.2	50	258.3	69	36
13	11514.1	32	221.1	51	504.8	70	39.3
14	9179.8	33	452.3	52	369.4	71	42.7
15	6143.2	34	779.3	53	2364.3	72	46.8
16	4384.4	35	221.3	54	277.2	73	50.5
17	3426.7	36	452.3	55	934.9	74	54.5
18	2884.6	37	779.3	56	1400.8	75	518.7
19	2400.7	38	1204.5	57	7.2	76	953.5

2. Words "and Nylon Sheathed " may be suffixed with the description of export items at Sl. No. 1 to 4
3. Quantities of import item at Sl. No 1 viz. Copper Wire Rod/CC Rod(EC Grade)/ Copper Cathode (99.99% purity) (Electrolytic grade)may be allowed as under:
- For Export product mentioned at Sl. No. 1, 2, 8 & 9 as 2480.4 Kgs./Km, 4112.4 Kgs./Km, 3563 Kgs./Km & 7584.8 Kgs./Km respectively, taking clue from Engineering Table 5.
 - For Export products mentioned at Sl. No. 3, 4, 10 to 13 , 32 to 53 & 57 to 74 as 1.01 Kgs./kg content in the export products.
 - For Export products mentioned at Sl. No. 5 to 7, 27 to 31, 54 , 75 & 76, as per Engineering Table 5.
 - For Export product mentioned at Sl. No. 24, 25 & 26 as 887.6 Kgs./Km, 554.7 Kgs./Km & 333.2 Kgs./Km respectively, taking clue from Engineering Table 5.
 - For Export products mentioned at Sl. No. 55 & 56, as per Engineering Table 4.


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-63-


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4. Quantities of import item at Sl. No 2 viz. XLPE Compound of relevant grade may be allowed as 1.05 Kgs./kg content in the export products at Sl. No. 1 to 4, 8 to 23, 32 to 56, 75 & 76.
5. Quantities of import item at Sl. No 3 viz. PVC Resin may be allowed as 1.05 Kgs./kg content in the export products at Sl. No. 1 to 4, 8 to 31, 75 & 76.
6. Quantities of import item at Sl. No 4 viz. Antimony Trioxide may be allowed as 1.05 Kgs./kg content in the export products at Sl. No. 1 to 4, 8 to 31, 75 & 76.
7. Quantities of import item at Sl. No. 5 i.e. Galvanised Steel Wire/G.I Wire may be allowed as 1.02 kgs/kg content in the Export products at Sl. No. 2, 3, 8, 9, 14 to 23, 28 to 40, 43 to 56, 75 & 76.
8. Quantities of import item at Sl. No. 6 viz. Aluminium Wire Rod (Electrolytic grade) may be allowed as per Engineering Table 5 for export products at Sl. No. 3, 4 & 10 to 23.
9. Quantities of import item at Sl. No. 7 viz. HDPE may be allowed as 1.05 Kgs./kg content in the export products at Sl. No. 1 to 4, 10 to 13 & 32 to 56.
10. Quantities of import item at Sl. No. 8 viz. Nylon Compound of relevant grade may be allowed as 1.05 Kgs./Kg. content in export products at Sl. No. 1 to 4.
11. Quantity of import item at Sl. No. 9 i.e. Semi Conducting Water Blocking Tape/Water Blocking Tape(Cable grade) may be allowed as 1.02 Sq.Mtrs./Sq.Mtr. content in the Export products at Sl. No. 1 to 4 & 8 to 13.
12. Quantities of import item at Sl. No. 10 viz. Glass Mica Tape may be allowed as 1.01 Kgs./kg content in the export products at Sl. No. 46 to 56.

Norms committee may take a view

(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/30/2017-TSW/90 dated 18/04/2017


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Udyog Bhawan, New Delhi-110011



92
18/4/2017

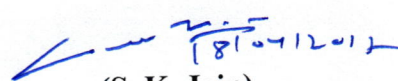
**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 18/04/2017- Case No. 15/2/81 (M/s Jindal SAW Limited) (Advance
Authorization No. 0510401228 dated 10.01.2017)**

Advance Authorization may be ratified as under:

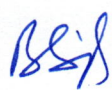
1. Import item at Sl. No. 1 shall be of thickness 22.23 mm & relevant grade as contained in the export item.
2. Word "Alloy" may be deleted from the description of import item at Sl. No.1.
3. Quantity of import item at Sl. No. 1 may be allowed as 194.953 MT as 1.05 Kgs./Kg. content in the export item as per SION C-593.
4. Word "Electrode" may be deleted from the description of import item at Sl. No. 2 and quantity of import item at Sl. No. 2 may be allowed as applied for i.e 0.767 MT as per SION C-593.
5. Quantity of import item at Sl. No 3 viz. Relevant Welding Flux may be allowed as applied for i.e. 0.928 MT as per SION C-593.
6. Quantity of import item at Sl. No 5 viz. X-Ray Film may be allowed as 186 Nos. as per SION C-593.
7. Quantity of import item at Sl. No 5 viz. Relevant CO2 Wire may be allowed as applied for i.e. 0.149 MT as per SION C-593.

Norms committee may take a view

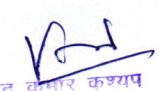

(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/30/2017-TSW/92 dated 18/04/2017



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Udyog Bhawan, New Delhi

Government of India
Ministry of Steel
Technical Division

95
18.04.2017

Subject: Ratification of input-output norm in terms of Para 4.7 of HBP (Vol) of Advance Authorizations No 3410042854 dated 17.01.2017 of M/s China Steel Corporation India Pvt Limited, Vadodra.

DGFT may refer to their UO No 01/81/50/605/AM-17/DES-2/65 dated 02.03.2017 whereby the applications of AA of **M/s China Steel Corporation India Pvt Limited, Vadodra** has been forwarded to Ministry of Steel for comments/views.

In the above connection, it may be noted that the applicant has applied for import of for import of 1040.55 MT Silicon Electrical Steel of Cold Rolled Full Hard Un-Annealed Wide Coils Width of 600 MM or More Grade 35C 360 and 50C 600 Thickness 0.3 MM to 0.75 MM against export of 991 MT Flat Rolled Product of Silicon Electrical Steel Non Grain Oriented width of 600 MM or more Grade 35C 360 and 50C 600 Thickness 0.3 MM to 0.75 MM

In view of the above, Ministry of Steel recommends the wastage @ 3% on import of prime quality Non Grain Oriented Silicon Electrical Steel of Cold Rolled Full Hard Un-Annealed Wide Coils, Width of 600 MM or More, Grade 35C 360 and 50C 600, Thickness 0.3 MM to 0.75 MM against export of Flat Rolled Product of Non Grain Oriented Silicon Electrical Steel, fully processed width of 600 MM or more Grade 35C 360 and 50C 600, Thickness 0.3 MM to 0.75 MM.



(S.K. Bhatnagar)

Deputy Industrial Adviser

Shri Vinod kashayap, FTDO, DGFT, Udyog Bhawan, New Delhi.

Ministry of Steel U.O.No. 2(6)/2016-TD dated 08.03.2017


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उप महानिदेशक विदेश व्यापार
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98
18/4/2017

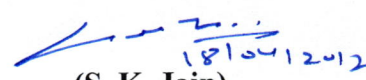
Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 18/04/2017 - Case No. 33/2/81 (M/s Vishal Steels) (Advance Authorization No. 0310810594 dated 18.01.2017)

Firm may be asked to submit the following details:

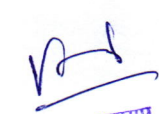
1. Information in respect of Sl. No. 3, 4, 5 & 11 of Standard Deficiency Format, export item wise.
2. Detailed calculations/basis for the quantities of import items.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee I
DIPP No. 12/30/2017-TSW/98 dated 18/04/2017


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Udyog Bhawan, New Delhi

Subject: AA No 0510401350 dtd 19.01.17 of M/s pilot Industries Ltd
To: Vinod Kashyap <nc2.dgft@nic.in>

Date: 04/18/17 06:52 PM

From: Kanwalinder singh sodhi <kanwalinder.sodhi@nic.in>

101
18/4/17

Sir
The norms may be recommended on repeat basis as per AA No 0510351299 dtd 11.04.13
Regards
K.S.Sodhi
AD-ME


बलजीत सिंह / BALJIT SINGH
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109
18/4/2017

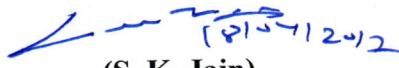
Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 18/04/2017 - Case No. 31/2/81 (M/s Veer - O- Metals Pvt. Limited)
(Advance Authorization No. 0710111041 dated 31.01.2017)

Advance Authorisation may be ratified as under:

1. Specific list of export items (Sheet metal Components) may be specified as per enclosed Annexure.
2. Words "of relevant grade & thickness" may be suffixed with the description of import item at Sl. No. 1 and its quantity may be allowed as 239.37 MT as 1.247 Kg./Kg. content in the export products after taking 1/3rd recovery from scrap.
3. Quantity of import item at Sl. No. 2 may be allowed on net to net basis with accountability clause.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/30/2017-TSW/109 dated 18/04/2017


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Udyog Bhawan, New Delhi

M/s. VEER - O - METALS PVT LTD
NO. A-02, BEL INDUSTRIAL ESTATE, JALAHALLI, BANGALORE - 560 013
List of the export products

SL #	Part Name	Description of the Components to Be Exports	Description	Grade of Sheets Required	Total Quantity in Nos	Gross Wt/part in kgs	Net Wt After Punching in KGS	Net Wt After Forming in KGS	Wastage/Component s (in Kgs) (Col 7-9)	Total Gross Raw Material Wt Required (in Kgs)	Total Net Wt Used in Kgs	Total Wastage in (Col 13-14)	% age of Scrap	No of Rivets Used/ Part in Nos	Total Rivets Weight/ Part in KGS	Wt After Rivetting (Col 10-18) in KGS	Wt After Powder Coating in KGS	Total Rivets Required (Col: 6*17) in Nos	Net Wt of Revits in the export product(col 18*6) in KGS	Net Wt of Finished Goods/ Part in KGS	Grand Total Net Weight of Export KGS	
1	2			4	6	7	8	9	10	12	13	14	15	16	17	18	19	20	21	22	23	24
1	0M-10183C	SHEET METALS ENCLOSURES, PARTS	WELDMENT CHASSIS AP8941	GI COIL	200	2.510	1.796		0.714	502.00	359.20	142.80	28.45	18	0.144	1.940	1.960	3600	28.8	1.960	392.00	
2	0M-10184E	SHEET METALS ENCLOSURES, PARTS	WELDMENT CHASSIS AP8841	GI COIL	500	2.550	1.833		0.717	1275.00	916.50	358.50	28.12	31	0.248	2.081	2.101	15500	124	2.101	1050.50	
3	0M-10185B	SHEET METALS ENCLOSURES, PARTS	WELDMENT CHASSIS AP8853	GI COIL	500	2.220	1.696		0.524	1110.00	848.00	262.00	23.60	24	0.192	1.888	1.908	12000	96	1.908	954.00	
4	0M-10186B	SHEET METALS ENCLOSURES, PARTS	WELDMENT CHASSIS AP8953	GI COIL	1200	2.720	1.850		0.870	3264.00	2220.00	1044.00	31.99	24	0.192	2.042	2.062	28800	230.4	2.062	2474.40	
5	0M-10187E	SHEET METALS ENCLOSURES, PARTS	CHASSIS FRONT AP8861	GI COIL	1200	2.950	1.833		1.117	3540.00	2199.60	1340.40	37.86	31	0.248	2.081	2.101	37200	297.6	2.101	2521.20	
6	870-15223C	SHEET METALS ENCLOSURES, PARTS	CHASSIS FRONT AP8965	GI COIL	1200	2.900	1.760		1.140	3480.00	2112.00	1368.00	39.31	18	0.144	1.904	1.924	21600	172.8	1.924	2308.80	
7	870-15224E	SHEET METALS ENCLOSURES, PARTS	CHASSIS FRONT AP8959	GI COIL	1100	2.590	2.060		0.530	2849.00	2266.00	583.00	20.46	31	0.248	2.308	2.328	34100	272.8	2.328	2560.80	
8	870-15227E	SHEET METALS ENCLOSURES, PARTS	CHASSIS FRONT AP8961	GI COIL	1000	2.500	2.023		0.477	2500.00	2023.00	477.00	19.08	31	0.248	2.271	2.291	31000	248	2.291	2291.00	
9	870-15227E-001	SHEET METALS ENCLOSURES, PARTS	CHASSIS FRONT AP8981	GI COIL	1000	2.380	1.840		0.540	2380.00	1840.00	540.00	22.69	31	0.248	2.088	2.108	31000	248	2.108	2108.00	
10	870-15227E-002	SHEET METALS ENCLOSURES, PARTS	CHASSIS FRONT AP8858	GI COIL	1000	2.380	1.840		0.540	2380.00	1840.00	540.00	22.69	31	0.248	2.088	2.108	31000	248	2.108	2108.00	
11	870-15228C	SHEET METALS ENCLOSURES, PARTS	CHASSIS FRONT AP8958	GI COIL	1200	1.180	0.806		0.374	1416.00	967.20	448.80	31.69	11	0.088	0.894	0.914	13200	105.6	0.914	1096.80	
12	870-15229B	SHEET METALS ENCLOSURES, PARTS	COVER AP8858	GI COIL	1100	1.500	1.101		0.399	1650.00	1211.10	438.90	26.60	19	0.152	1.253	1.273	20900	167.2	1.273	1400.30	
13	870-15230B	SHEET METALS ENCLOSURES, PARTS	COVER AP8861/AP8881	GI COIL	2000	1.170	0.895		0.275	2340.00	1790.00	550.00	23.50	5	0.040	0.935	0.955	10000	80	0.955	1910.00	
14	870-15231C	SHEET METALS ENCLOSURES, PARTS	PLATE SNAP-ON LCD RPDU	GI COIL	1500	2.070	1.709		0.361	3105.00	2563.50	541.50	17.44	3	0.024	1.733	1.753	4500	36	1.753	2629.50	
15	870-15234	SHEET METALS ENCLOSURES, PARTS	BRACKET MOUNTING MOTHERBOARD R	GI COIL	23000	0.050	0.014		0.036	1150.00	322.00	828.00	72.00	9	0.072	0.086	0.106	207000	1656	0.106	2438.00	
16	870-15235B	SHEET METALS ENCLOSURES, PARTS	CORD CAP AP8861	GI COIL	12000	0.150	0.082		0.068	1800.00	984.00	816.00	45.33	7	0.056	0.138	0.158	84000	672	0.158	1896.00	
17	870-15236A	SHEET METALS ENCLOSURES, PARTS	CORD CAP C20 AP8959	GI COIL	1400	0.805	0.470		0.335	1127.00	658.00	469.00	41.61	7	0.056	0.526	0.546	9800	78.4	0.546	764.40	
18	870-15237A	SHEET METALS ENCLOSURES, PARTS	BRACKET TOOLLESS UNIVERSAL RPDU	GI COIL	1500	0.800	0.470		0.330	1200.00	705.00	495.00	41.25	0	0.000	0.470	0.490	0	0	0.490	735.00	
19	870-15252	SHEET METALS ENCLOSURES, PARTS	CORD CAP AP8965	GI COIL	22000	1.100	0.740		0.360	24200.00	16280.00	7920.00	32.73	0	0.000	0.740	0.760	0	0	0.760	16720.00	
20	870-15366A	SHEET METALS ENCLOSURES, PARTS	COVER AP8965	GI COIL	1500	0.950	0.610		0.340	1425.00	915.00	510.00	35.79	0	0.000	0.610	0.630	0	0	0.630	945.00	
21	870-15367C	SHEET METALS ENCLOSURES, PARTS	COVER AP8958	GI COIL	1500	1.910	1.470		0.440	2865.00	2205.00	660.00	23.04	3	0.024	1.494	1.514	4500	36	1.514	2271.00	
22	870-15369B	SHEET METALS ENCLOSURES, PARTS	HOUSING BRAKER AP8965	GI COIL	1200	1.200	0.819		0.381	1440.00	982.80	457.20	31.75	5	0.040	0.859	0.879	6000	48	0.879	1054.80	
23	870-15370	SHEET METALS ENCLOSURES, PARTS	CORD CAP AP8941	GI COIL	1300	1.200	0.800		0.400	1560.00	1040.00	520.00	33.33	0	0.000	0.800	0.820	0	0	0.820	1066.00	
24	870-15381A	SHEET METALS ENCLOSURES, PARTS	CORD CAP AP8841	GI COIL	2500	0.070	0.050		0.020	175.00	125.00	50.00	28.57	0	0.000	0.050	0.070	0	0	0.070	175.00	
25	870-15385A	SHEET METALS ENCLOSURES, PARTS	CORD CAP AP8961	GI COIL	2500	0.050	0.035		0.015	125.00	87.50	37.50	30.00	0	0.000	0.035	0.055	0	0	0.055	137.50	
26	870-15386A	SHEET METALS ENCLOSURES, PARTS	COVER AP8841/AP8853	GI COIL	2500	0.055	0.020		0.035	137.50	50.00	87.50	63.64	0	0.000	0.020	0.040	0	0	0.040	100.00	
27	870-15387C	SHEET METALS ENCLOSURES, PARTS	COVER AP8959/AP8961/AP8981	GI COIL	2500	2.190	1.730		0.460	5475.00	4325.00	1150.00	21.00	5	0.040	1.770	1.790	12500	100	1.790	4475.00	
28	870-15388C	SHEET METALS ENCLOSURES, PARTS	COVER AP8941/AP8953	GI COIL	1500	2.235	1.740		0.495	3352.50	2610.00	742.50	22.15	5	0.040	1.780	1.800	7500	60	1.800	2700.00	
29	870-15805C	SHEET METALS ENCLOSURES, PARTS	COVER AP8865	GI COIL	2000	2.350	1.770		0.580	4700.00	3540.00	1160.00	24.68	5	0.040	1.810	1.830	10000	80	1.830	3660.00	
30	870-15806C	SHEET METALS ENCLOSURES, PARTS	BRACKET REMOVABLE MODULE RPDU	GI COIL	1600	2.200	1.730		0.470	3520.00	2768.00	752.00	21.36	5	0.040	1.770	1.790	8000	64	1.790	2864.00	
31	870-15233A	SHEET METALS ENCLOSURES, PARTS	CASE TOP 3 CKT BREAKER WITH INLET RO	GI COIL	20000	0.045	0.025		0.020	900.00	500.00	400.00	44.44	8	0.064	0.089	0.109	160000	1280	0.109	2180.00	
32	870-0758B	SHEET METALS ENCLOSURES, PARTS	CASE TOP 3 TWO POLE CIRCUIT BREAKER	GI COIL	800	0.635	0.394		0.241	508.00	315.20	192.80	37.95	4	0.032	0.426	0.446	3200	25.6	0.446	356.80	
33	870-10046B	SHEET METALS ENCLOSURES, PARTS	CHASSIS FRONT AP7968	GI COIL	500	0.260	0.138		0.122	130.00	69.00	61.00	46.92	0	0.000	0.138	0.158	0	0	0.158	79.00	
34	870-10191B	SHEET METALS ENCLOSURES, PARTS	CHASSIS FRONT AP7553; ROHS	GI COIL	350	1.750	1.270		0.480	612.50	444.50	168.00	27.43	60	0.480	1.750	1.770	21000	168	1.770	619.50	
35	870-10235D	SHEET METALS ENCLOSURES, PARTS	CHASSIS FRONT AP7832 ROHS	GI COIL	1200	1.650	1.230		0.420	1980.00	1476.00	504.00	25.45	20	0.160	1.390	1.410	24000	192	1.410	1692.00	
36	870-10238F	SHEET METALS ENCLOSURES, PARTS	CHASSIS FRONT AP7568	GI COIL	1200	1.750	1.190		0.560	2100.00	1428.00	672.00	32.00	29	0.232	1.422	1.442	34800	278.4	1.442	1730.40	
37	870-10249B	SHEET METALS ENCLOSURES, PARTS	CHASSIS FRONT AP7526	GI COIL	500	1.800	1.280		0.520	900.00	640.00	260.00	28.89	27	0.216	1.496	1.516	13500	108	1.516	758.00	
38	870-12012A	SHEET METALS ENCLOSURES, PARTS	COVER HORZ BLADE SERVER PDUS	GI COIL	100	2.200	1.560		0.640	220.00	156.00	64.00	29.09	31	0.248	1.808	1.828	3100	24.8	1.828	182.80	
39	870-12015A	SHEET METALS ENCLOSURES, PARTS	CHASSIS AP7802; ROHS	GI COIL	500	1.450	1.030		0.420	725.00	515.00	210.00	28.97	0	0.000	1.030	1.050	0	0	1.050	525.00	
40	870-13309A	SHEET METALS ENCLOSURES, PARTS	CHASSIS AP7802; ROHS	GI COIL	500	1.200	0.899		0.301	600.00	449.50	150.50	25.08	34	0.272	1.171	1.191	17000	136	1.191	595.50	
41	870-13310A	SHEET METALS ENCLOSURES, PARTS	CHASSIS AP7822	GI COIL	600	1.200	0.899		0.301	720.00	539.40	180.60	25.08	32	0.256	1.155	1.175	19200	153.6	1.175	705.00	
42	870-13314A	SHEET METALS ENCLOSURES, PARTS	CHASSIS FRONT AP7557	GI COIL	800	1.350	0.900		0.450	1080.00	720.00	360.00	33.33	35	0.280	1.180	1.200	28000	224	1.200	960.00	
43	870-14257	SHEET METALS ENCLOSURES, PARTS	CHASSIS FRONT AP7832J	GI COIL	2500	2.050	1.560		0.490	5125.00	3900.00	1225.00	23.90	25	0.200	1.760	1.780	62500	500	1.780	4450.00	
44	870-14644B	SHEET METALS ENCLOSURES, PARTS	CHASSIS CURRENT METER 1PH	GI COIL	500	0.060	0.037		0.023	30.00	18.50	11.50	38.33	24	0.192	0.229	0.249	12000	96	0.249	124.50	
45	870-14728	SHEET METALS ENCLOSURES, PARTS	COVER CURRENT METER	GI COIL	800	0.600	0.362		0.238	480.00	289.60	190.40	39.67	24	0.192	0.						

SL #	Part Name	Description of the Components to be Exports	Grade of Sheets Required	Total Quantity in Nos	Gross Wt/part in kgs	Net Wt After Shearing	Net Wt After Punching in KGS	Net Wt After Forming in KGS	Waste/Component (Coil 7-9)	Total Gross Raw Material Wt Required (in Kgs)	Total Net Wt Used in Kgs	Total Waste in Kgs (Coil 13-14)	% of Scrap	No of Rivets Used/Part in Nos	Total Rivets Weight/Part in KGS	Wt After Riveting (Coil 10-18) in KGS	Wt After Powder Coating (Coil 6-17) in KGS	Total Rivets Required (Coil 6-17) in Nos	Net Wt of Rivets in the export product (Coil 6-17) in KGS	Net Wt of Finished Goods/Part in KGS	Gross Total Net Weight of Export KGS
51	870-3900A	SHEET METALS ENCLOSURES, PARTS	GI COIL	2500	0.700	0.456	0.456	0.456	0.244	1750.00	1140.00	610.00	34.86	12	0.096	0.572	0.572	30000	240	0.572	1420.00
52	870-5267	SHEET METALS ENCLOSURES, PARTS	GI COIL	5000	0.140	0.085	0.085	0.085	0.085	700.00	425.00	275.00	39.29	0	0.000	0.085	0.085	0	0	0.085	525.00
53	870-5309	SHEET METALS ENCLOSURES, PARTS	GI COIL	2500	2.500	1.812	1.812	1.812	1.038	7125.00	4530.00	2595.00	36.42	18	0.144	1.956	1.976	45000	360	1.976	4940.00
54	870-5367A	SHEET METALS ENCLOSURES, PARTS	GI COIL	2000	0.750	0.454	0.454	0.454	0.296	1500.00	908.00	592.00	39.47	18	0.144	0.998	0.618	36000	288	0.618	1236.00
55	870-5419	SHEET METALS ENCLOSURES, PARTS	GI COIL	3500	0.600	0.037	0.037	0.037	0.023	210.00	129.50	80.50	38.33	16	0.128	0.165	0.185	56000	448	0.185	647.50
56	870-5907A	SHEET METALS ENCLOSURES, PARTS	GI COIL	2000	0.650	0.454	0.454	0.454	0.196	1300.00	908.00	392.00	30.15	12	0.096	0.550	0.570	24000	192	0.570	1140.00
57	870-5943	SHEET METALS ENCLOSURES, PARTS	GI COIL	900	0.250	0.150	0.150	0.150	0.100	125.00	75.00	50.00	40.00	0	0.000	0.150	0.170	0	0	0.170	85.00
58	870-6275A	SHEET METALS ENCLOSURES, PARTS	GI COIL	400	0.750	0.520	0.520	0.520	0.220	300.00	208.00	92.00	30.67	17	0.136	0.656	0.676	6800	544	0.676	270.40
59	870-6475A	SHEET METALS ENCLOSURES, PARTS	GI COIL	200	1.500	1.070	1.070	1.070	0.430	300.00	214.00	86.00	28.67	0	0.000	1.070	1.090	0	0	1.090	218.00
60	870-6990C	SHEET METALS ENCLOSURES, PARTS	GI COIL	1000	1.700	1.260	1.260	1.260	0.440	1700.00	1260.00	440.00	25.88	0	0.000	1.260	1.280	0	0	1.280	1280.00
61	870-6991	SHEET METALS ENCLOSURES, PARTS	GI COIL	200	0.850	0.590	0.590	0.590	0.263	170.60	118.00	52.60	30.83	18	0.144	0.734	0.754	3600	288	0.754	150.80
62	870-6993B	SHEET METALS ENCLOSURES, PARTS	GI COIL	1200	1.800	1.360	1.360	1.360	0.440	2160.00	1632.00	528.00	24.44	61	0.488	1.848	1.868	73200	585.6	1.868	2241.60
63	870-6994A	SHEET METALS ENCLOSURES, PARTS	GI COIL	4000	0.200	0.120	0.120	0.120	0.080	800.00	480.00	320.00	40.00	0	0.000	0.120	0.140	0	0	0.140	560.00
64	870-7027B	SHEET METALS ENCLOSURES, PARTS	GI COIL	2500	0.200	0.120	0.120	0.120	0.080	500.00	300.00	200.00	40.00	0	0.000	0.120	0.140	0	0	0.140	350.00
65	870-7027B	SHEET METALS ENCLOSURES, PARTS	GI COIL	1200	0.550	0.312	0.312	0.312	0.238	660.00	374.40	285.60	43.27	16	0.128	0.440	0.460	19200	153.6	0.460	552.00
66	870-71211D	SHEET METALS ENCLOSURES, PARTS	GI COIL	2500	0.540	0.316	0.316	0.316	0.224	1350.00	790.00	560.00	41.48	15	0.120	0.436	0.456	37500	300	0.456	1140.00
67	870-7269C	SHEET METALS ENCLOSURES, PARTS	GI COIL	3000	0.450	0.338	0.338	0.338	0.112	1350.00	1014.00	336.00	24.89	15	0.120	0.458	0.478	45000	360	0.478	1434.00
68	870-7814A	SHEET METALS ENCLOSURES, PARTS	GI COIL	4000	0.400	0.274	0.274	0.274	0.126	1600.00	1096.00	504.00	31.50	0	0.000	0.274	0.294	0	0	0.294	1176.00
69	870-7851B	SHEET METALS ENCLOSURES, PARTS	GI COIL	800	1.800	1.300	1.300	1.300	0.500	1440.00	1040.00	400.00	27.78	49	0.392	1.692	1.712	39200	313.6	1.712	1389.60
70	870-7857B	SHEET METALS ENCLOSURES, PARTS	GI COIL	800	1.715	1.272	1.272	1.272	0.443	8575.00	6360.00	2215.00	25.83	16	0.128	1.400	1.420	80000	640	1.420	7100.00
71	870-7922C	SHEET METALS ENCLOSURES, PARTS	GI COIL	800	1.600	1.130	1.130	1.130	0.470	1280.00	904.00	376.00	29.38	46	0.368	1.498	1.518	36800	294.4	1.518	1214.40
72	870-7923B	SHEET METALS ENCLOSURES, PARTS	GI COIL	800	1.600	1.130	1.130	1.130	0.470	1280.00	904.00	376.00	29.38	46	0.368	1.498	1.518	36800	294.4	1.518	1214.40
73	870-8844C	SHEET METALS ENCLOSURES, PARTS	GI COIL	1000	1.800	1.294	1.294	1.294	0.506	1800.00	1294.00	506.00	28.11	18	0.144	1.438	1.458	18000	144	1.458	1458.00
74	870-8858A	SHEET METALS ENCLOSURES, PARTS	GI COIL	2500	0.400	0.260	0.260	0.260	0.140	1000.00	650.00	350.00	35.00	0	0.000	0.260	0.280	0	0	0.280	700.00
75	870-8864A	SHEET METALS ENCLOSURES, PARTS	GI COIL	3000	0.170	0.108	0.108	0.108	0.075	350.00	200.00	150.00	42.86	23	0.184	0.284	0.304	46000	368	0.304	608.00
76	870-8878B	SHEET METALS ENCLOSURES, PARTS	GI COIL	2000	0.085	0.020	0.020	0.020	0.062	510.00	324.00	186.00	36.47	0	0.000	0.062	0.078	0	0	0.078	384.00
77	870-8878B	SHEET METALS ENCLOSURES, PARTS	GI COIL	3000	0.085	0.020	0.020	0.020	0.062	510.00	324.00	186.00	36.47	0	0.000	0.062	0.078	0	0	0.078	384.00
78	870-8878B	SHEET METALS ENCLOSURES, PARTS	GI COIL	2000	0.650	0.500	0.500	0.500	0.150	1495.00	1150.00	345.00	23.08	33	0.264	0.764	0.784	75900	607.2	0.784	1803.20
79	870-1480A	SHEET METALS ENCLOSURES, PARTS	GI COIL	500	1.810	1.286	1.286	1.286	0.530	905.00	640.00	265.00	29.28	3	0.024	1.304	1.324	1500	12	1.324	662.00
80	870-1480A	SHEET METALS ENCLOSURES, PARTS	GI COIL	1600	1.050	0.620	0.620	0.620	0.290	1200.00	736.00	464.00	38.67	8	0.064	0.524	0.544	12800	102.4	0.544	870.40
81	870-10234B	SHEET METALS ENCLOSURES, PARTS	GI COIL	1400	1.050	0.620	0.620	0.620	0.430	1470.00	868.00	602.00	40.95	15	0.120	0.740	0.760	21000	168	0.760	1084.00
82	870-10234B	SHEET METALS ENCLOSURES, PARTS	GI COIL	1500	1.450	1.164	1.164	1.164	0.286	2175.00	1746.00	429.00	19.72	19	0.152	1.316	1.336	28500	228	1.336	2004.00
83	870-11735	SHEET METALS ENCLOSURES, PARTS	GI COIL	200	2.470	1.960	1.960	1.960	0.590	364.00	246.00	118.00	32.42	29	0.232	1.462	1.482	5800	46.4	1.482	296.40
84	870-1331A	SHEET METALS ENCLOSURES, PARTS	GI COIL	1000	1.650	1.359	1.359	1.359	0.291	1650.00	1359.00	291.00	17.64	39	0.312	1.671	1.691	39000	312	1.691	1691.00
85	870-1444A	SHEET METALS ENCLOSURES, PARTS	GI COIL	1500	0.080	0.020	0.020	0.020	0.050	120.00	45.00	28.00	62.50	4	0.000	0.020	0.050	0	0	0.050	75.00
86	870-1444A	SHEET METALS ENCLOSURES, PARTS	GI COIL	1500	0.064	0.034	0.034	0.034	0.030	96.00	51.00	45.00	46.88	15	0.120	0.154	0.174	22500	180	0.174	261.00
87	870-14731	SHEET METALS ENCLOSURES, PARTS	GI COIL	1200	0.075	0.018	0.018	0.018	0.057	90.00	21.60	68.40	76.00	0	0.000	0.018	0.038	0	0	0.038	45.60
88	870-15221D	SHEET METALS ENCLOSURES, PARTS	GI COIL	1000	0.650	0.422	0.422	0.422	0.228	650.00	422.00	228.00	35.08	0	0.000	0.422	0.442	0	0	0.442	442.00
89	870-15221D	SHEET METALS ENCLOSURES, PARTS	GI COIL	750	2.700	2.100	2.100	2.100	0.600	2025.00	1575.00	450.00	22.22	0	0.000	2.100	2.120	0	0	2.120	1590.00
90	870-15659	SHEET METALS ENCLOSURES, PARTS	GI COIL	2400	0.030	0.008	0.008	0.008	0.022	72.00	19.20	52.80	73.33	8	0.064	0.072	0.092	19200	153.6	0.092	220.80
91	870-15681	SHEET METALS ENCLOSURES, PARTS	GI COIL	800	2.200	1.728	1.728	1.728	0.462	1760.00	1390.40	369.60	21.00	15	0.120	1.898	1.918	12000	96	1.918	1502.40
92	870-15682	SHEET METALS ENCLOSURES, PARTS	GI COIL	800	1.430	1.070	1.070	1.070	0.360	1144.00	856.00	288.00	25.17	15	0.120	1.190	1.210	12000	96	1.210	968.00
93	870-15683	SHEET METALS ENCLOSURES, PARTS	GI COIL	2400	0.358	0.175	0.175	0.175	0.183	855.20	420.00	435.20	51.13	15	0.120	0.295	0.315	36000	288	0.315	756.00
94	870-5318	SHEET METALS ENCLOSURES, PARTS	GI COIL	5000	2.100	2.056	2.056	2.056	0.050	10500.00	10250.00	250.00	2.38	8	0.064	2.114	2.134	40000	328	2.134	16670.00
95	870-7933	SHEET METALS ENCLOSURES, PARTS	GI COIL	650	1.820	1.220	1.220	1.220	0.600	1183.00	793.00	390.00	32.97	19	0.152	1.372	1.392	12500	98.8	1.392	904.80
96	870-7934	SHEET METALS ENCLOSURES, PARTS	GI COIL	750	1.820	1.210	1.210	1.210	0.610	1385.00	907.50	477.50	33.52	19	0.152	1.362	1.382	14250	114	1.382	1036.50
97	870-7934	SHEET METALS ENCLOSURES, PARTS	GI COIL	1000	0.496	0.340	0.340	0.340	0.156	4960.00	3400.00	1560.00	31.45	0	0.000	0.340	0.360	0	0	0.360	3600.00
98	870-9614	SHEET METALS ENCLOSURES, PARTS	GI COIL	7000	0.500	0.314	0.314	0.314	0.186	3900.00	2198.00	1702.00	37.20	0	0.000	0.314	0.334	0	0	0.334	2338.00
99	870-10089	SHEET METALS ENCLOSURES, PARTS	GI COIL	9000	0.711	0.383	0.383	0.383	0.328	6999.00	3447.00	2952.00	46.13	0	0.000	0.383	0.403	0	0	0.403	3627.00
100	870-12011B	SHEET METALS ENCLOSURES, PARTS	GI COIL	2500	0.026	0.010	0.010	0.010	0.016	65.00	25.00	40.00	61.54	0	0.000	0.010	0.018	0	0	0.018	75.00
101	870-12011B	SHEET METALS ENCLOSURES, PARTS	GI COIL	400	1.800	1.480	1.480	1.480	0.320	720.00	592.00	128.00	17.78	0	0.000	1.480	1.500	0	0	1.500	600.00
102	870-12013A	SHEET METALS ENCLOSURES, PARTS	GI COIL	800	1.820	1.100	1.100	1.100	0.720	1456.00	880.00	576.00	39.56	0	0.000	1.100	1.120	0	0	1.120	896.00
103	870-13308	SHEET METALS ENCLOSURES, PARTS	GI COIL	900	0.870	0.470	0.470	0.470	0.400	783.00	423.00	360.00	45.98	0	0.000	0.470	0.490	0	0	0.490	441.00

बलजीत सिंह
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य एवं उद्योग मंत्रालय
Ministry of Commerce & Industry
उद्योग भवन, नई दिल्ली-110011
Udyog Bhawan, New Delhi-110011

SL #	Part Name	Description of the Components to be Exported	Description	Grade of Sheets Required	Total Quantity in Nos	Gross Wt/pkg in kg	Net Wt After Sheeting	Net Wt After Punching in KGS	Wt After Forming in KGS	Wt After Component in KGS (Col 79)	Total Gross Material Wt Required (in Kgs)	Total Net Wt Used in Kgs	Total Wt in Kgs (Col 13-14)	% age of Scrap	No of Rivets Used/Part in Nos	Total Rivets Weight/Part in KGS	Wt After Riveting (Col 10-11) in KGS	Wt After Powder Coating in KGS	Total Rivets Required (Col 6-17) in Nos	Net Wt of Rivets in the export (18%) in KGS	Net Wt of Finished Goods/Part in KGS	Grand Total Net Weight of Export KGS		
104	870-14805A	SHEET METALS ENCLOSURES, PARTS	CHASSIS FRONT NEMA VM SWITCHED PDI COIL	GI COIL	1100	0.450	0.200	0.200	0.200	0.200	495.00	220.00	275.00	55.56	0	0.000	0.000	0.200	0.200	0	0	0.220	242.00	
105	870-15987	SHEET METALS ENCLOSURES, PARTS	SUB ASSY BOX RELAYBOARD TBV 400/600	GI COIL	2200	0.600	0.300	0.300	0.300	0.300	370.00	946.00	374.00	28.33	0	0.000	0.430	0.430	0.430	0	0	0.450	990.00	
106	870-10871C	SHEET METALS ENCLOSURES, PARTS	ASSY CONTROL BOX SYMMETRIA MW	GI COIL	50	7.400	6.300	6.300	6.300	6.300	370.00	319.00	51.00	13.78	20	0.160	6.560	6.560	6.560	1000	8	6.560	328.00	
107	870-4986G	SHEET METALS ENCLOSURES, PARTS	WELDMENT CORD CAP 1.187 DIA X 1.000	GI COIL	50	8.400	8.180	8.180	8.180	8.180	445.00	409.00	36.00	8.09	66	0.528	8.708	8.708	8.708	3300	26.4	8.728	436.40	
108	870-4863	SHEET METALS ENCLOSURES, PARTS	CHASSIS FRONT AP7560 ROHS	GI COIL	400	0.120	0.070	0.070	0.070	0.070	48.00	28.00	20.00	41.67	0	0.000	0.070	0.070	0.070	2200	0	0.090	36.00	
109	870-4760B	SHEET METALS ENCLOSURES, PARTS	DOORHOUSE FOR TERM BLOCK BLADE SER	GI COIL	100	1.560	1.180	1.180	1.180	1.180	156.00	118.00	38.00	24.36	22	0.176	1.356	1.356	1.356	2200	17.6	1.376	137.60	
110	870-4760B	SHEET METALS ENCLOSURES, PARTS	DOORHOUSE FOR TERM BLOCK BLADE SER	GI COIL	100	0.450	0.000	0.000	0.000	0.000	45.00	3.00	42.00	93.33	0	0.000	0.030	0.030	0.030	0	0	0.050	5.00	
111	870-4760B	SHEET METALS ENCLOSURES, PARTS	BRACKET CORD RETENTION; APPROX 13"	GI COIL	150	0.500	0.246	0.246	0.246	0.246	75.00	36.90	38.10	50.80	0	0.000	0.246	0.246	0.246	0	0	0.266	39.90	
112	870-4777	SHEET METALS ENCLOSURES, PARTS	CHASSIS AP7831	GI COIL	100	0.71	0.43	0.43	0.43	0.43	71.00	43.00	28.00	39.44	0	0.000	0.430	0.430	0.430	0	0	0.450	45.00	
113	870-10008D	SHEET METALS ENCLOSURES, PARTS	CHASSIS AP756 ROHS	GI COIL	100	1.580	1.00	1.00	1.00	1.00	158.00	121.00	37.00	23.42	31	0.248	1.458	1.458	1.478	3100	24.8	1.478	147.80	
114	870-10010B	SHEET METALS ENCLOSURES, PARTS	TERM BLOCK COVER SRP2000RMEH	GI COIL	100	1.310	0.86	0.86	0.86	0.86	24.00	16.00	8.00	33.33	0	0.000	0.080	0.080	0.100	0	0	0.100	20.00	
115	870-15361A	SHEET METALS ENCLOSURES, PARTS	CHASSIS DEEP SECTION AP8653	GI COIL	200	0.120	0.080	0.080	0.080	0.080	131.00	108.00	23.00	17.56	31	0.248	1.328	1.348	1.348	3100	24.8	1.348	134.80	
116	870-15371A	SHEET METALS ENCLOSURES, PARTS	CHASSIS DEEP SECTION AP8641	GI COIL	2000	0.920	0.720	0.720	0.720	0.720	1840.00	1460.00	380.00	20.65	12	0.096	0.826	0.846	0.846	24000	192	0.846	1692.00	
117	870-15372A	SHEET METALS ENCLOSURES, PARTS	BRACKET POWER SUPPLY PCB	GI COIL	2000	0.920	0.720	0.720	0.720	0.720	1840.00	1460.00	380.00	20.65	12	0.096	0.826	0.846	0.846	24000	192	0.846	1692.00	
118	870-15382A	SHEET METALS ENCLOSURES, PARTS	BRACKET CORD RETENTION; ADJ BASE DE	GI COIL	1800	1.200	0.880	0.880	0.880	0.880	2160.00	1584.00	576.00	26.67	0	0.000	0.880	0.880	0.900	0	0	0.900	1620.00	
119	870-16072A	SHEET METALS ENCLOSURES, PARTS	BRACKET CORD RETENTION; ADJ SLID DE	GI COIL	1800	1.200	0.880	0.880	0.880	0.880	630.00	390.00	240.00	38.10	0	0.000	0.130	0.130	0.150	0	0	0.150	450.00	
120	870-16073A	SHEET METALS ENCLOSURES, PARTS	CASE TOP CIRCUIT BREAKERS VERT	GI COIL	3000	0.210	0.180	0.180	0.180	0.180	348.00	216.00	132.00	37.93	0	0.000	0.180	0.180	0.200	0	0	0.200	240.00	
121	870-21539	SHEET METALS ENCLOSURES, PARTS	CHASSIS FRONT IEC VM SWITCHED PDI	GI COIL	1200	0.290	0.110	0.110	0.110	0.110	420.00	308.00	112.00	26.67	23	0.184	1.064	1.084	1.084	8050	64.4	1.084	379.40	
122	870-5311A	SHEET METALS ENCLOSURES, PARTS	COVER BACK EXTENDER PDUS	GI COIL	350	1.200	0.880	0.880	0.880	0.880	420.00	308.00	112.00	26.67	23	0.184	1.064	1.084	1.084	8050	64.4	1.084	379.40	
123	870-5944B	SHEET METALS ENCLOSURES, PARTS	COVER BACK EXTENDER PDUS	GI COIL	350	1.200	0.880	0.880	0.880	0.880	140.00	82.50	57.50	41.07	0	0.000	0.330	0.330	0.350	0	0	0.350	87.50	
124	870-5946A	SHEET METALS ENCLOSURES, PARTS	CHASSIS FRONT PNL EX 100V 1PH; ROHS	GI COIL	200	0.560	0.330	0.330	0.330	0.330	290.00	232.00	58.00	21.00	0	0.000	0.130	0.130	0.150	0	0	0.150	105.00	
125	870-5962	SHEET METALS ENCLOSURES, PARTS	BRACKET MTC ISX PDU UNCHOKING	GI COIL	7000	0.210	0.130	0.130	0.130	0.130	1470.00	910.00	560.00	38.10	0	0.000	0.130	0.130	0.150	0	0	0.150	1050.00	
126	870-5980	SHEET METALS ENCLOSURES, PARTS	PLATE MOUNTING FOR BONDING CHOK	GI COIL	7000	0.210	0.130	0.130	0.130	0.130	620.00	210.00	179.00	31.00	14.76	13	0.104	3.684	4.840	4.840	250	2	4.840	242.00
127	870-6498E	SHEET METALS ENCLOSURES, PARTS	PLATE UNCOVERING DC UNIT BV NAM	GI COIL	50	4.200	3.500	3.500	3.500	3.500	520.00	255.00	26.00	9.81	5	0.040	4.820	4.840	4.840	250	2	4.840	242.00	
128	870-6552C	SHEET METALS ENCLOSURES, PARTS	CHASSIS EXTNDR PDU W/3A LOCKING O	GI COIL	50	5.300	4.780	4.780	4.780	4.780	120.00	85.00	35.00	29.17	23	0.184	1.034	1.054	1.054	2300	18.4	1.054	105.40	
129	870-6599A	SHEET METALS ENCLOSURES, PARTS	CHASSIS AP7590	GI COIL	100	1.200	0.850	0.850	0.850	0.850	320.00	232.00	88.00	27.50	0	0.000	1.160	1.160	1.180	0	0	1.180	236.00	
130	870-7853D	SHEET METALS ENCLOSURES, PARTS	CHASSIS FRONT PNL AP7530 ROHS	GI COIL	200	1.600	1.160	1.160	1.160	1.160	606.00	390.00	216.00	35.64	0	0.000	1.300	1.300	1.320	0	0	1.320	396.00	
131	870-7930B	SHEET METALS ENCLOSURES, PARTS	CHASSIS FRONT PNL AP7530; ROHS	GI COIL	300	2.020	1.300	1.300	1.300	1.300	740.00	303.00	192.00	111.00	36.63	0	0.000	1.280	1.280	1.300	0	0	1.300	195.00
132	870-7931	SHEET METALS ENCLOSURES, PARTS	CHASSIS FRONT PNL AP7560; ROHS	GI COIL	150	2.020	1.340	1.340	1.340	1.340	660.00	404.00	268.00	136.00	33.66	0	0.000	1.340	1.340	1.360	0	0	1.360	272.00
133	870-7932	SHEET METALS ENCLOSURES, PARTS	CHASSIS FRONT PNL AP7562 ROHS	GI COIL	200	2.020	1.320	1.320	1.320	1.320	700.00	404.00	264.00	140.00	34.65	0	0.000	1.320	1.340	1.360	0	0	1.340	268.00
134	870-7938B	SHEET METALS ENCLOSURES, PARTS	CHASSIS FRONT PNL AP7563 ROHS	GI COIL	250	2.020	1.360	1.360	1.360	1.360	660.00	505.00	340.00	165.00	32.67	0	0.000	1.360	1.380	1.400	0	0	1.380	345.00
135	870-7938B	SHEET METALS ENCLOSURES, PARTS	CHASSIS FRONT PNL AP7564	GI COIL	250	2.020	1.320	1.320	1.320	1.320	790.00	505.00	307.50	197.50	39.11	0	0.000	1.230	1.250	1.270	0	0	1.250	312.50
136	870-7937	SHEET METALS ENCLOSURES, PARTS	CHASSIS EXTENDER PDU W/16A CIP; ROHS	GI COIL	250	2.020	1.360	1.360	1.360	1.360	150.00	80.00	65.00	15.00	18.75	16	0.128	0.778	0.798	1600	12.8	0.798	79.80	
137	870-7941A	SHEET METALS ENCLOSURES, PARTS	PLATE HOLDER FOR COM	GI COIL	100	0.800	0.650	0.650	0.650	0.650	22.35	12.00	10.35	46.31	0	0.000	0.080	0.080	0.100	0	0	0.100	15.00	
138	870-8016	SHEET METALS ENCLOSURES, PARTS	SPACER STRAIN RELIEF AP7882	GI COIL	150	0.149	0.080	0.080	0.080	0.080	14.00	8.00	6.00	57.14	0	0.000	0.030	0.030	0.050	0	0	0.050	10.00	
139	870-80726	SHEET METALS ENCLOSURES, PARTS	CHASSIS EX EX CHASSIS	GI COIL	200	0.070	0.030	0.030	0.030	0.030	54.00	23.20	30.80	57.04	0	0.000	0.232	0.232	0.250	0	0	0.250	25.20	
140	870-8511	SHEET METALS ENCLOSURES, PARTS	COVER SS EX CHASSIS/ MON CHAS	GI COIL	100	0.540	0.232	0.232	0.232	0.232	30.80	14.00	10.00	57.14	0	0.000	0.232	0.232	0.250	0	0	0.250	25.20	
141	870-8512	SHEET METALS ENCLOSURES, PARTS	CHASSIS FRONT WELDMENT AP8666	GI COIL	200	2.020	1.360	1.360	1.360	1.360	81.00	34.80	46.20	57.04	0	0.000	0.232	0.232	0.250	0	0	0.250	37.80	
142	870-10944	SHEET METALS ENCLOSURES, PARTS	CHASSIS FRONT WELDMENT AP8667	GI COIL	750	2.600	2.180	2.180	2.180	2.180	1950.00	1635.00	315.00	16.15	21	0.168	2.348	2.368	2.368	15750	126	2.368	1776.00	
143	870-10945	SHEET METALS ENCLOSURES, PARTS	CHASSIS FRONT WELDMENT AP8668	GI COIL	800	2.600	2.180	2.180	2.180	2.180	420.00	280.00	174.00	336.00	16.15	21	0.168	2.348	2.368	16800	134.4	2.368	1894.40	
144	870-10946	SHEET METALS ENCLOSURES, PARTS	CHASSIS FRONT WELDMENT AP8668	GI COIL	1000	2.600	2.180	2.180	2.180	2.180	420.00	280.00	174.00	336.00	16.15	21	0.168	2.348	2.368	21000	168	2.368	2368.00	
145	870-10947	SHEET METALS ENCLOSURES, PARTS	WELDMENT CHASSIS AP8641 X629	GI COIL	700	2.600	2.180	2.180	2.180	2.180	1820.00	1526.00	294.00	16.15	21	0.168	2.348	2.368	2.368	14700	117.6	2.368	1657.60	
146	870-11379	SHEET METALS ENCLOSURES, PARTS	ASSY BRKT TERM BLOCK 1 IN 4 OUT WAVE	GI COIL	500	2.600	2.180	2.180	2.180	2.180	420.00	1300.00	1090.00	210.00	16.15	21	0.168	2.348	2.368	10500	84	2.368	1184.00	
147	870-15372A	SHEET METALS ENCLOSURES, PARTS	CHASSIS FRONT WELDMENT AP8666	GI COIL	3200	0.230	0.110	0.110	0.110	0.110	756.00	352.00	384.00	52.17	0	0.000	0.110	0.110	0.130	0	0	0.130	416.00	
148	870-15372A	SHEET METALS ENCLOSURES, PARTS	ASSY WELDMENT CHASSIS AP8653X629	GI COIL	200	2.300	2.080	2.080	2.080	2.080	460.00	416.00	44.00	44.00	9.57	46	0.368	2.448	2.468	9200	73.6	2.468	493.60	
149	870-15372A	SHEET METALS ENCLOSURES, PARTS	ASSY CHASSIS FRONT WELDMENT AP8666	GI COIL	1000	2.300	2.080	2.080	2.080	2.080	2200.00	2080.00	220.00	9.57	17	0.136	2.216	2.236	2.236	17000	136	2.236	2236.00	
150	870-15372A	SHEET METALS ENCLOSURES, PARTS	RADIATOR BOX FOR NEXT GEN RPU WA	GI COIL	3000	0.280	0.120	0.120	0.120	0.120	2300.00	2080.00	220.00	9.57	17	0.136	2.216	2.236	2.236	17000	136	2.236	2236.00	
151	870-15372A	SHEET METALS ENCLOSURES, PARTS	COVER AP8661	GI COIL	400	1.800	1.650	1.650	1.650	1.650	720.00	660.00	60.00	8.33	5	0.040	1.690	1.710	1.710	2000	16	1.710	684.00	
152	870-15366A	SHEET METALS ENCLOSURES, PARTS	CHASSIS FRONT AP8																					

SL #	Part Name	Description of the Components to be Exports		Description	Grade of Sheets Required	Total Quantity in Nos	Gross Wt/part in kgs	Net Wt After Shearing	Net Wt After Punching in KGS	Wastage/Component (in KGS)	Total Gross Raw Material Wt Required (in Kgs)	Total Net Wt Used in Kgs	Total Wastage in Kgs (Col 13-14)	% age of Scrap	No of Rivets Used/Part in Nos	Total Rivets Weight/Part in KGS	Wt After Riveting (Col 18-19) in KGS	Wt After Powder Coating (Col 20-21) in KGS	Total Rivets Required (Col 22-23) in Nos	Net Wt of Rivets in the export product (Col 24-25) in KGS	Grand Total Net Weight of Export KGS		
157	870-16573	SHEET METALS ENCLOSURES, PARTS	GI COIL	CHASSIS BACK NEXT GEN PDU AP#866	GI COIL	800	0.120	0.070	0.050	96.00	56.00	40.00	41.67	4	3200	0.122	0.102	0.122	0.122	3200	25.6	97.60	
158	870-16574	SHEET METALS ENCLOSURES, PARTS	GI COIL	COVER HALF HEIGHT PDU	GI COIL	800	1.900	1.760	0.140	1520.00	1408.00	112.00	7.37	5	4000	1.820	1.800	1.820	1.820	4000	32	1456.00	
159	870-17041	SHEET METALS ENCLOSURES, PARTS	GI COIL	CHASSIS FRONT AP 8881X611	GI COIL	- 200	1.780	1.430	0.350	356.00	286.00	70.00	19.66	5	1000	1.490	1.470	1.490	1.490	1000	8	298.00	
160	870-17072	SHEET METALS ENCLOSURES, PARTS	GI COIL	CHASSIS BACK NEXT GEN PDU AP#866	GI COIL	200	1.900	1.760	0.140	380.00	352.00	28.00	7.37	17	3400	1.916	1.896	1.916	1.916	3400	27.2	383.20	
161	870-17092	SHEET METALS ENCLOSURES, PARTS	GI COIL	COVER AP#641X629	GI COIL	300	1.780	1.580	0.200	534.00	474.00	60.00	11.24	5	1500	1.640	1.620	1.640	1.640	1500	12	492.00	
162	870-17229	SHEET METALS ENCLOSURES, PARTS	GI COIL	BRACKET MOUNT MOTHERBOARD SOFT	GI COIL	400	1.670	1.430	0.240	668.00	572.00	96.00	14.37	5	2000	1.490	1.470	1.490	1.490	2000	16	596.00	
163	870-17233	SHEET METALS ENCLOSURES, PARTS	GI COIL	COVER CAP AP#641X629	GI COIL	1200	0.230	0.110	0.120	276.00	132.00	144.00	52.17	6	7200	0.178	0.158	0.178	0.178	7200	57.6	213.60	
164	870-17234	SHEET METALS ENCLOSURES, PARTS	GI COIL	CHASSIS AP#7823 ROHS	GI COIL	1200	0.090	0.066	0.024	108.00	79.20	28.80	26.67	0	9600	0.066	0.066	0.066	0.066	9600	0	103.20	
165	870-21502	SHEET METALS ENCLOSURES, PARTS	GI COIL	SHELF SEISMIC LOCK 1	GI COIL	200	1.450	1.080	0.370	290.00	216.00	74.00	25.52	48	9600	1.464	1.464	1.464	1.464	9600	76.8	296.80	
166	870-21583	SHEET METALS ENCLOSURES, PARTS	GI COIL	SHELF SEISMIC LOCK 2	GI COIL	200	0.900	0.870	0.030	180.00	174.00	6.00	3.33	4	800	0.902	0.902	0.922	0.922	800	6.4	184.40	
167	870-21584	SHEET METALS ENCLOSURES, PARTS	GI COIL	CHASSIS OUT LET AP 7656X660	GI COIL	200	0.900	0.870	0.030	180.00	174.00	6.00	3.33	4	800	0.902	0.902	0.922	0.922	800	6.4	184.40	
168	870-22084	SHEET METALS ENCLOSURES, PARTS	GI COIL	CHASSIS OUT LET AP 7556X660	GI COIL	200	1.600	1.430	0.170	320.00	286.00	34.00	10.63	11	2200	1.538	1.518	1.538	1.538	2200	17.6	307.60	
169	870-22252	SHEET METALS ENCLOSURES, PARTS	GI COIL	CHASSIS BACK NEXT GEN PDU AP#868	GI COIL	200	1.600	1.430	0.170	320.00	286.00	34.00	10.63	9	1800	1.522	1.502	1.522	1.522	1800	14.4	304.40	
170	870-80699	SHEET METALS ENCLOSURES, PARTS	GI COIL	BRACKET REMOVABLE DISPLAY NC WAVE	GI COIL	1000	1.800	1.320	0.480	1800.00	1320.00	480.00	26.67	5	5000	1.360	1.360	1.380	1.380	5000	40	1380.00	
171	870-80708	SHEET METALS ENCLOSURES, PARTS	GI COIL	CHASSIS ASSEMBLY SHP3000RMHW	GI COIL	1000	0.450	0.320	0.130	450.00	320.00	130.00	28.89	8	8000	0.404	0.384	0.404	0.404	8000	64	404.00	
172	870-80856	SHEET METALS ENCLOSURES, PARTS	GI COIL	COVER POWERCORD RPD AP#868	GI COIL	1000	0.100	0.020	0.080	100.00	20.00	80.00	80.00	4	4000	0.052	0.052	0.072	0.072	4000	32	72.00	
173	870-10155C	SHEET METALS ENCLOSURES, PARTS	GI COIL	CHASSIS FRONT WELDMENT AP#887	GI COIL	100	1.900	1.600	0.300	190.00	160.00	30.00	15.79	18	1800	1.764	1.744	1.764	1.764	1800	14.4	176.40	
174	870-816188	SHEET METALS ENCLOSURES, PARTS	GI COIL	WELDMENT CHASSIS AP#832	GI COIL	300	2.600	2.200	0.400	780.00	660.00	120.00	15.38	27	8100	2.436	2.416	2.436	2.436	8100	64.8	730.80	
175	870-816502	SHEET METALS ENCLOSURES, PARTS	GI COIL	WELDMENT CHASSIS AP#932	GI COIL	100	2.600	2.200	0.400	260.00	220.00	40.00	15.38	44	4400	2.352	2.352	2.572	2.572	4400	35.2	257.20	
176	870-816503	SHEET METALS ENCLOSURES, PARTS	GI COIL	WELDMENT CHASSIS AP#870	GI COIL	200	2.900	2.500	0.400	980.00	900.00	80.00	13.79	41	8200	2.828	2.828	2.848	2.848	8200	65.6	569.60	
177	870-816518	SHEET METALS ENCLOSURES, PARTS	GI COIL	WELDMENT CHASSIS AP#832	GI COIL	100	2.900	2.500	0.400	290.00	250.00	40.00	13.79	21	2168	2.668	2.668	2.688	2.688	2100	16.8	268.80	
178	870-816521	SHEET METALS ENCLOSURES, PARTS	GI COIL	WELDMENT CHASSIS AP#832J	GI COIL	200	2.800	2.400	0.400	560.00	480.00	80.00	14.29	19	2152	2.552	2.552	2.572	2.572	3800	30.4	514.40	
179	870-816691	SHEET METALS ENCLOSURES, PARTS	GI COIL	CHASSIS FRONT AP#768	GI COIL	100	2.700	2.300	0.400	270.00	230.00	40.00	14.81	13	1304	2.424	2.424	2.444	2.444	1300	10.4	242.40	
180	870-100458	SHEET METALS ENCLOSURES, PARTS	GI COIL	CHASSIS AP#930J; ROHS	GI COIL	1500	2.100	1.750	0.370	3150.00	2595.00	555.00	17.62	37	5550	2.046	2.026	2.046	2.046	5550	444	3099.00	
181	870-10112A	SHEET METALS ENCLOSURES, PARTS	GI COIL	CHASSIS FRONT AP#733 ROHS	GI COIL	100	2.000	1.610	0.390	200.00	161.00	39.00	19.50	11	0.888	1.698	1.718	1.698	1.718	1100	8.8	171.80	
182	870-10233E	SHEET METALS ENCLOSURES, PARTS	GI COIL	COVER VERTICAL BLADE PDU	GI COIL	2000	2.000	1.610	0.390	2000.00	3220.00	780.00	19.50	11	0.888	1.698	1.718	1.698	1.718	22000	176	3436.00	
183	870-12016	SHEET METALS ENCLOSURES, PARTS	GI COIL	BRKT; 2P CB MTNG-BACK	GI COIL	300	0.350	0.200	0.150	1050.00	600.00	450.00	42.86	0	0	0.000	0.200	0.220	0	0	0	0.228	660.00
184	870-12127	SHEET METALS ENCLOSURES, PARTS	GI COIL	BLADE SERVER	GI COIL	1200	1.180	0.970	0.210	141.60	116.40	25.20	17.80	0	0	0.000	0.300	0.320	0	0	0	0.320	288.00
185	870-12143	SHEET METALS ENCLOSURES, PARTS	GI COIL	CHASSIS FRONT AP#854	GI COIL	900	0.400	0.300	0.100	360.00	270.00	90.00	25.00	0	0	0.000	0.300	0.320	0	0	0	0.320	288.00
186	870-12273A	SHEET METALS ENCLOSURES, PARTS	GI COIL	CHASSIS FRONT AP#867A	GI COIL	50	1.400	1.140	0.260	70.00	52.00	18.00	25.71	0	0	0.000	1.040	1.060	0	0	0	1.060	53.00
187	870-12274A	SHEET METALS ENCLOSURES, PARTS	GI COIL	CHASSIS FRONT AP#867A	GI COIL	100	1.600	1.340	0.260	160.00	134.00	26.00	16.25	27	2716	1.556	1.556	1.576	1.576	2700	21.6	157.60	
188	870-12275B	SHEET METALS ENCLOSURES, PARTS	GI COIL	SPACER INTERNAL 6 CT PCB	GI COIL	100	1.600	1.340	0.260	160.00	134.00	26.00	16.25	27	2716	1.556	1.556	1.576	1.576	2700	21.6	157.60	
189	870-12276	SHEET METALS ENCLOSURES, PARTS	GI COIL	SPACER INTERNAL JOGGLED 3 CT PCB	GI COIL	100	0.200	0.060	0.140	20.00	6.00	14.00	70.00	0	0	0.000	0.060	0.080	0	0	0	0.080	8.00
190	870-12277	SHEET METALS ENCLOSURES, PARTS	GI COIL	RETAINER	GI COIL	150	0.200	0.060	0.140	20.00	6.00	14.00	70.00	0	0	0.000	0.060	0.080	0	0	0	0.080	8.00
191	870-13004A	SHEET METALS ENCLOSURES, PARTS	GI COIL	CHASSIS AP#7823; ROHS	GI COIL	100	0.600	0.450	0.150	120.00	90.00	30.00	25.00	0	0	0.000	0.450	0.470	0	0	0	0.470	94.00
192	870-13312	SHEET METALS ENCLOSURES, PARTS	GI COIL	CHASSIS AP#7823; ROHS	GI COIL	200	1.200	0.760	0.440	240.00	152.00	88.00	36.67	11	0.888	0.848	0.868	0.868	2200	17.6	0.868	173.60	
193	870-13313	SHEET METALS ENCLOSURES, PARTS	GI COIL	RPDU; ROHS	GI COIL	500	0.760	0.600	0.160	380.00	300.00	80.00	21.05	33	16500	0.864	0.864	0.884	0.884	16500	132	442.00	
194	870-13694	SHEET METALS ENCLOSURES, PARTS	GI COIL	CHASSIS FRONT AP#733J	GI COIL	500	0.100	0.060	0.040	50.00	30.00	20.00	40.00	4	2000	0.092	0.092	0.112	0.112	2000	16	0.112	56.00
195	870-14643B	SHEET METALS ENCLOSURES, PARTS	GI COIL	ENCLOSURE RM SENSOR POD 150	GI COIL	200	2.100	1.900	0.200	420.00	380.00	40.00	9.52	14	0.112	2.032	2.032	2.052	2800	22.4	2.032	406.40	
196	870-14802B	SHEET METALS ENCLOSURES, PARTS	GI COIL	COVER BOTTOM FOR MAINCONTROLLER	GI COIL	300	0.540	0.400	0.140	162.00	120.00	42.00	25.93	11	0.888	0.488	0.508	0.508	3300	26.4	0.508	152.40	
197	870-14941	SHEET METALS ENCLOSURES, PARTS	GI COIL	COVER TOP FOR MAINCONTROLLER	GI COIL	200	0.900	0.700	0.200	180.00	140.00	40.00	22.22	0	0	0.000	0.700	0.720	0	0	0	0.720	144.00
198	870-14942	SHEET METALS ENCLOSURES, PARTS	GI COIL	SHP1500RM	GI COIL	100	0.900	0.700	0.200	90.00	70.00	20.00	22.22	0	0	0.000	0.700	0.720	0	0	0	0.720	72.00
199	870-15181B	SHEET METALS ENCLOSURES, PARTS	GI COIL	CHASSIS COVER MAINTENANCE BYPASS PDU	GI COIL	200	1.200	1.050	0.150	246.00	210.00	36.00	14.63	8	0.064	1.114	1.134	1.134	1600	12.8	1.134	226.80	
200	870-15182A	SHEET METALS ENCLOSURES, PARTS	GI COIL	CHASSIS FRONT AP#866	GI COIL	100	0.820	0.620	0.200	82.00	62.00	20.00	24.39	3	300	0.644	0.644	0.664	0.664	300	2.4	0.664	66.40
201	870-15184B	SHEET METALS ENCLOSURES, PARTS	GI COIL	CHASSIS BASE MAINT BY PASS PDU	GI COIL	150	1.200	1.050	0.150	184.50	157.50	27.00	14.63	8	0.064	1.114	1.134	1.134	1200	9.6	1.134	170.10	
202	870-15187D	SHEET METALS ENCLOSURES, PARTS	GI COIL	MTG EAR MAINTENANCE BYPASS PDU	GI COIL	150	1.200	1.050	0.150	184.50	157.50	27.00	14.63	6	0.048	1.098	1.118	1.118	900	7.2	1.		

बलजीत सिंह BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य एवं उद्योग मंत्रालय
Ministry of Commerce & Industry
उद्योग भवन, नई दिल्ली-110011
Udyog Bhawan, New Delhi-110011

-73-

विनोद कुमार VINOOD KUMAR
निदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

-74-

Wastage of EGI Sheets/ Coils in %	(col 15/col 13)*100	27.06
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L.P. NINGASWAMY
Asst. Manager-Commercial

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**Department of Industrial Policy & Promotion
(TSW)**

115
18/4/2017

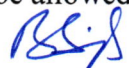
NC Meeting dated 18/04/2017 - Case No. 19/25/81(M/s KEI Industries Limited) (Advance Authorization No. 0510401498 dated 03.02.2017)

Advance Authorisation may be ratified as under:

1. Net weight of export products may be specified as under:

Sl. No.	Net Export Weight (Kgs./Km)	Sl. No.	Net Export Weight (Kgs./Km)	Sl. No.	Net Export Weight (Kgs./Km)	Sl. No.	Net Export Weight (Kgs./Km)
1	564.2	9	7937.2	17	2009.9	25	2740.1
2	1277.3	10	7937.2	18	2818.5	26	846.8
3	1928.1	11	7521.3	19	3773.5	27	1134.5
4	1977.8	12	2049.7	20	5039.7	28	1941.2
5	10569.5	13	519	21	6227.1		
6	15587.5	14	731.3	22	1143.8		
7	7937.2	15	1037.3	23	1404.6		
8	7937.2	16	1527.5	24	2136.3		

2. Quantities of import item at Sl. No 1 viz. Copper Wire Rod/CC Rod(EC Grade)/ Copper Cathode (99.99% purity) (Electrolytic grade)may be allowed as under:
- For Export products mentioned at Sl. No. 1, 2 4, 13 to 18, 22 to 25 & 27, as per Engineering Table 5.
 - For Export products mentioned at Sl. No. 3 & 6 as 739.65 Kgs./Km & 8568.84 Kgs./km respectively, taking clue from Engineering Table 5.
 - For Export products mentioned at Sl. No. 7 to 10 as 3576.2 Kgs./Km each taking clue from Engineering Table 5.
 - For Export products mentioned at Sl. No. 5, 11, 12 & 26, as 1.01 Kgs./kg content in the export products.
 - For Export products mentioned at Sl. No. 19, 20 & 21 as 2588.765 Kgs./Km, 3513.32 Kgs./Km & 4529.4 Kgs./km respectively, taking clue from Engineering Table 5.
 - For Export product mentioned at Sl. No. 28 , as per Engineering Table 4.
3. Quantities of import item at Sl. No 2 viz. XLPE Compound of relevant grade may be allowed as 1.05 Kgs./kg content in the export products at Sl. No. 1 to 12 & 26 to 28.
4. Quantities of import item at Sl. No 3 viz. PVC Resin may be allowed as 1.05 Kgs./kg content in the export products at Sl. No. 1 to 28.
5. Quantities of import item at Sl. No 4 viz. Antimony Trioxide may be allowed as 1.05 Kgs./kg content in the export products at Sl. No. 1 to 28.
6. Quantities of import item at Sl. No. 5 i.e. Galvanised Steel Wire/G.I Wire may be allowed as 1.02 kgs/kg content in the Export products at Sl. No. 1 to 11 & 26 to 28.
7. Quantities of import item at Sl. No. 6 viz. Aluminium Wire Rod (Electrolytic grade) may be allowed as under:


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उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य एवं उद्योग मंत्रालय
Ministry of Commerce & Industry
उद्योग भवन, नई दिल्ली-110011
Udyog Bhawan, New Delhi-110011

-75-


विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग, नई दिल्ली
Ministry of Commerce, New Delhi

- a) For Export product mentioned at Sl. No. 5 & 11, as per Engineering Table 5.
b) For Export product mentioned at Sl. No. 12, as 927 Kgs./Km, taking clue from Engineering Table 5.
8. Quantities of import item at Sl. No 7 viz. HDPE of relevant grade may be allowed as 1.05 Kgs./Kg. content in export products at Sl. No. 6 to 12 .
9. Quantity of import item at Sl. No. 8 i.e. Semi Conducting Water Blocking Tape/Water Blocking Tape(Cable grade) may be allowed as 1.02 Sq.Mtrs./Sq.Mtr. content in the Export products at Sl. No. 6 to 12.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/30/2017-TSW/115 dated 18/04/2017


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उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य एवं उद्योग मंत्रालय
Ministry of Commerce & Industry
उद्योग भवन, नई दिल्ली-110011
Udyog Bhawan, New Delhi-110011


विनोद कुमार काश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग, नई दिल्ली
Udyog Bhawan, New Delhi

Department of Industrial Policy & Promotion
(TSW)

116
18/4/2017

NC Meeting dated 18/04/2017 - Case No. 2/2/81 (M/s Apar Industries Limited) (Advance Authorization No. 0310811005 dated 07.02.2017)

Firm may be asked to submit the following information:

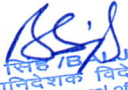
1. Detailed calculations for the requirement of each raw material, export product wise supported by the cross sectional diagram of the cable/ Buyers data sheet.
2. Total Net weights of each cable including the net weights of all inputs (imported as well indigenous, except packing materials)
3. Material balancing viz. net content of each imported and indigenous input, export product wise.
4. Total requirement of each raw material, export product wise, in a tabular form

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/30/2017-TSW/116 dated 18/04/2017


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उप महानिदेशक विदेश व्यापार
उप Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य एवं उद्योग मंत्रालय
Ministry of Commerce & Industry
उद्योग भवन, नई दिल्ली-110011
Udyog Bhawan, New Delhi-110011


विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार महाविभाग अधिकारी
Foreign Trade Development Officer
उप महाविदेशीय व्यापार
Directorate General of Foreign Trade
वाणिज्य विभाग, मंत्रालय, उद्योग
Udyog Bhawan, New Delhi

119
18/4/2017

**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 18/04/2017- Case No. 25/2/81 (M/s Shiva Utensils Industries Pvt. Ltd)
(Advance Authorization No. 0510401584 dated 09.02.2017)**

Advance Authorisation may be ratified as under:

1. Words "containing 204546 Kgs. of Cold Rolled Stainless Steel Circles (410 Grade)" may be suffixed with the description of export product.
2. Words " of relevant grade & thickness may be suffixed with the description of import item and its quantity may be allowed as applied for i.e. 225 MT as 1.10 Kgs./Kg. content in the export product

Norms committee may take a view

18/04/2017
(S. K. Jain)

Development Officer

Norms Committee II

DIPP No. 12/30/2017-TSW/119 dated 18/04/2017


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उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य एवं उद्योग मंत्रालय
Ministry of Commerce & Industry
उद्योग भवन, नई दिल्ली-110011
Udyog Bhawan, New Delhi-110011


विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग, नई दिल्ली
Udyog Bhawan, New Delhi

Department of Industrial Policy & Promotion
(TSW)

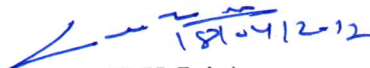
129
18/4/2017

NC Meeting dated 18/04/2017- Case No. 11/2/81 (M/s. ITP Electronics Private Limited)
(Advance Authorization No. 0510401838 dated 02.03.2017)

Advance Authorization may be ratified as under on repeat basis:

1. Net weight of export product may be specified as 42937 Kgs.
2. Quantity of import item at Sl. No. 1 may be allowed as applied for i.e. 37875 Kgs. inclusive of 1% wastage.
3. Quantity of import item at S.No.2 may be allowed as applied for i.e. 365400 Meters inclusive of 1.5% wastage.
4. Quantities of import items at S.No.3 & 4 may be allowed as applied for i.e. 2,250,000 Nos. & 7,50,000 Nos. respectively on net to net basis.
5. Quantity of import item at S.No.5 may be allowed as 91350 Meters inclusive of 1.5% wastage.
6. Quantity of import item at S.No.6 may be allowed as applied for i.e. 159.86 Kgs. inclusive of 1.5% wastage.

Norms Committee may take a view.


(S.K.Jain)
Development Officer

Norms Committee II

DIPP No. 12/30/2017-TSW/129 dated 18/04/2017


बलजीत सिंह / BALJIT SINGH
उप महानिदेशक विदेश व्यापार
उप Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
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वाणिज्य एवं उद्योग मंत्रालय
Ministry of Commerce & Industry
उद्योग भवन, नई दिल्ली-110011


विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
उप महानिदेशक विदेश व्यापार
उप Director General of Foreign Trade
वाणिज्य विभाग, नई दिल्ली
Ministry of Commerce, New Delhi

132
18/4/17

Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 18/04/2017 - Case No. 14/2/81 (M/s Jindal Quality Tubular Limited)
(Advance Authorization No. 0510401893 dated 08.03.2017)

Firm may be asked to submit the following information:

1. Weight of export & import items.
2. OD and WT of import item and export item.
3. Manufacturing process with reduction in diameter and wall thickness at each stage of pilgering/drawing and wastage claimed at each stage with complete justification.

Norms committee may take a view

18/4/17

(S. K. Jain)

Development Officer

Norms Committee II

DIPP No. 12/30/2017-TSW/132 dated 18/04/2017

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बलजीत सिंह / BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य एवं उद्योग मंत्रालय
Ministry of Commerce & Industry
उद्योग भवन, नई दिल्ली-110011
Udyog Bhawan, New Delhi-110011

VK
विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग, नई दिल्ली
Udyog Bhawan, New Delhi

134
18/4/2017

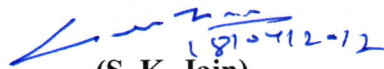
Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 18/04/2017 - Case No. 3/2/81 (M/s Arjan Impex Pvt. Ltd.) (Advance Authorization No. 0510400916 dated 10.03.2017)

Advance Authorisation may be ratified as under:

1. Words "containing 175000 Kgs. of relevant Magnetic/Non-Magnetic Stainless Steel Circles (201 Grade)" may be suffixed with the description of export product.
2. Words "of relevant grade & thickness" may be suffixed with the description of import item and its quantity may be allowed as applied for i.e. 192500 Kgs. as 1.10 Kgs./Kg. content in the export products.

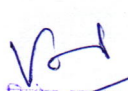
Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/30/2017-TSW/134 dated 18/04/2017


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उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य एवं उद्योग मंत्रालय
Ministry of Commerce & Industry
उद्योग भवन, नई दिल्ली-110011
Udyog Bhawan, New Delhi-110011


विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार निदेशक अधिकारी
Foreign Trade Development Officer
उद्योग भवन, नई दिल्ली
Directorate General of Foreign Trade
400/500, Udyog Bhawan, New Delhi
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

**Department of Industrial Policy & Promotion
(TSW)**

135
18/4/2017

NC Meeting dated 18/04/2017 - Case No. 7/2/81 (M/s Diamond Engineering (Chennai) Pvt. Limited) (Advance Authorization No. 0410162883 dated 13.03.2017)

Firm may be asked to submit the following details:

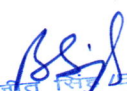
1. Information in respect of Sl. No. 1, 3, 4, 5 & 11 of Standard Deficiency Format, export item wise.

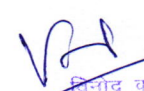
Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/30/2017-TSW/135 dated 18/04/2017


बलजीत सिंह BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य एवं उद्योग मंत्रालय
Ministry of Commerce & Industry
उद्योग भवन, नई दिल्ली-110011
Udyog Bhawan, New Delhi-110011


विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Dept. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Department of Industrial Policy & Promotion
(TSW)

137
18/4/2017

NC Meeting dated 18/04/2017 - Case No. 6/2/81 (M/s Diamond Engineering (Chennai) Pvt. Limited) (Advance Authorization No. 0410162901 dated 17.03.2017)

Firm may be asked to submit the following details:

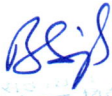
1. Information in respect of Sl. No. 1, 3, 4, 5 & 11 of Standard Deficiency Format, export item wise.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/30/2017-TSW/137 dated 18/04/2017


बलजीत सिंह
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य एवं उद्योग मंत्रालय
Ministry of Commerce & Industry
उद्योग भवन, नई दिल्ली-110011
Udyog Bhawan, New Delhi-110011


विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग, नई दिल्ली
Udyog Bhawan, New Delhi

138
18/4/2017

**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 18/04/2017 - Case No. 17/2/81(M/s KEI Industries Limited) (Advance Authorization No. 0510402000 dated 20.03.2017)

Firm may be asked to submit the following information:

1. Net weight of each Cable
2. Material balancing viz. net content of each imported and indigenous input, for each cable.
3. Tabular statement giving total requirement of each raw material, export product wise.

Norms committee may take a view

(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/30/2017-TSW/138 dated 18/04/2017


RAJAT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य एवं उद्योग मंत्रालय
Ministry of Commerce & Industry
उद्योग भवन, नई दिल्ली-110011
Udyog Bhawan, New Delhi-110011


VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग, नई दिल्ली
Udyog Bhawan, New Delhi

AR-41

18-04-2017

File No.7/34/2017-TSW / 55
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW Section)

Subject: Advance Authorization No.0510395360 dated 19-8-2015 for the export of Connectors--
M/s ATC Precision Components Pvt. Ltd.

Ref: DGFT UO. No.01/81/50/293 /AM-16/ DES-2/363 dated 06-12-2016

The case has been examined and in this case, the firm will produce connector made up of Nylon 66 (glass filled). It is manufactured by 3 processes, out of which 2 processes are injection moulding using runner which is discarded after making connector. The runner is not recyclable and has negligible commercial value and the firm has submitted a letter from supplier that it cannot be reused. The 3rd process is heat sealing assembly. The wastage calculation is as under:-

Type	Net Weight	Runner used	Burning allowances	Gross weight
Connector 1730	11.35 gm	3.85 gm	0.50 gm	15.7 gm
Connector 1736	11.65 gm	3.72 gm	0.68 gm	16.05 gm

Vide their letter dated 11.4.2017, the firm has informed that Export item no. 3, type i.e. Connector 1733 has been discontinued and they did not export this connector and neither did they import any material for this connector. They have submitted detailed calculation duly certified by Chartered Engineer. The wastage asked for both the connector appears to be reasonable and accordingly following norms is recommended -

Export Item No. 1: Connector-1730 (wt. 11.35 gms of each connector.)

Quantity: 1560000 numbers

Import Item :

S.No.	Description of import item	Quantity recommended
1	Badamaid A 70 GF 30 H (GRIS 666 LS Nylon 66 GF Material)	24492 kg

Export Item No. 2: Connector-1736 (wt. 11.65 gms of each connector.)

Quantity: 192000 numbers

Import Item :

S.No.	Description of import item	Quantity recommended
1	Badamaid A 70 GF 30 H (GRIS 666 LS Nylon 66 GF Material)	3081.60 kg

(NAND LAL)
Consultant
13-04-2017

DES-II

Bej
बलजीत सिंह /BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य एवं उद्योग मंत्रालय
Ministry of Commerce & Industry
उद्योग भवन, नई दिल्ली-110011
Udyog Bhawan, New Delhi-110011

VH
विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग, उद्योग मंत्रालय
Udyog Bhawan, New Delhi

-85-

AR-42
18/4/2017

Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 18/04/2017- Case No. A/R-42 (M/s Hindalco Industries Limited)
(Advance Authorization No. 3410040605 dated 08.10.2014)

1. Firm has stated that they are manufacturing refined copper e.g. copper cathodes and copper wire rods in the copper smelter. In the smelter, copper concentrate is first treated in Flash Smelting Furnace to produce Copper Matte which is then treated in Converter Furnace along with Copper Scarp to produce Blister Copper. Blister Copper is then treated in Anode Furnace to produce Copper Anode which is further treated in electrolytic refinery to produce 99.99 % copper cathode.
2. Keeping above in view and SION C-1503, for the manufacture of "Continuous cast copper rod/copper wire rod/cathode" from Copper Concentrate, norms in this case for the manufacture of "Continuous cast copper rod/copper wire rod/cathode" from intermediate stage of Copper Scrap may be modified as under:

Export Item Name	Quantity	Import Item Name	Quantity
Continuous cast copper rod/copper wire rod/cathode	1 MT	Copper Scrap	1.04 MT Copper content in Copper Scrap/ MT of export product.

Norms committee may take a view

18/4/2017

(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/30/2017-TSW/42-A/R dated 18/04/2017

BALJIT SINGH
उप महाविदेशिक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महाविदेशालय
Directorate General of Foreign Trade
वाणिज्य एवं उद्योग मंत्रालय
Ministry of Commerce & Industry
उद्योग भवन, नई दिल्ली-110011
Udyog Bhawan, New Delhi-110011

VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महाविदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग, नई दिल्ली
Udyog Bhawan, New Delhi

AR-45
18/4/2017

Department of Industrial Policy & Promotion
(TSW)

NC Meeting 18/04/2017 - Case No. A/R-45 (M/s Veer - O- Metals Pvt. Limited) (Advance Authorization No. 0710109242 dated 08.01.2016)

Norms may be modified as under:

1. No change may be made in the list of export items (Sheet metal Components) as wastage shall vary from component to component.
2. Net weight of import item at Sl. No. 2 (Rivers & Fasteners) may be omitted and its quantity may be allowed on net to net basis with accountability clause.

Norms committee may take a view

18/4/2017

(S. K. Jain)

Development Officer

Norms Committee II

DIPP No. 12/30/2017-TSW/45-A/R dated 18/04/2017

B.S.J.
बलजीत सिंह / BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य एवं उद्योग मंत्रालय
Ministry of Commerce & Industry
उद्योग भवन, नई दिल्ली-110011
Udyog Bhawan, New Delhi-110011

V.K.
विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग
Ministry of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

AR-46
18-4-2017

Department of Industrial Policy & Promotion
(TSW)

NC Meeting 18/04/2017 - Case No. A/R-46 (M/s Man Industries (India) Limited)
(Advance Authorization No. 0310575295 dated 20.05.2010)

Keeping in view higher thickness of Epoxy layer in 3 Layer Polyethylene coating of 3.3 MM thickness, norms for coating materials namely, Epoxy Powder and Polyethylene may be modified on repeat basis as per their Advance Authorization No. 0310575282 dated 20.05.2010 as under:

1. Quantity of import item at Sl. No. 3 viz. Epoxy Powder may be increased from 21.473 MT to 110.615 MT.
2. Quantity of import item at Sl. No. 5 viz. Polyethylene may be reduced from 681.732 MT to 592.591 MT.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/30/2017-TSW/46-A/R dated 18/04/2017


बलजीत सिंह /BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य एवं उद्योग मंत्रालय
Ministry of Commerce & Industry
उद्योग भवन, नई दिल्ली-110011
Udyog Bhawan, New Delhi-110011


विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग, नई दिल्ली
Udyog Bhawan, New Delhi

AR-47
18-4-2017

Department of Industrial Policy & Promotion
(TSW)

NC Meeting 18/04/2017 - Case No. A/R-47(M/s Man Industries (India) Limited)
(Advance Authorization No. 0310571444 dated 27.04.2010)

Keeping in view higher thickness of Epoxy layer in 3 Layer Polyethylene coating of 4.0 MM thickness, norms for coating materials namely, Epoxy Powder and Polyethylene may be modified on repeat basis as per their Advance Authorization No. 0310571777 dated 28.04.2010 as under:

1. Quantity of import item at Sl. No. 3 viz. Epoxy Powder may be increased from 23.423 MT to 55.666 MT.
2. Quantity of import item at Sl. No. 5 viz. Polyethylene may be reduced from 917.265 MT to 885.101 MT.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/30/2017-TSW/47-A/R dated 18/04/2017


बलजीत सिंह /BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य एवं उद्योग मंत्रालय
Ministry of Commerce & Industry
उद्योग भवन, नई दिल्ली-110011
Udyog Bhawan, New Delhi-110011


विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
वाणिज्य मंत्रालय, नई दिल्ली
Udyog Bhawan, New Delhi

AR-48
18/4/2017

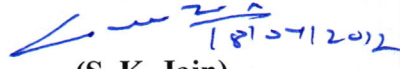
Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 18/04/2017-Case No. A/R-48 (M/s Peshwa Engineering & Wire Company) (Advance Authorization No. 5210041627 dated 07.09.2015)

Advance Authorisation may be modified as under :

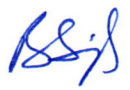
1. Net weight of export item may be specified as 46816 Kgs.
2. Word "Relevant" may be prefixed with the description of import item at Sl. No. 1 and its quantity may be allowed as 47752 Kgs. as 1.02 Kgs./Kg. content in the export products as per SION C-2018.(There is no SION at C-838 allowing 1.12 Kg./Kg. content in the export product)
3. Import item at Sl. No. 2 may be allowed as per packing policy.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/30/2017-TSW/48-A/R dated 18/04/2017


बलजीत सिंह /BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य एवं उद्योग मंत्रालय
Ministry of Commerce & Industry
उद्योग भवन, नई दिल्ली-110011
Udyog Bhawan, New Delhi-110011


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VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Dept. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

AR-49
18/4/2017

Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 18/04/2017-Case No. A/R-49 (M/s Peshwa Engineering & Wire Company) (Advance Authorization No. 5210041864 dated 21.04.2016)

Advance Authorisation may be modified as under :

1. Import items at Sl. No. 1, 3, 5 & 7 shall be of relevant grade & diameter as contained in export items at Sl. No. 1 to 4 respectively.
2. Diameters of import items at Sl. No. 1, 3, 5 & 7 may accordingly be modified as 0.66 mm, 0.55 mm, 0.55 mm & 0.65 mm respectively.
4. Quantities of import items at Sl. No. 1, 3, 5 & 7 may be allowed as 93636 Kgs., 76194 Kgs., 45900 Kgs. & 45900 Kgs. respectively as 1.02 Kgs./Kg. content in the export products at Sl. No. 1 to 4 respectively as per SIONS C-2016/ C-2018.(There is no SION at C-838 allowing 1.12 Kg./Kg. content in the export product)
3. Import items at Sl. No. 2, 4, 6 & 8 may be allowed as per packing policy.

(S. K. Jain)

Development Officer

Norms Committee II

DIPP No. 12/30/2017-TSW/49-A/R dated 18/04/2017

बलजीत सिंह / BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य एवं उद्योग मंत्रालय
Ministry of Commerce & Industry
उद्योग भवन, नई दिल्ली-110011
Udyog Bhawan, New Delhi-110011

विनय कुमार कश्यप
VINAY KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Blank Standard Deficiency Letter Format

To

Subject: Ratification of Norms of Advance Authorisation No. dated issued under Para 4.7 of HBP, Vol. I.

Meeting No. Dated:

Export Items:

1	Model number, technical specification and specific quantity-both in terms of number (if any) and/or weight, of each export product (Appendix-33 of current HBP refers).
2	Detail technical note on manufacturing process including the relevant flow sheet.
3	Detail technical drawings with dimension of each export product. Catalogue, if any, may also be furnished.
4	Weight of each Export Product.
5	Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.

Import Items:

6	Information about the inputs required per unit of the resultant product as per Sl. No. 1 of Appendix-11A appearing in current HBP (Vol.I) separately for each product.
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Components:

7	Technical characteristics / part numbers, if any.
8	Assembly drawings/diagrams of the resultant product showing placement and exact use of components in the export product (s).
9	Bifurcated quantities of components to be accounted for in the resultant product and the requirement of components as spares. Raw Material / Consumables.
10	Size and specification including grade, composition, range, thickness etc. of the items proposed for import
11	Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc
11(a)	Sheet layout diagram of the material indicating the wastage during blanking
12	Cross Sectional Diagram of export product with calculation of raw material requirement and the weight of the Cable in Kg. per Km. Copy of relevant National/International Standard/buyer's data sheet may also be furnished.
13	Weight of Steel, which requires imported welding material, giving break-up of: (lxxiii) Steel Plates/Sheets upto 30mm thickness (lxxiv) Steel Plates/Sheets more than 30 mm thickness and upto 70 mm thickness (lxxv) Steel Plates/Sheets more than 70 mm thickness. (lxxvi) Others e.g. Flanges, Pipes, Tubes, Bars/Rods, Castings/Forgings etc.
14	Particulars of the licenses obtained in the past and ratified by ALC (with or without modification) for the same export product covered under this application, in view of Public Notice No. 48 dated 14.11.2002.
15	Use of export product
16	You are advised to apply for SION
17	Please use expanded/full name of end product. Do not use the abbreviations/short form.
18	It is not clear from the details given in application for the Advance Authorization mentioned above as to whether it is a case of Physical exports or Deemed exports. If the same is Deemed Exports, copy of Project Authority Certificate (PAC) and detailed information alongwith relevant documents may be

		furnished to this office. Further, if the supply is against Invalidation letter to an EPCG licence, the following details may also be provided:- EPCG licence number and date. (i) CIF value of the licence. (ii) Whether this licence was issued under Zero duty or 3 per cent Scheme. (iii) Custom duty saved amount. (iv) Products to be manufactured. (v) How EPCG licence holder intends to discharge the EO against the EPCG licence.
	19	Any other information:
	20	The information called for must be submitted within three weeks from the date of issue of this letter. The information may be directly sent to..... Deputy Director General of Foreign Trade, Norms Committee-II, Room No. 204A, DGFT, Udyog Bhawan, New Delhi-110011, E-mail: Office Tel.: 23061562, Extn.....and copy of the same must be endorsed to the technical authority mentioned below:.....